

स्वास्थ्य और परिवार कल्याण मंत्री तथा संसदीय कार्य मंत्री (श्रीमती सुषमा स्वराज) : सर, हमें स्वीकार है।... (व्यवधान)...

श्री सभापति : ठीक है, स्वीकार हो गया तो अब विचार करने की कोई आवश्यकता नहीं है।... (व्यवधान)...

Shri Annasaheb M.K. Patil to move Government Motion.

GOVERNMENT MOTION

For consideration of progress of implementation of Part IX and Part IX-A of the Constitution

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : Sir, I, on behalf of my senior colleague, Shri Kashiram Rana, move the following Motion:

"That this House to consider the progress of implementation of Part IX and Part IX-A of the Constitution dealing with Panchayats and Municipalities as institutions of self-government during the last ten years."

SHRI PRANAB MUKHERJEE (West Bengal) : Sir, on procedural matter, I would like to point out that this is a Motion moved by the Government and normal practice is that mover of the Motion makes a statement that why he has moved this Motion; what is the progress that has been made. Firstly, the Minister is not here. Respectfully, I would like to submit, Sir, if the Minister is busy in Lok Sabha, we could have discussed it on some other date. Even if the Minister has come without preparation and introducing the motion -- what is the progress that has taken place in the last ten years -- let the Government give us a statement.

SHRI ANNASAHEB M.K. PATIL: Sir, I am prepared to give a statement.

MR. CHAIRMAN: He is prepared to give a statement.

SHRI NILOTPAL BASU (West Bengal) : Sir, I would like to raise another point. This is also in order to facilitate this kind of a comprehensive discussion which intends to review the performance of the Panchayati Raj institutions. Unless a white-paper on the experience of the Government, on the basis of interactions with the State Governments, is laid on the Table of the House, I think, neither a purposeful discussion can take place nor the kind of findings that the whole House can come out with can take place. I think, therefore, on that question, the Government should react. There is no comprehensive paper available to the Members of this House. ...*(Interruptions)*... That is nothing. You also know. You know better than me.

[THE DEPUTY CHAIRMAN in the Chair]

श्री एम० वेंकैया नायडु (कर्णाटक) : वह दिया है।

श्री नीलोत्पल बसु : वह मैंने देखा है। आप भी मानेंगे, वेंकैया नायडु जी is raising a question that they have given something. But, I think that is apology of a document, which I am talking about.

SHRI ANNASAHEB M.K. PATIL: Madam, I will read the details.

THE DEPUTY CHAIRMAN: Let him react to what you have said. ...*(Interruptions)*...

SHRI ANNASAHEB M.K. PATIL: Madam, I will read the details. ...*(Interruptions)*...

SHRI NILOTPAL BASU: It is not there by the Government that is why we have made the point.

SHRI ANNASAHEB M.K. PATIL: Madam, let me react.

श्री कलराज मिश्र (उत्तर प्रदेश) : स्टैंडिंग कमेटी की रिपोर्ट को बाकायदा भेजा जा चुका है...*(व्यवधान)*...

श्री नीलोत्पल बसु : कलराज मिश्र जी, स्टैंडिंग कमेटी की रिपोर्ट का कोई महत्व नहीं है...*(व्यवधान)*...

श्री अन्नासाहेब एम० के० पाटील : आप सुनिए तो सही ...*(व्यवधान)*...

श्री नीलोत्पल बसु : स्टैंडिंग कमेटी एक अलग चीज है, हम सरकार की ओर से ...*(व्यवधान)*... इसके बारे में पूछ रहे हैं, आप समझ नहीं पा रहे हैं...*(व्यवधान)*... You cannot have a comprehensive discussion on a 10-year review without a proper ...*(Interruptions)*...

श्री अन्नासाहेब एम० के० पाटील : इसमें सब डिटेल् में है ...*(व्यवधान)*...

उपसभापति : बैठिए, नीलोत्पल जी आपने कह दिया...*(व्यवधान)*... Please sit down. Take your seat.

श्री अन्नासाहेब एम० के० पाटील : जरा यह सुन लीजिए। बाद में सवाल पूछेंगे तो अच्छा होगा क्योंकि इसमें सब डिटेल् में है।

श्री नीलोत्पल बसु : मैं यह नहीं कह रहा हूँ, मैं यह कह रहा हूँ कि दस साल की जो उपलब्धि है, सरकार और राज्य सरकारों के साथ संबंध तय करने के बाद, यह चीज होने से ही वह परपजफुल होता है।

श्री अन्नासाहेब एम० के० पाटील : वह भी लिखा है, मैं आपको पढ़कर बताता हूँ ...*(व्यवधान)*...

श्री नीलोत्पल बसु : वह लिखा है या नहीं मुझे मालूम नहीं है...*(व्यवधान)*...

उपसभापति : सुन तो लीजिए। Now, I would like to say one thing. One minute. Nilotpalji, now, it is listed for discussion today. You made a submission that there should be a proper comprehensive report. That you have already said. You can also emphasise on it while you are speaking. The House is still on. The Minister can bring the report later on. Let us start the discussion now. Let us, at least, see what he is saying. Only then, you will know whether there is any deficiency or not.

SHRI ANNASAHAB M.K. PATIL: Madam, I have great pleasure in introducing this Motion. The purpose of introducing this Motion is to review ten years of implementation of the Part IX and IX-A of the Constitution dealing with Panchayats and Municipalities as institutions of self-government. The Constitution (73rd Amendment) Act, 1992 dealing with Panchayats, which came into force with effect from 24th April, 1993 is a landmark in the history of Panchayats. With this amendment a three-tier structure of governance

was introduced in the rural areas of our federal polity. Elections were made compulsory every five years to the three tiers. Reservations were introduced for SCs/STs and Women and a separate domain of 29 subjects was listed out for the Panchayats to function.

Today, ten years after the passing of the 73rd Amendment Act, after a lot of efforts, we have been able to achieve regular conduct of elections, give effect to reservation of seats for Scheduled Castes, Scheduled Tribes and Women, appoint State Finance Commissions and State Election Commissions. Panchayat elections have been held in all the States, except Jharkhand and the Union Territory of Pondicherry. We have around 2.50 lakh Panchayats of which about 2.25 lakh are Gram Panchayats. Approximately 30 lakh persons have been elected to these Panchayats of whom more than 10 lakh are women giving us the largest representative base anywhere in the world. While appreciating the efforts so far made by our State Governments in enacting the required legislations in their respective States to implement the provisions of the 73rd Amendment Act, 1993, I have to stress that still a lot of ground has to be covered to strengthen Panchayati Raj Institutions. Much remains to be done in the field of devolution of financial and administrative powers to Panchayats. While some States have devolved powers on Panchayats, many others are yet to make a beginning. States which devolved powers vary in the extent and type of devolution. While some States have devolved more powers upon District and Intermediate Panchayats, some others have devolved powers only on the Gram Panchayats and Intermediate Panchayats, ignoring the District Panchayats. Most States, after devolving several responsibilities on the PRIs, have not transferred the requisite staff and funds in respect of the subjects transferred to Panchayats, which are essential to carrying out the responsibilities entrusted on them. Besides, Panchayats must be given commensurate powers to levy and collect their own taxes, and generate their own resources. Only when resources are made available and administrative powers given to Panchayats, would they be able to take care of local level needs and function as institutions of self government.

States are also found to be wanting in constituting District Planning Committees, holding regular Gram Sabha meetings and building in accountability of Panchayats. There is also a need for revamping and aligning the election machinery, the audit machinery and the Finance Commissions in the States to bring them in line with their counterpart institutions at the Centre.

To enable the institution of Panchayats to function in an effective manner, the Gram Sabhas have to be vested with responsibilities such as supervision and monitoring the functioning of the Gram Panchayats, approval of plans and selection of beneficiaries and projects, mobilization of contribution in cash or kind such as voluntary labour for community welfare projects and promotion of unity and harmony among all sections of society. Gram Sabhas have yet to be empowered in an effective manner in most States.

SHRI NILOTPAL BASU : Madam, this kind of ...*(Interruptions)*...

SHRI KAPIL SIBAL (Bihar) : I think the convention of this House is the Minister makes the statement, at least he doesn't read the statement.

SHRI NILOTPAL BASU : Yes, he is right.

SHRI PRANAB MUKHERJEE : And, if you read the statement, it should be circulated.

THE DEPUTY CHAIRMAN : He is moving the Motion. ...*(Interruptions)*...

SHRI PRANAB MUKHERJEE : That is why we thought that let him make the Motion. But, if he makes a full speech, he should circulate it. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: You see, generally the procedure is that the Minister moves the Motion and speaks on it. He is just not out of order...*(Interruptions)*...

SHRI PRANAB MUKHERJEE: But, he is just reading a statement. ...*(Interruptions)*...

SHRI SURESH PACHAURI (Madhya Pradesh) : He did not move the Motion. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: After he finishes, I will allow him ...*(Interruptions)*...

SHRI KAPIL SIBAL: He should not read the statement. He should make a speech.

स्वास्थ्य और परिवार कल्याण मंत्री तथा संसदीय कार्य मंत्री (श्रीमती सुष्मा स्वराज) : यह सुओ मोटो स्टेटमेंट नहीं है जो कि सर्कुलेट होगी। उन्होंने मोशन मूव किया है और मोशन मूव करने के बाद का यह भाषण है। बहुत से भाषण पढ़ते हैं। इसलिए उनके पढ़ने पर क्यों एतराज कर रहे हैं।

SHRI KAPIL SIBAL: The hon. Minister knows that the convention of this House is if you move a Motion, you speak on the Motion, don't read out a statement. ...*(Interruptions)*...

SHRI ANNASAHEB M.K. PATIL: I am speaking the same thing. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Please, sit down. Sit down. ...*(Interruptions)*...

SHRI NILOTPAL BASU: You should know the subject. ...*(Interruptions)*...

SHRI KAPIL SIBAL: What is the point in that? ...*(Interruptions)*...

SHRI ANNASAHEB M.K. PATIL: I will explain the whole situation ...*(Interruptions)*...and what he is asking for. Whether I am giving the details of all, what happened and everything ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Anyway, the Ministers do read their statements. Nothing is wrong in it. Let him speak. What is this? It is not a statement; he is putting all the facts before you. That's it. Whatever is a fact ...*(Interruptions)*...

SHRI ANNASAHEB M.K. PATIL: I am giving the facts and figures.

THE DEPUTY CHAIRMAN: It is absolutely in order. There is nothing wrong in it.

श्री एस० एस० अहलुवालिया (झारखंड) : विपक्ष को लिखा हुआ भाषण पढ़ने में कोई दिक्कत नहीं है, उनको दिक्कत सिर्फ यही है कि पढ़ते-पढ़ते जरा उनको भी देखिए।

...(व्यवधान)...

उपसभापति : उनकी तरफ नहीं, चेयर की तरफ देखिए।

SHRI ANNASAHEB M.K. PATIL : Accountability of Panchayats has to be enforced. Social Audit is one way of doing this. Some States have legally empowered the Gram Sabha to conduct Social Audit. Social Audit by Gram Sabhas enables them to monitor misutilisation or misappropriation of funds. In order to strengthen the Gram Sabhas, it would be necessary for the States to lay down explicit rules and procedures for the regular conduct of Gram Sabha clearly indicating its role in carrying out Social Audit.

There are many among us who have come from the Tribal regions. The provisions of Panchayats (Extension to the Schedule V Areas) Act, 1996 extends the provisions of the 73rd Amendment Act to Schedule V Areas to give the benefit of local self-government to predominantly tribal areas. The PESA Act provides, that every legislation on the Panchayats in Schedule V Areas should be in conformity with the customary laws, social and religious practices and traditional management of community resources. It provides for 100 per cent reservation for Scheduled Tribes for the seat of Chairpersons at all levels of the Panchayats and proportionate but not less than 50 per cent of the total number of seats of Members to be reserved for Scheduled Tribes in all tiers of Panchayats. The Act vests wide ranging powers in the Gram Sabhas in Scheduled Areas such as mandatory consultations with Gram Sabha prior to land acquisition, entrustment of planning and management of water bodies to Gram Sabha, mandatory requirement of Gram Sabha recommendations for grant of prospecting licence or mining lease or for exploration of minor minerals. The Act also vests in the Gram Sabha the power to enforce prohibition to restrict the sale and consumption of intoxicants. It vests in the Gram Sabha the ownership of minor forest produce, powers to manage village markets; to exercise control over money-lending to the Scheduled Tribes; and control local plans and resources including tribal sub plans. The PESA Act extends to Tribal Areas of nine States, namely, Andhra Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Maharashtra, Madhya Pradesh, Orissa and Rajasthan. I am happy to mention that all States have since enacted State Legislation to give effect to the provisions contained in PESA Act 40 of 1996. However, most of them are still to amend the relevant subject laws to

bring them in conformity with the provisions of the Central Act.
...(Interruptions)...

THE DEPUTY CHAIRMAN: Let him speak, and, then I will get it circulated.

SHRI ANNASAHEB M.K. PATIL: Some conflicts have also become evident in certain Central Acts and call for further amendments/modifications.

We have been reviewing the progress made in the implementation of the 73rd Amendment Act from time to time and have had the benefit of stock taking of the implementation of the 73rd Amendment Act at the All India Panchayat Adhyakshas Sammelan which was inaugurated by the hon. Prime Minister and attended by the hon. Leader of the Opposition. This Sammelan was followed by national level reviews with the Panchayati Raj Ministers from various States. These meetings confirm our belief that PR Institutions need to be strengthened further. My Ministry has made Panchayats a key plank in its development strategy and in the recently launched programmes such as Sampoorna Grameen Rozgar Yojana (SGRY), Swajaldhara and Hariyali, Panchayats have been given a key role in beneficiary identification, project selection, monitoring, supervision, maintenance as well as in the release of funds. We have also proposed large-scale upgradation of capacity building initiatives for PRI elected representatives and functionaries adopting the cascading model of training to increase the reach of training to district, block and village level and the use of satellite based and distance learning techniques for dissemination of training modules. At the behest of the hon. Prime Minister, an Empowered Sub-Committee of the National Development Council on Financial and Administrative Empowerment of Panchayat Raj Institutions has been set up under the Chairmanship of hon. Minister of Rural Development. It comprises of Chief Ministers of several States and Union Ministers as its members. This Sub-Committee had its first meeting on the 26th June, 2003, where we had the benefit of getting the views of the State Governments on several issues pertaining to Panchayati Raj. We are going to have another meeting of this Sub-Committee on the 2nd of August this year.

श्री लालू प्रसाद (बिहार) : मैडम, कोई ग्रहण करने को तैयार नहीं है। क्या बोल रहे हैं? कोई सुने तो अच्छा है। इसलिए अच्छा है कि इसको आप टेबल पर रखवाकर इनको छुट्टी

दीजिए।

उपसभापति : जब मंत्री जी बोलेंगे तब तो आप उस पर डिस्कशन करेंगे।

श्री लालू प्रसाद : हम लोग देख लेंगे। जो लिखा हुआ होगा, उसको पढ़ लेंगे।
...(व्यवधान)... देखिए, हम लोग कहां सुन रहे हैं। इसको पढ़ा हुआ मान लिया जाए।

SHRI ANNASAHEB M.K. PATIL: Regarding Part IXA, I may mention that this Act was inserted in the Constitution by the Constitution (Seventy-Fourth Amendment) Act, 1992, which came into force on 1st June, 1993. The Ministry of Urban Development & Poverty Alleviation, the nodal Ministry for overseeing the implementation of this Act took all necessary steps to ensure that the State Municipal Acts are brought in conformity with the provisions of the Part IXA within a period of one year from 1.6.1993. For this purpose, the Ministry convened meetings of Secretaries (LSG) of all States and Union Territories, and emphasized the time-limit involved for completing the process. As a result of the steps taken by the Ministry, the State Governments brought either new comprehensive Municipal Laws or made required charges/amendments in their Municipal Laws and brought them in conformity with Part IXA of the Constitution.

The amended Municipal Laws now provide for constitution, composition of municipalities, reservation of seats for Scheduled Castes and Scheduled Tribes, and also for women, functions and financial powers of municipalities, review of financial position by the State Finance Commissions and also for setting up of the District Planning Committees and the Metropolitan Planning Committees. Elections to municipalities have been held as per the provisions of Part IXA, except for Jharkhand and Union Territory of Pondicherry.

The State Finance Commissions set up by the State Governments to review the financial position of the Panchayati Raj Institutions also reviewed the finances of the municipalities and submitted their recommendations to the respect the State Governments. District Planning Committees have also been constituted in some States.

The Tenth Finance Commission and the Eleventh Finance Commission have also reviewed the financial position of urban local bodies and recommended for devolution of Rs.1,000 crores and Rs.2,000 crores,

respectively, covering the period from 2000-2005 and 2005-2010.

Part IXA of the Constitution is not applicable to Scheduled Areas and Tribal Areas, as referred to in Article 244 of the Constitution.

श्री लालू प्रसाद : महोदया, मंत्री जी जो टैक्स्ट पढ़ जाते हैं उसको फिर से पढ़ रहे हैं। इसको देखा जाए। यह तो प्रधान मंत्री जी यहां पर बैठे हुए हैं, उनको प्रभावित करने के लिए कर रहे हैं।

श्री अन्नासाहेब एम० के० पाटील : नहीं, ऐसा कुछ नहीं है, लालू जी। सरकार ने जो कुछ किया है, वह बता रहा हूँ। ऐसा नहीं है।...*(व्यवधान)*... The Ministry of Urban Development & Poverty Alleviation has also introduced a Bill, namely, "The Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2001" in Rajya Sabha, in July, 2001, to extend the provisions of Part IXA to Scheduled Areas. This Bill is presently under examination of the Parliamentary Committee on Urban and Rural Development.

The completion of ten years of the passing of the Seventy-third and Seventy-fourth Amendment Acts presents an ideal time to revisit the implementation on the ground of the provisions of these Acts. It is with this in mind that we have planned a discussion on Part IX and IX-A in both the Houses. We hope to enrich ourselves from the cross-section of views emerging from the hon. Members of various parties based on their rich and diverse experience in the implementation of the provisions of the Seventy-third and Seventy-fourth Amendment Acts during these deliberations. These views, it is hoped, will provide us with a road map for strengthening the Panchayati Raj Institutions and Municipalities further.

The question was proposed.

उपसभापति : प्रधान मंत्री जी आप यहां बैठे हुए हैं। यहां पर सेवेंटी-थर्ड, सेवेंटी-फोर्थ अमेंडमेंट की बात हुई है। यह इस हाऊस के अंदर पास हुआ था। एक बार रिजेक्ट हो गया था। मैं चेयर पर थी। उस समय आप लोगों ने कुछ आश्वासन सुने थे, जो सरकार उस समय की थी और जिसने दिए थे। यह सेवेंटी-थर्ड, सेवेंटी-फोर्थ अमेंडमेंट, जिससे दस लाख महिलाएं सत्ता में आई हैं, तो अब आप महिलाओं को यहां सत्ता में लाने के लिए भी कोई इसी तरह से ले आइए। अगर कोई लंबा भाषण भी होगा, मैं आपको एस्योर करती हूँ कि अगर कोई लंबा भाषण भी मंत्री जी करेंगे तो यहां कोई हाऊस में से उस पर ओब्जेक्शन नहीं आएगा। तो आप कृपया ले आइए।

श्री लालू प्रसाद : मैडम, यहां तक आपने जो प्रश्न उठाया, हम लोग, हमारा दल

इसमें शरीक है, जहाँ तक पंचायतों के मामले में है। कुछ पंचायतों में बढ़ा देते हैं, मामले को समाप्त करिए।

उपसभापति : लालू जी, आप नहीं चाहते हैं कि कुछ महिलाएं आपके साथ बैठ सकें। आप दूसरे की जगह पर तो हिस्सा बांटने के लिए तैयार हैं पर पार्लियामेंट में ...(व्यवधान)... एक मिनट रुकिए। आप दूसरे के हिस्से में तो हिस्सा बांट रहे हैं पर लोक सभा में शेयर करने को तैयार नहीं हैं, यह बड़ी अजीब बात है!

श्री लालू प्रसाद : मैडम, हम लोग डिस्कस कर रहे हैं पंचायत के बारे में जो संविधान संशोधन हुआ था उस पर और आपने रिमाइंड कराया प्रधानमंत्री जी को कि वहां 33 है, तो वहां 33 से बढ़ा लीजिए।

उपसभापति : कहां बढ़ा लीजिए? पार्लियामेंट में नहीं बढ़ाएंगे? क्या हम लोग इस काबिल नहीं हैं कि पार्लियामेंट में बैठ सकें?

SHRI PRANAB MUKHERJEE : Thank you, Madam Deputy Chairperson, for permitting me to make some observations on the motion moved by the hon. Minister. A period of ten years, after the passage of the Seventy-third and Seventy-fourth Amendments to the Constitution, is, no doubt, a milestone in the process of consolidating the democratic structure of this country. Naturally, on this occasion our mind goes to that young man, who not only dreamt of the 21st century but also visualised that, to play an effective role in the 21st century, there was a need to re-organise institutional structures and, primarily, to strengthen our basic democratic structure. Surely, I do feel that this House would be failing in its duty, if we do not gratefully remember the contributions made by late Rajiv Gandhi in strengthening the democratic structure of this country. After the Constitution was adopted in the early '50s, exactly speaking, on 26th January, 1950--the work of drafting the Constitution was completed in November, 1949--there has been a sea-change. The type of democratic structure, which was contemplated at that point of time, was to have one Central Government and several Provincial Governments. Of course, in the early years of our Republic we had different categories of States, ranging from Part-A State to Part-D State. Nonetheless, the basic concept of our federation was that the Federal Government and the constituent units would enjoy power from the Constitution itself to play their role in the service of the nation. Today, when we are celebrating the tenth year of Seventy-third and Seventy-fourth Amendments to the Constitution, our population has increased by three times. There are tremendous technological changes.

The Indian Constitution was framed in the backdrop of the Second World War. But when we passed the Seventy-third and Seventy-fourth Amendments a decade ago, for the first time, in the history of the world, we witnessed a long five decade, though there was the stress and strain of the Cold War, without having any major world war or international conflagration involving the nations, as we witnessed in the first half of the last century encompassing two world wars, that is, the First World War from 1914-1918 and the Second World War from 1939-1945. The world derived benefits from them, especially, in the areas of technology. In that context, it was absolutely necessary to strengthen the democratic structure of this country, not merely depending on 788 Members of Parliament, belonging to both Houses, and roughly about four thousand and a few hundred Members of the State Legislative Assemblies in different States and a couple of hundred Members of the Legislative Councils. Today more than three million people, who are directly elected by the people, are involved in the governance of the country. Therefore, I must compliment the Government also for bringing this Motion to give an opportunity to the House to have a fresh look, to look back and to assess the experiences which we have gathered over the years. On the basis of that experience, we can work out a roadmap for the coming years, for the coming decades. The hon. Minister while introducing the Motion pointed out certain basic areas on which the entire structure depends. At the initial stage, there were many misgivings. There was lack of proper understanding, as a result of which the Constitution Amendment Bill could not be passed on the floor of this very House. The dreamer of this concept, unfortunately, could not see how his dream was translated into reality because during his lifetime the Constitution Amendment Bill could not be passed. Later on, it was recognised that there was such a need. Today we are happy that we are celebrating the tenth anniversary of the passage of that momentous 73rd and 74th Constitution Amendments.

Firstly, I would like to make a comment on development and planning. From our side we have prepared a document. Simply because it has been prepared by the Congress Party, one need not look at it from partisan angle. But we have outlined the details based on the recommendations made by the Parliamentary Standing Committee attached to the Ministry of Rural Development. Of course, the Ministry of Urban Development is also involved because municipalities are also there. Now, subjects have been identified. As the hon. Minister has mentioned, 29 subjects have been identified which ought to be transferred to the

Panchayati Raj institutions. There are 29 items. But mere transfer is not adequate unless we ensure three 'Fs' i.e., 'Functions', 'Functionaries' and 'Funds'. If three 'Fs' are not ensured, the Panchayati Raj institutions would not be very effective. Laws have been enacted. Elections have been ensured. Then the law has ensured reservation for women and the Scheduled Castes and the Scheduled Tribes. Regular elections are taking place. But there are certain serious lacunae which have not yet been plugged. There are certain lacunae in regard to devolution of funds. Law provides that there should be a State Finance Commission just like the Central Finance Commission which is appointed after every five years, as per the provisions of the Constitution. It distributes resources among the Federal Government and its constituent units. Similarly, the State Finance Commission must distribute State resources and the resources which are available from the Centre, for a period of five years. It should be earmarked to each body so that they are assured of funds which they are entitled to have. Mere assurance of funds is not adequate unless instrumentality and institutional mechanism are built in the system, where funds go directly to different levels of Panchayats and they can implement them.

In this connection, I would like to draw the attention of the Minister to one particular point, i.e., about setting up of a District Development Board and a District Planning Board. In many of the States, the District Planning Boards have not yet been constituted. I am happy that the Prime Minister took a meeting; the Leader of the Opposition was present there. Subsequently, thereafter -- and, I must compliment my young friend, Shri Naidu, who was Minister at that point of time and who took some initiatives -- it was followed by Panchayati Raj Ministers' Conventions. But mere conventions are not adequate unless that are implemented. What I do feel is that we have, to my mind, a very ambitious objective; at this point of time, I would not like to sound pessimistic and I would like that their objective is reached -- eight per cent growth during the Tenth Five Year Plan. We do have lost the first two years. Nevertheless, three years are available to us, and in these three years, if we want to achieve the eight per cent GDP growth and have its full impact on the rural economy, urban economy, industrial economy, agricultural economy and service sector, there is an essentiality of linking the district level planning to the State planning, the State planning to the Central planning, the exercises of which are being done by the Planning Commission. But, unless a full-fledged effective district planning is formulated, unless this linkage is established, there will be

a gap. And, if there be a gap, then, I am afraid, it will not be possible for us to achieve the objective which we have set before ourselves. In the morning, we were discussing about creation of 10 million jobs every year. Everybody understands that it cannot be created in the Government Department. Maybe, the Government Departments will have to shed its additional fat because a system cannot be sustained for a very long period of time when nearly 74 per cent of the State's revenues would be spent only on meeting the wage bill, salaries, pensions and interest payments. Surely, a situation cannot be sustained if we find just within six to seven years, from 1989-90 to 1995-96, the aggregate borrowings of the States jump from Rs.53,000 odd crores to Rs.4,18,620 crores; that system is not sustainable. Everybody understands that. And, if that system is not sustainable, on the other hand, if four crores of people are to be provided jobs, jobs ought to be created in the sectors which have very high potentiality, and these sectors do not lie merely in the industrial sector or even in the service sector. With due respects to the neo-theoreticians, who are overemphasizing on the service sector, the answer lies in the rural sector and there, the institutional set up which we have built up, namely, the Panchayati Raj can play a very effective role. Keeping that objective in view, most respectfully, I am submitting to the hon. Minister, through you -- Madam, please provide these three years, and while providing these three years, ensure that the State Governments, within their own legislative framework -- each State Government have passed that law -- themselves have a monitoring system. And, here, one aspect on which I would like to emphasize is the role of the Gram Sansads, especially, in regard to development and planning. Sometimes, we are a little scared of when we find that an extraneous element, like a nominated body in the name of a beneficiary committee, is being injected to interfere with the directly elected bodies. Gram Sansad is the only institution where we are making an experiment directly with democracy, where every adult, men and women of the villages are participants. And, if more and more Gram Sansads are activated, to my mind, it will help to achieve the objective which we wanted to have. Keeping that in view, I would like to suggest something. Madam, the hon. Minister gave some figures. I am not going to comment on that. But, obviously, these figures cannot remain static. What you are providing between 2000 and 2005 cannot remain static between 2005 and 2010. It will have to be multiplied. It will be almost doubled. But I am not going into that aspect right now. What I am suggesting is that you should chart out your roadmap synchronizing it with the Five Year Plan. But it would be a

little difficult, because the first two years have gone. So, even if you can do it from the year 2003 to 2008, and have a period of five years, identify the tasks which will be done during these five years, keeping that objective in view, then, after that, you can follow it up in the next five years. Therefore, wherever there is legal lacuna, wherever there are gaps in institutional arrangements, please fill up those gaps, remove the legal infirmities, identify the areas where you will be going and clearly spell out the subjects which have been given; and the devolution should also be ensured. Now, what sort of devolution is taking place? Of course, I would not like to mention the names of the States. I understand their problems. I say this because, perhaps, apart from the Union Finance Minister, my dear colleague, Jaswant Singhji, who is the most harassed man out of all the 100 crores of people -- whenever somebody meets him, he asks for something, and he has nobody to turn to for help -- the condition of the State Finance Ministers is also pretty bad. Of course, we will have an opportunity to discuss the State Plan, as the hon. Chairman has kindly agreed. So, I am not going into that aspect right now. What I am emphasizing is that you can mop up the resources, and the mopping up of resources from the rural sector can be done at a much lower cost, if we simply entrust this responsibility to them. This is what I mean by the roadmap. We can say, "This is the money available to you for a period of five years". During this five-years' period, additional resource mobilisation could be done by them. Give them that authority. Entrust the fund-chain. Provide your part of the commitment in terms of the resources and, thereafter, leave it to them. I am pretty sure that, with a lesser cost, they will be able to implement the projects to their satisfaction. The hon. Minister was talking about social audit. The social audit would be there every day, because it will happen right in front of the eyes of a large number of people. And if you can activate the Gram Sansad, where the entire population of the village will be participating, there will certainly be that social audit, and there will be no need for you to bother about it, provided you ensure devolution in the real sense of the term. But what has been happening? Certain States are allocating resources in their Budgets for Zila Parishads, and even for intermediate levels.

Madam, you are looking at the watch. I will not take more time. I will just finish my observations in two minutes, because my other colleagues, who are experts, are also there to speak.

Then, resources are transferred even from the Centre to the States, which are going directly. That is all right. But many of the schemes which are being identified through the various State Ministries and State Departments are held up there. The cost of disbursal of resources is immense in our country. Take the case of the cooperative sector. With the interest rate at which the Reserve Bank is disbursing the money and, ultimately, with what is reaching the individual, how much is being spent on the management of the intermediate level? Even in the morning, in reply to a Starred Question, we found that nearly Rs.37 crores were being spent on the management of disbursal of funds. You are disbursing a sum of Rs.2000 crores; if Rs.37 crores go on account of the disbursement cost, where would be the real development? These are some of the issues. What I expected from the Government was not just a bare statement of facts, as the Panchayati Raj Minister has done. Now, from the Prime Minister's meeting certain conclusions have emerged. What has been the impact of those decisions? What is the assessment of the Government? If this assessment, this evaluation is available to the Members of the House, it would be beneficial to them and they can make their contribution in a more meaningful way.

With these words, I thank you, Madam, for giving me this opportunity, and the Minister for bringing forward this Motion.

THE DEPUTY CHAIRMAN: We adjourn the House for lunch for one hour. We will continue the discussion after lunch.

The House then adjourned for lunch at one of the clock.

The House re-assembled after lunch at three minutes past two of the clock,
THE DEPUTY CHAIRMAN in the Chair.

THE DEPUTY CHAIRMAN: There were so many people in the morning, but now, suddenly, everybody has lost interest. Mr. Mukherjee made a very good speech. Venkaiahji, I am happy, since you left the Ministry, this is the first time you are speaking. Good, continue it.

SHRI M. VENKAIAH NAIDU : Madam Deputy Chairman, I feel it a privilege to intervene in this debate. Madam, you have rightly said that it is the first occasion for me to speak after I left the Ministry. I was focusing

more on the political activity outside and I didn't find that much time to take part in the debate. Moreover, as President of the party, normally it is difficult. Others are there; so, I normally do not intend to intervene, but this is a subject which is dearer to my heart, and I, first of all, would like to compliment the Minister for Rural Development, Kanshi Ram Ranaji and his deputies for bringing in this Motion before the House. It is the tenth anniversary of the 73rd and 74th Constitutional Amendment. As rightly said by Pranabji in the morning, it is the initiative taken by late Shri Rajiv Gandhi. We have no hesitation in saying that he has taken the initiative. Whoever does something good for the country, for the system, one should remember that and then try to proceed further. At the same time, Madam Deputy Chairman, it goes to the credit of the Government, led by Shri Atal Bihari Vajpayee, that the Government is committed to the real spirit of Constitutional amendment, 73rd and 74th amendments for devolution and decentralization of both administrative as well as financial powers to the local bodies.

Madam, I would like to quote what Mahatma Gandhiji had said, गांधी जी ने कहा था, "ग्राम राज्य के बिना राम राज्य अधूरा है।" He said that Ram Rajya is incomplete without Gram Rajya. But looking back now after 55 years of Independence, have we really moved in that direction to empower the villages, to make them self-sufficient, to allow them planning at the grassroot level? This is a big question that is there before all of us today. Instead of going into what has been done so far and what has not been done so far, what I would like to focus on today is and to draw the attention of this House on this important occasion of the tenth anniversary of the 73rd and 74th Amendments is that we should have a self-introspection. The entire Parliament, the country, the State Governments and the State Legislatures should have a serious introspection. Did we really move in that direction of the spirit of the 73rd and 74th amendments empowering the local bodies both in the rural areas and urban areas? If I have to say an emphatic 'yes' or 'no', Madam, I have no hesitation to say that my reply is 'no'. But at the same time, it is not full 'no'. We made progress. We have made a considerable progress. But we have not achieved the desired objectives even after 10 years of these Constitutional Amendments which have been approved by almost all the States. The decentralisation and devolution of powers and the transfer of three Fs, that is, functions, functionaries and funds, this is not complete even today. I have the statistics of each State Government with me. But I do not want to go

through them. Before I go to subject, as I said, I would like to quote Mahatmaji and what he said about Panchayati Raj. I quote: "Every villages has to become a self-sufficient republic. This does not require brave resolutions. It requires brave corporate, intelligent work. I have not pictured a poverty-stricken India containing ignorant millions. I have pictured to myself and India continually progressing along the lines best suited to her genius. I do not, however, picture as a third-class or even first-class copy of the dying civilisation of the West. If my dream is fulfilled, and every one of the seven lakhs of villages becomes a well-living republic in which there are no illiterates, in which no one is idle for want of work, in which everyone is usefully occupied and has nourishing food, well-ventilated dwellings, and sufficient Khadi for covering the body, in which all the villagers know and observe the laws of hygiene and sanitation. There is nothing inherently impossible in the picture drawn here. To model such a village may be the work of a lifetime. Any lover of true democracy and village life can take a privilege and, treat it as his world, and sole work, and he will find good results." This is what Mahatmaji had said. See how aptly he described his vision. So, Madam, at the time of these Constitutional Amendments the central idea was to empower the local bodies. Today we have 34 lakh elected members across the country. I have been to Brisbane to participate in a Commonwealth Local Body Conference and when I gave them the figure of 34 lakh elected members, out of which one-third are women at the lower level of governance, and then there are around 11 lakh women elected members, and then the same is the number of the Scheduled Caste and Schedule Tribe people, They were amazed, because this is more than the population of many of the countries. Ten lakh women at the grassroot level! Initially, we had this reservation for the Scheduled Castes and Scheduled Tribes, There was resistance. When we had reservation for women, there was resistance. People started laughing. अमी क्या सरपंच पति आएगा, सरपंच पति और अध्यक्ष पति, प्रधान पति। That means the husband of the *Mahila* Sarpanch will be coming and dominating. Madam, that was the past. But today I can tell you that if you look at the picture in a number of States in the country, for example, even a literate State like Kerala, even my own State Andhra Pradesh, in the neighbouring State of Karnataka, today the women are so much empowered firstly because of self-help group movement and secondly because they have entered the Panchayati Raj system. They have understood the grassroot level administration. They are able to do good work as compared to men also. But in certain parts of the country, in the backward areas, still there is a

practice and we also see in the newspapers - I have a report with me what is the position in Uttar Pradesh, what is the position in Bihar, what is the position in Madhya Pradesh. But the position is improving day by day. If you compare men who came to Parliament initially and how they are now, you find a vast difference. You learn by experience. And then, this is what is happening. This sort of grass-root level democracy is functioning effectively in our country. It will be more effective provided if we are able to provide them the needed support. At that time, while bringing the Constitutional Amendment, they had added a provision 243G which says, "Subject to the provisions of the Constitution, the Legislature of a State may, by law, endow the Panchayat with such powers and authority as may be necessary to enable them to function as institutions of self-Government and such law may contain provisions for the devolution of powers and responsibilities upon Panchayats at the appropriate level, subject to such conditions as may be specified therein." Madam, here is the catch. The power to devolve and the power to decentralise have been vested with the State Legislature. At that time, while framing this Constitutional Amendment, people thought, "After all, when Parliament makes such a legislation, the State Legislatures will go by the true spirit of the Constitutional Amendment and they will devolve and make laws in the direction of devolution of powers." But, unfortunately, today, what we see is not a happy picture. Many State Governments have not devolved powers. Madam, twenty-nine subjects have been identified for devolution. I do not want to take the time of the House by enlisting all the twenty-nine subjects. They are all as simple as agricultural extension activities and improvement, minor irrigation, animal husbandry, fisheries, social forestry, minor forest produces, Khadi, rural housing, drinking water, sanitation, fuel and fodder, rural electrification, poverty alleviation, primary education, women and child development, community assets and grazing of cattle on Poramboke lands in villages. All these things were supposed to be devolve upon the local bodies. If you go through the table prepared by the Ministry, these twenty-nine subjects are not devolved by majority of the States of the country. It is only in Karnataka these twenty-nine subjects are devolved. In Karnataka also, there are complaints at the local level that they have devolved only on paper but they have not been devolved, actually, at the grass-root level. But, still, I compliment them that they have moved in that direction. There is a degree of difference. Madam, Kerala has done to some extent. West Bengal has done to some extent. Madhya Pradesh has done to some extent. Himachal Pradesh has, of course, made a very good progress when

compared to other North Indian States. Gujarat has done to some extent. Maharashtra has done to some extent. But the point is, ten years is not an ordinary time. In the present challenging situation where things are moving fast, they have taken ten years. That is why, today, this debate is taking place in Parliament -- both in Rajya Sabha and Lok Sabha -- and is very important one. This gives an opportunity to all of us to take stock of the situation to assess where are we now. What was the aim? What is the achievement so far? What is the future road map? That is why I would like give a suggestion to the Government. In the April 6th, 2001 Panchayat Convention, which was held at Talkatora Stadium, where the hon. Prime Minister and the Leader of the Opposition were present, there was a consensus that enough has not been done and we must move forward. And, for that, if necessary, we must also think in terms of another Constitutional Amendment.

As per the provisions of 243 G and H, the idea is to have the State Election Commission. Yes. Every State has to set up the Election Commission. But, whether those Election Commissions are able to discharge their responsibilities. In many States elections were held after twenty-two years! In some States elections were held after seventeen years! I do not want to elaborate further. I do not want to take the names of the States and then unnecessarily hurt the sentiments of those people who are present here representing those States. For example, in Pondicherry, in spite of our best efforts, we could not conduct elections. In Jammu and Kashmir, after a long spell of militancy, we were able to have good elections in spite of the fact that it is a militancy-stricken State. But, still, we were able to have it. If we have a political will, we can do it. My point here is the Election Commission should have the same powers like the Central Election Commission. We should have elections, automatically, once the tenure of five years is over. That is there in the Constitution. But they are not able to implement it. The States on some pretext or the other go to court and the court interfere. I would like to suggest here that we must think in terms of going in for further amendment to say that before the tenure is over, six months before or three months before, we must fix the schedule and conduct elections, come what may, the way we do for State Assemblies and Parliament. There is no power to postpone either Assembly or Parliament elections, except through an extraordinary procedure. If that power is given, there may be a tendency, even at this level, to postpone elections. This is one point.

The second point is, it has been said that they must set up the Finance Commission. Of course, all the State Governments have set up Finance Commissions. But the recommendations of the Finance Commission are not binding on the State Governments. The recommendations come, the State Government sits on them, they don't move further; as a result, the desired devolution of funds does not take place.

Thirdly, powers must also be given to the *panchayats* to levy taxes, to collect taxes, to raise their own reserves. This is also not happening adequately.

Fourthly, there is also a provision for District Planning Committee. Madam, this is another irony. Many of the States have formed District Planning Committees. But the District Planning Committees are presided over by the Ministers. I don't know how the Ministers fit in this system. When I was a Minister, I had called a meeting of the Panchayat Raj Ministers of all the States, some Chief Ministers were also there. We tried to impress upon them and tell them that this was against the Constitution. There is a local body. The local body creates a District Planning Committee, and the Planning Committee has to be presided by the districtory elected Chairman, what you call, Zila Parishad Chairman or Zila Parishad *Adhyaksh*. But the State Government appoints its own nominee -- not from the district, but from the place of their own choice - as presiding officer for the District Planning Committee. This is, again, against the spirit of the Constitution. So, I suggest that we should also make it mandatory that the District Planning Committee has necessarily to be presided over by the Zila Parishad *Adhyakash*, not by the Minister. This arrangement -- which is in vogue in many States, I don't want to name the States -- is also hurting the very concept of the local-self Government. This is another important issue. Then, I come to elections. At some places there are direct elections, while at some places there are indirect elections. And, the Chairman is elected directly. He is not accountable to other people. The other members are elected. They are sometimes blocking the activities of the Chairman, including the Budget-related activities also. There is confrontation. At many places there is standstill also. So, we have to think about finding a way out. Now, having given this power to the State Legislature, to have the system of their own choice, how do you try to intervene and do something? This is another important aspect, which has to be considered by the House. And, then, we have to take certain

remedial actions. You also have different types of systems. You have a zila panchayat; you have a block panchayat; you have a village panchayat -- gram panchayat. Some States, like Andhra Pradesh, have a fancy system, called, Zila Panchayat Territorial Committee Member (ZPTC) system and the Mandal Panchayat Territorial Committee Member (MPTC) system. Earlier, the system was that the ward member used to be elected directly. They used to elect *Sarpanch*. The *Sarpanches* used to elect the Block President. The Block Presidents used to elect the Zila Panchayat Chairman. And, they used to be accountable to that party. But, now, you have direct elections; and, then, in between the Territorial Committee Members. These Territorial Committee Members have absolutely no power. They say, "You made us to go to people. We fought elections directly. We have won elections. Now, we have no work, no pay." Of course, the pay is not an issue. But the question is, once you made somebody to be elected for the people, he must have some power. If you give powers to them, the Chairman would say, "I am directly elected by the people. I will decide the things. 'Who are these people?'" The Block Presidents would say, "We are elected by the entire block. We have powers. We must have more say." Then, the panchayat people would say, "Who are these people to interfere? In my area, I am the boss. I have to decide the things." So, there is a contradiction. But, unfortunately, Madam, we could not come to a consensus on this also. We had called a meeting here, in the premises of Parliament, of all the political parties. There was a move. But, unfortunately, there was no consensus on that issue -- how to go about with regard to Territorial Committee Members. I personally feel that the Territorial Committee Members have no role to play, as far as the Zila Panchayat system is concerned. There has to be only a three-tier system -- Gram Panchayat, Block Panchayat and District Panchayat. Then, there should be a proper election system -- either direct or indirect. There is a need for a uniform system throughout the country. Going by the experience of these ten years, we must go in for an amendment in this regard also. But the moot question, today, is: How do you do this? The 'Panchayat Raj' is a State subject. Unless you bring it to the Concurrent List, you cannot have a legislation. Madam, today, 15 States are ruled by the Congress, 2 States are ruled by the Communist Party, 3 States are ruled by the BJP, some States are ruled by our allies, some States are ruled by our other friends. There is a clear picture in front of us. Realising the political shades, today the reality is, States want decentralization -- decentralization from Delhi to Chennai, decentralization from Delhi to Hyderabad,

decentralization from Delhi to Gandhi Nagar, decentralization from Delhi to Bhopal. But, down the stream, the decentralization should be from capital to the district, from district to the block, and from block to the village. Let us go through Vidhan Sabha only. But the ultimate idea is that the Gram Sabha should be empowered. Today, the Gram Sabhas are being held at a number of places. I, as a Minister, and my colleagues, as Ministers, took a lot of interest, tried to persuade, and pressurize for it. We told them, "If you don't conduct elections, money would be stopped." Madam, I want to share my experiences with the people today, and I want my other colleagues also to understand the consequences of it. When we moved in the direction of stopping money for a particular State for not holding elections, the general people started asking me, Sir, who committed this sin. I said, "your State Government." They said, "For a sin committed by the State Government, you are punishing the people. You are withholding the money which is due for a particular State; 'A' State or 'B' State. And the fault does not lie with the people; the fault lies with the administration. So, administration is not affected, people are affected. Then I had to give a second thought, and I had to release the money also. What is the remedy through which you can enforce a State to hold elections? On some pretext or the other, for some reason or the other, they are taking advantage of various loopholes, and then postponing elections. There is no guarantee that in future also the elections will be held automatically. This is the first part.

Second point is with regard to the money which you are sending. How does money reach the targeted people? The entire purpose of our rural development, our Panchayati Raj System, finally, is to see that the disparity between rural and urban is removed, the rural people are empowered, rural infrastructure is created, village roads, village drainage, village school building, drinking water, sanitation facility, all these things are provided. We are spending a lot of money. Today, the Budget of the Rural Development Ministry is somewhere around Rs. 13,000 to Rs. 14,000 crores. And the Urban Development Ministry is also pumping a huge amount of money. The new system that has come now is that the local bodies are not willing to raise their own resources. Madam, if you go to the countryside, you will find that the Panchayat people give a memorandum to Block people, the Block people give a memorandum to Zilla Panchayat, the Zilla Panchayat Chairman gives a memorandum to the State Government, and the State Government gives a memorandum to the Central Government.

And the result is that the Central Government has to send a memorandum to -- I don't want to say it now. My own experience shows that the people used to pay for these services earlier. We politicians of different shades told the people, "You don't worry, we will do everything. सब काम सरकार करेगा, हम बेकार बैठें तो भी चलेगा।" This is a new concept that has come; which is affecting our system, which is not good for the people. Unless people participate, you can't have development only through Government machinery. How do people participate unless you take them into confidence? People should know how much money is coming. That is why, we suggested to them a transparent method of making it public. In every village let there be a display board showing how much money is coming from the Central Government, from the State Government, for what purpose, what is the duration, etc. All these things should be there. And, secondly, let there be a social audit through Gram Sabhas. Somebody said, Sir, if there is a Sabha, then only there will be audit. If Sabha is not held, then, where is the question of audit at all? They sit together, and then they write, then say that a Sabha is held and that such and such decision has been taken. Even to conduct a Sabha also, the State Governments should have a political will and determination. The officers, the Primary Health Centre Doctors, the school Headmasters, the village health worker, the Electrician, and the people who are there in Government Service, are supposed to attend the Gram Sabhas and answer the questions of the people. When a Housing programme is to be sanctioned, the Gram Sabha is supposed to meet, and then decide as to who are the beneficiaries. The list has to be verified and then finalized by the Gram Sabha. Unless they are given power, how can it be done? If you don't hold a Gram Sabha, what is the remedy? You can only insist on holding a Gram Sabha. It is there in the Constitutional mandate. But, still it is not being implemented by the lower levels of administration for a variety of reasons. As I told you, in spite of the fact that the country is spread across different spectrum of political affiliations, different parties are ruling, there is a degree of difference. The awareness level that is there in Kerala, it is not there in certain parts of North India. I agree. The awareness that is there in certain parts of Andhra Pradesh, particularly, in the Women's Self-Help Group, the Swa-Sahayata Group. दूसरी जगह में नहीं है। But the question is do you leave it to the local people? Do you leave it at the mercy of the administration or the bureaucracy which don't want to part with powers they have. And then, there is also the tendency of the State Governments holding these funds for some time. There is a request now that you route

this money through the State Government. We have no problem with that. We don't want to make it a contentious issue now. But the question is, what is the ultimate purpose. The ultimate purpose is that you want to fund the local activities. For that what I suggest is that we must think in terms of going in for another Constitutional amendment. The States need to be taken into confidence. You need to have a meeting with all the State Chief Ministers, and then this issue has to be debated. Otherwise, this debate will go on for some more time, and the real picture today, after these many years of experience, will continue for some more time. There is a State control on Panchayati Raj Institutions. If the Sarpanch is against me, I can remove him. But in Kerala, through Kerala Panchayati Raj Act, they have provided for an Ombudsman who is a retired Judge preferably, unless he gives consent, the District Collector cannot supersede the Panchayat. But, today, a number of States have a provision that the Collectors are having power to supersede an elected panchayat. This is totally against the Constitution. It is like article 356 which is very rarely used and, which was again debated after S.R. Bommai's case. It is not easy. Take the example of Kerala and see that you create a *vyavastha* like Ombudsman. This is one important aspect that has to be kept in mind. Elections have to be regular. Elections have to be simultaneous. And, then, funds have to finally reach the local bodies and, thirdly, the power to decide should finally rest with the Panchayat. What sort of planning I want to have for my village, it should be decided by Panchayat through Gram Sabha. And the Gram Sabha should become mandatory and all officials concerned should be made to attend the meeting of the Gram Sabha; otherwise, disciplinary action has to be taken. Madam, I have been to Andaman and Nicobar Islands during my Ministership. When I talked to them and told them that I am coming on so and so date, you must devolve powers and funds and you must give the cheque to the Zila Panchayat on that day. I went there. There was a big function. They gave it. But the officers were saying, "Sir, this much money is being given directly to Zila Parishad. What will happen? Will they be able to spend this money?" I said, "if two officers can spend it, 20 non-officials will be able to spend it in a more effective manner. If something goes wrong, there is an elected body that will take care of it. You don't worry and you don't come in the way of these things." But the question now is, as I told you, the tendency on the part of the State, the tendency on the part of the bureaucracy is that will the local body people be able to exercise this much power? Will the one-third women who are there or the Scheduled Caste/Scheduled Tribe people be able to exercise this authority

in a judicious manner? This question is being raised. I only say that the system has led by itself and the system is improving. Let us have full confidence in the local body system and devolve as much powers as possible to the local bodies, if necessary, through a Constitutional Amendment. The Constitutional Amendment is possible only if there is a consensus throughout the country, if there is a consensus among all the State Governments, if all political parties are really and sincerely committed to decentralisation, only then it will happen. There is no meaning in having a mud slinging that I have done this much, you have not done this. My State Governments have done to this extent, your State Governments have not done this. We can have this endless debate but at the end of the day, the truth will be that we are not able to reach the spirit of the 73rd and 74th Constitutional Amendment. We are still debating on how to proceed further. Will they be able to really enjoy these powers or not? This is what is being discussed even now. As regards Scheduled areas, there is a problem. Elections have not been held even in the State of Jharkhand, even today, after so many years of this amendment. There were some practical problems, initially, for Orissa. For Jharkhand, we discussed with them also. Then, this accountability factor and social audit by Gram Sabha has also to be made mandatory. If you really move in the direction of studying all these, you will really come to certain conclusions, which are going to be very useful for the healthy functioning of the Panchayati Raj System. I only suggest through this House to the Government, Madam -- it is fine that we are having introspection -- let us now come to certain conclusions, let us have what you call a task force or a Chief Ministers' Committee, whatever it is, for a short period, and then come to the conclusion as to how to move further to make the spirit of 73rd and 74th amendment a reality. Going by the experience, can we move faster? Because ten years, as I said in the beginning, is a long time. This is the direction in which the Government has to think and the Government has to take the initiative. Madam, the hon. Prime Minister has assured during the Akhil Bhartiya Panchayat Adhyaksh Sammelan that the Government, if necessary, will go in for a Constitutional Amendment. The Leader of the Opposition was also present and was also kind enough to express solidarity with the views of the Members of the Sammelan and also the Government. And, both the major political parties are in agreement with this. The other parties also which are ruling in different parts of the country, are also in agreement with this. So, there is no need for further delay in this matter. The only thing I want to stress before I conclude is, as I told you, it is not a politically contentious issue. It

is an issue wherein all of us are accountable. Today, if the Panchayati Raj is not up to our expectation, the responsibility lies with all of us, of all grades of politicians and both State Legislatures as well as Parliament. Involvement of the people in this is very much essential. Madam, during my childhood, my grandfather used to call the village assembly before the onset of monsoon. Then, everybody used to assemble there, and he used to tell them, "अभी बारिश आने वाली है, इसलिए हम सब लोगों को मिलकर तालाब को साफ करना है, सीवर्स को साफ करना है और सरप्लस स्टोर्स को साफ करना है। जो फीडर चैनल है, इरिगेशन चैनल है, उसको साफ करना है, क्लियर करना है।" इसके लिए सब लोग मिलकर काम करते थे। बीच में ऐसा हो गया कि सभी कामों में सरकार का इंटरवेंशन शुरू हो गया और सरकार ने कहा कि यह सब काम हम करेंगे, आप चिंता मत करो। We will do everything. You do not have to do anything. Today, the people in the villages are waiting for the *Surpanch* and the MLA to come even to remove a stone which is there in front of their house. आजकल ऐसी स्थिति बन गई है कि पत्थर निकालने के लिए भी सरपंच कब आएगा, जिला पंचायत अध्यक्ष कब आएगा? लोग उसका इंतजार करते हैं। यह प्रवृत्ति हमने बढ़ाई। What you call 'populistic competition between political parties'. उसकी वजह से यह स्थिति बनी। इसलिए मैं चाहता हूँ कि इसमें लोगों को इन्वॉल्व करने के लिए प्रक्रिया शुरू करनी चाहिए। इसमें लोगों की भागीदारी होनी चाहिए। इसके लिए उन्होंने एक व्यवस्था तैयार की कि ग्राम सभा कंडक्ट करनी चाहिए। पहले भी प्लानिंग के लिए ग्राम सभा कंडक्ट करनी चाहिए कि गांव का प्लान क्या होना चाहिए और इसमें बैनिफिशियरीज को आइडेंटिफाई करने का काम ग्राम पंचायत पर छोड़ना चाहिए। अंत में इसका सोशल ऑडिट करने के लिए भी ग्राम सभा को अधिकार देना चाहिए। इसमें ऑफिसर्स का रोल केवल सेकेंडरी होना चाहिए। Officers are there only to give information to implement what has been decided by the *Gram Sabha*, what has been decided by the Panchayat Raj institutions. They should not have arbitrary powers. You have a parallel system in urban area; you have a HUDA; you have a development authority, and those people have more powers than the elected Mayor. They have more powers than elected Municipal Chairman. They have more powers than elected local body. This is a paradox in our system, and it has to be done away with. Anybody in the district, or, anybody in the municipal town has to be a subservient to the main body which is elected by the people. This is what I am trying to stress. The district planning committee must have some committees and they can have the authority delegated to various laces of administration. But there should not be a super body over and above the Panchayat, over and above the municipality, over and above the corporation. This is exactly what is happening today. That is what our experience says. If the Mayor is not to my liking, or, he does not belong to my party, I see to it that the officer who is there plays havoc with the local body, and then he plays whatever

tricks that are required and caters to the needs of the political bosses. This again is against the spirit of the Constitution, the spirit of democracy. That is why I say that this parallel body should be put to an end. There are State Governments which are speaking about local self-governance which are taking credit, and then, at the same time, creating parallel bodies, village development committees in certain States, *Gram Swaraj* in certain States. My point is, the real *swaraj* is through Panchayat. Why do you create another *Swaraj*? Give powers to Panchayat, and make improvements within the Panchayat Raj only. If you want to have a village development committee, there is nothing wrong in it. Some people want to involve ex-servicemen, some people want to involve retired bureaucrats, officers, well-meaning people, some people want to give donations, etc. This is the argument they have given. I conducted a Panchayat Raj *Sammelan*. I told them, "have all these committees, village development committee created by the Panchayat. Give that power to Panchayat to select the village development committee. They will be able to do it. They are doing it in an effective manner. There will be some problems. There are problems in our parliamentary system also. There are problems in legislature also. It does not mean that you do away with Parliament or the State Legislature, and all that. Let us try to understand by the 10 years' experience, and let us try to address all these problems one by one." So, for that, what I suggest is that the Government of India should set up a task force of the Chief Ministers, or, first have a Chief Ministers' conference. Take the political will of all the people, move in the direction of drafting a constitutional amendment and then take the consent of the States because it is a matter which pertains to the States, and, after all, finally, the States also need to have an important role in this entire system. But, our Constitutional framers originally thought, Madam, about the Central Government, State Governments and local self-governance. The local self-governance has a place in our Constitution, in our parliamentary democracy. It is not that out of charity we are giving them anything or creating anything new. But we have travelled a long way. We have woken up to the reality in the year 1992. We have gone for 73rd and 74th amendments. We are having results of 73rd and 74th amendments. The results are positive but these need to be accelerated, and let us learn by the experience and then move forward, if necessary, by not only creating a political consensus, but there is also a need for a change of mindset.

We should devolve more powers, functions and functionaries to the local bodies, and if this debate of today, which is taking

place in both Houses of Parliament, is able to come to certain conclusions, and then, all of us to a resolve, there was a suggestion for a Joint Session of Parliament also. I have no objection to agreeing with the suggestion if it is really going to come to certain meaningful conclusions. But the purpose of the entire effort should be to see that these lacunae are removed, to see that these grey areas are addressed, to see that the real swaraj, real local self-government is achieved for which, I feel personally, the only way is going for another Constitutional Amendment. With this intervention, Madam, I only hope that the Government will go by the spirit of the discussion today. The purpose for which they brought this discussion before the House has to be understood in a proper perspective. The Government also, without further loss of time, should move in the direction of further decentralization. Thank you very much.

THE DEPUTY CHAIRMAN : That was a very good speech; the spirit of the 73rd and 74th Amendments was brought to this House, the direct, straight-line system. Many a times, I have seen that the money, which the Members of Parliament have for area development, the fund which goes to the State, is used for some other purpose, and not for the purpose for which it is being sent. So, these are the problems.

SHRI M. VENKAIAH NAIDU : Madam, I have the figures with me. I don't want to enter into a political debate again, कौन सी स्टेट में कितना पैसा डाइवर्ट किया, कितना पैसा खर्च नहीं किया, कितना लेप्स किया, अगर उसमें जाएंगे तो हमारा आज का परपज सर्व नहीं होगा।

THE DEPUTY CHAIRMAN : It should be in the spirit of cooperation to bring a change. Shri Ravula Chandra Sekar Reddy.

SHRI RAVULA CHANDRA SEKAR REDDY (Andhra Pradesh) : Thank you, Madam. While congratulating the hon. Minister for bringing the motion on the Panchayati Raj system, I fully agree with the views expressed by hon. Shri Venkaiah Naidu, who happens to be from my State, Andhra Pradesh. I have served as the *Sarpanch* of a village. I have some experience in the Gram Panchayat system. I came from Panchayat to the Parliament. In between, I served the Assembly, too. In Andhra Pradesh, as stated by Shri Venkaiah Naidu, we have a typical three-tier system with five functionaries. Each of them is fighting with the others for his rights and powers. He has said, 'no work, no pay'. But, as a matter of fact, all the five people are

getting full salary by way of TA and other things. That is, 'no work, full pay'! So, we wanted a change in the Constitution itself. There was a consensus in the Assembly; I was present in the Assembly. There was a unanimous resolution, which was sent to Delhi. But for some strange reason, it was stopped. The then Panchayat Raj Minister, late Madhava Reddy, tried his level best to push the amendment at the Central level. But, in spite of his best efforts and that of the Chief Minister of Andhra Pradesh, we were not successful in getting the amendment passed. It is with our own experience that we say that in a three-tier system with five functionaries, it is practically very difficult for the people to have administration in their control and to serve the people in a better manner. Madam, these five functionaries, as a matter of fact, the Mandal Parishad Territorial Constituency members, are there in the Mandal Parishad. But the *Sarpanchs* have no voting rights in the Mandal Parishad, whereas, the Zila Parishad members are members in the Mandal Parishad without any voting rights. Thus, there is overlapping of the system, which we have inherited from the previous Government. Madam, during 1994, the amendments took place and elections were held during our regime. Andhra Pradesh is one State where elections are conducted on regular basis. Prior to 1994, elections were not conducted on regular basis. By virtue of 73rd Amendment, elections are being held regularly. But overlapping of system is coming in the way of serving the people in a better manner. I would like to request the Minister to look into the States' role. They are doing a postman-like job. For instance, there is a programme called 'Swajaldhara'. It is a very good programme. But what happened to the programme even when the Gram Panchayats collected and deposited money? I have figures with me. About Rs.120 crores were deposited by the people from the grass-root level. Without taking the State into confidence, applications were invited. Many Gram Panchayats came forward and contributed money. But all went in vain. Now, we are not in a position to sanction all the schemes. So, here I would like to stress that State Governments should be taken into confidence. They have been made mute spectators. The Gram Panchayats in Andhra Pradesh are being strengthened by way of *Janmabhoomi* Programme. It is a unique programme wherein a meeting of Gram Sabha is held in every six months. It is presided over by the *Sarpanch* and all the members are bound to attend the meeting. Otherwise, a notice is issued.

SHRI NANDI YELLAIAH (Andhra Pradesh) : In what sense, it is *Janmabhoomi*?

SHRI RAVULA CHANDRA SEKAR REDDY: You have not understood '*Janmabhoomi*'. Its concept is 'motherland'. Under this programme, a person serves his native village where he has taken birth and contributes for the development of the village. It is a very good concept launched by the then President. The presiding officer in the Gram Sabha is the Sarpanch under this *Janmabhoomi* Programme. Here, they select all the beneficiaries. The system is working very well in Andhra Pradesh. I request the hon. Minister, while replying to the debate, at least, to keep it in mind that the States should play a greater role in strengthening the local bodies. It is not a healthy practice to control such programmes from Delhi directly. Is it practicable to select a road in a remote village there from Delhi? While appreciating the efforts of the Government of India in strengthening the local bodies, we should also keep in mind that State Governments are also elected by the people. They serve the people and are answerable to the people. Under the *Janmabhoomi* Programme, all the officers, right from the Divisional level, participate in the meeting in which all the grievances of the people are addressed. They receive representations and take on-the-spot decisions. By way of these Gram Sabhas, the State Governments have made five functional committees wherein powers are given to the Gram Panchayats. These functional committees can collect the taxes on their own. They can have their own programmes for the all-round development of the village. The programmes, which are to be taken up in future, are also entrusted to the Gram Panchayats and to the Gram Sabhas. Every decision taken in the Gram Sabha is intimated to the Mandal Parishad and from there it is intimated to the Zila Parishad. The Government will come in to support the programme launched by the Gram Sabha. By virtue of these functional committees, the Gram Panchayats are being strengthened. This three-tier system and five functionaries are coming in the way of serving the people. Once again, I repeat that this system should be removed. For this, we need a Constitution Amendment. Why are the States being kept out of this purview when the State Governments, with the help of all the political parties in the Assembly after a debate, passed a unanimous resolution? But it is thrown into the dustbin. I would like to stress upon the Minister to see that it is restored and it is addressed in a proper way. Constitutional amendment is mandatory. You have to have a constitutional amendment, otherwise, the State is not empowered to amend the Constitution and we cannot take away the powers of the Panchayats and Mandal Parishad and Zilla Parishad. The only remedy is to go in for another constitutional amendment and the State should be empowered, the

people should be empowered to have their own system on the basis of their experiences. They should be able to make changes. That power should be vested with the State Government. Another aspect is sanitary programme. It has been launched in a very big way in Andhra Pradesh wherein all the Gram Sabhas, all the Gram Panchayat members and people who are representing at the Mandal and Zilla Parishad level, are expected to participate in these programmes and see that every household is given some money by way of rice, or, money to have a sanitary programme in their locality. And, the other aspect is, as I stated earlier, the Pradhan Mantri Gram Sadak Yojana is very good programme. But, to our utter surprise, this year, the Government of India have stated that since Andhra Pradesh has got good roads, they would reduce the allocation from Rs.190 to Rs.90 crores. Andhra Pradesh Government has borrowed money from NABARD and other financial institutions. You are penalising a Government which is performing better. Is it the way to strengthen the local bodies? Is it the way to strengthen the State Governments? It is something very strange. The Government of Andhra Pradesh borrowed money from various financial institutions. Still, there are about 13000 habitations, which live without any connectivity. I request the hon. Minister to strengthen the local bodies. This road connectivity is a very good programme and I compliment the Minister for Road Transport and Highways. He has done excellent work in constructing roads. Madam, under the PMGSY, States' views are not taken into consideration. Their views are not even heard. While reducing the allocation, the justification given by the Minister is something surprising to the State Government and my Chief Minister has written a number of letters to see that funds are restored. The Government at the State level has given money to the Gram Panchayats. And, Gram Panchayats have a specific programme for this year also. Now, they are deprived of their legitimate right of having good road connectivity to Mandal headquarters and district headquarters. This should be taken care of. During the ten years' experience in municipalities, we have also direct elections to the municipal corporations. Even in the Hyderabad and Secunderabad, twin cities, we have corporations directly elected by the people. And, we have five other corporations wherein all the Mayors are directly elected and they are given lot of powers by virtue of this constitutional amendment. The Urban Development Ministry should look into the aspect of strengthening the Councils and Corporations financially. I request them to see that some special programme is also launched for them. In the State of Andhra Pradesh, we have the State Election Commission; we have the State

Finance Commission. The State Finance Commission is functioning regularly and all the recommendations made by it are accepted by the State Government. They are giving money to them so as to help the local bodies. Here, once again, I repeat that while strengthening the local bodies, views of the State should be heard properly and these should be considered. And, apart from this, Madam, in urban areas, we have a very good programme called *e-seva* where all the people can use the facilities through a single window system. In the municipal corporations, Government of Andhra Pradesh has introduced several reforms in the past five years in urban sector management with the objective of providing smart civic administration, that is, simple, moral, accountable, responsive and transparent administration at the municipal council and municipal corporation level. We have about 117 municipalities wherein elections are being held regularly for all the municipal councils and corporations. In the event of any vacancy, election is conducted immediately without any loss of time and without depriving the people of their representative. Madam, we have a citizens' charter which is being implemented. Every citizen has a role to play in sanitation programme, in literacy programme, in health campaigns with the help of Gram Sabhas, Gram Panchayats and Municipal Councils. Here also, the State Government faced with the paucity of funds, is looking to the Centre. The Government of India while launching the programmes should consult the State Government where the programme is launched, to see if the programme is suitable to that locality or not. That should be taken care of. Otherwise there may be programmes, which are not acceptable to the people or unwanted in that particular area. So, this should be kept in mind while replying to the debate and the State Governments should be consulted every time when a new programme is launched.

Another important aspect of Panchayati Raj system is the reservation. Some people claim that by virtue of the 73rd Amendment, women are given reservation, whereas, way back in 1987, Late N.T.Rama Rao gave reservation to the women in local bodies during 1987 election itself. It is not a new thing for us. It is not by virtue of the 73rd Amendment. During 1987 itself, we have given reservation to the women, at Panchayat level, at municipal council and municipal corporation level.

I have seen in newspapers reports that elections have been conducted in a State without giving any reservation to SCs, STs and women. No reservation is made and the elections are conducted.

THE DEPUTY CHAIRMAN: Even now, very recently, it happened.

SHRI RAVULA CHANDRA SEKAR REDDY: Madam, no reservation is made either for SCs or STs or women.

श्री कलराज मिश्र : पटना हाई कोर्ट ने यहां रिजर्वेशन के लिए मान्यता नहीं दी।
...(व्यवधान)...

SHRI RAVULA CHANDRA SEKAR REDDY: Madam, it is by virtue of a court order.

THE DEPUTY CHAIRMAN: How can a court give order? It is a Constitutional Amendment.

SHRI RAVULA CHANDRA SEKAR REDDY: Madam, but election are conducted without any reservation.

SHRI N. JOTHI (Tamil Nadu) : Madam, we are following it perfectly in Tamil Nadu. We are doing it for women, SCs and STs.

SHRI RAVULA CHANDRA SEKAR REDDY: Not only in Tamil Nadu, in Andhra Pradesh also, we are in the forefront in giving the reservation.

SHRI M. VENKAIAH NAIDU: In both States.

SHRI RAVULA CHANDRA SEKAR REDDY: Yes, Sir. Thank you.

SHRI N. JOTHI: 'Naidu' belongs to both States.

SHRI RAVULA CHANDRA SEKAR REDDY: Madam, I would like to say that functional committees in Andhra Pradesh have proved successful. I would request the Government to see if it is possible to implement the concept of functional committees in other parts of the country. Some of these functional committees are: functional committee for natural resources management, functional committee for human resource management, functional committee for employment generation, functional committee for finance and planning, functional committee for works and infrastructure development. All these committees are headed by the Sarpanch of a village

and the Gram Sabha will decide all the future course of action in that particular village with the active support of the State Government by way of getting funds from them.

With these words, I, once again, request the Minister to see that the State Government is heard and the 3 tier system with 5 functionaries should be scrapped, if necessary, once again, they should go for amendment of the Constitution. With these words, I conclude. Thank you.

SHRI PRASANTA CHATTERJEE (West Bengal): Thank you, Madam, Deputy Chairperson, we are in the midst of a discussion on a very important subject. At the very outset, it would have been better if the Minister could place the report after discussing with the different State Governments and the economic experts in the line.

Venkaiah Naiduji has spoken about Mahatma Gandhi. It reminds me of Madam Annie Besant who actually made the Home Rule Movement. The basic idea and concept was to activate the local bodies with people's participation, with people's wishes. We also know, as students of history, how Rashtra Guru Surendera Nath Banerjee, demanded more powers to the local bodies during the British days. He spent his life starting the movement there. I would like to give a quotation from Rabindranath Tagore when he was accorded the civic reception, Dr. B.C. Roy was the Chief Minister at that time. The major concept he placed there was "Food in everybody's house, peace in everybody's mind, strength in health and even no communal tension in the minds of the people". That is what he wanted from the local-self Government. He placed that idea in the year 1933. Now, decentralization is really a modern concept of democracy. But, only talking about democracy will not do because the involvement of the people and their awareness are necessary. Actually, who controls the power particularly in the local bodies -- the black-marketeers, the land-lords or the common people, the landless peasantry or the overwhelming sections of the people? That is the most important issue in the social life, particularly in the urban life.

(THE VICE-CHAIRMAN (DR. A.K.PATEL) in the Chair)

3.00 p.m.

The UNDP, in its very recent report, have characterized the decentralization as faster response to local needs, more accountability and transparency, improved delivery of basic services, better information flows, more sustainable projects, stronger means for resolving conflicts, increased energy and motivation among local stake-holders and expanded opportunities for political representations. The UNDP described the decentralization in such a way. In the same report of the UNDP, they have described the achievements of Kerala in such a way. "The Kerala people's campaign started in the year 1996, sparked off by the Government's decision to devolve 35-40 per cent of the State Plan Funds to village and municipal bodies. In its first two years, the campaign led to the construction of 98,494 houses, 2,40,307 sanitary latrines, 17,489 public taps and 50,162 wells -- all far more than in previous years".

The campaign mobilized local volunteers, through a paper advertisement, notably from the Kerala Sastra Sahitya Parishad and retired experts to assist with technical and financial appraisals of the projects including engineers, doctors and professors. We have our experience. The present experience is not like that in Kerala. Again, in the same UNDP Report, they have described West Bengal like this. "In the State of West Bengal, India, where the local authorities (Panchayats) were empowered long before the national Government required, to create and empower them, poverty declined sharply in 1980s. Under Operation Barga, the Panchayats helped improve agricultural technology and reform land tenancy. They also helped register 1.4 million share croppers". They have described it in such a way.

They have also complimented very recently the role, particularly in primary education, in education, literacy movement, the role of Madhya Pradesh and Rajasthan's, success in increasing literacy in recent times. I want to emphasize, what Rabindranath Nath Tagore and Annie Beasant had emphasized, about the role of the local bodies and the role of the local Government. Another Report of Sarkaria Commission, regarding decentralisation is also there. But, nothing has happened. If you look at the Planning Commission's Report published recently, you will find that they have observed that the Gram Sabhas in most of the States have been entrusted with ceremonial functions only. Then, in another report, at page

No.44, the Commission, while describing the West Bengal experience --- we have experience of 20-25 years -- says, and I quote, "What may have set apart West Bengal is the different direction of public policy that it has followed since the seventies. The policy of increasing the access of the rural poor to assets -- which I mentioned earlier -- that is agricultural land, through a programme of asset redistribution (land reforms) may have helped spread income earning opportunities more evenly and contributed to a major decline in rural poverty in this period without having a noticeable impact on the growth rate of the economy." This is what they have described, and you know what is our experience. As a student of history, I have seen there were Zila Parishads without elections. A Zamindar or a landlord was the Chairman and after Zamindar's death his son became the Chairman. That was the picture at one point of time. So, in the rural areas, land is a very important factor. And, that is why, at the very initial stage, in West Bengal -- it has been pointed out here and I have read it just now -- the panchayats were involved with land reform activities, and, in the process of identification and acquisition of the surplus and *benami* lands, we have been very successful. In 1978, after a gap of 18 years, elections were held in the local bodies in West Bengal. Regular elections for the last 25 years in the local bodies are being held. And, who were the persons elected? Were they Zamindars? Were they marketeers? A recently published report by Lietem about a sample survey conducted after 1978 election, pointed out that 75 per cent of the elected people owned less than 2 acres of land. I myself spent 35 years in a local body. A recent sample survey in Burdwan and Jalpaiguri districts reveals that 90.5 to 96 per cent of those elected come from marginal and poor landless peasants. Only decentralisation will not suffice; but this will also have to be taken into account. I would like to point out here that in urban Calcutta -- I was Mayor in 1980 -- there was a Municipal Accounts Committee and its Chairman was from the opposition, and the Members were elected on the basis of proportional representation. It was very difficult to supersede any elected body as per the Act of 1980. But in 1972, we were divided. I was member of the corporation; anyway, that is a different issue. So, that was the local self-Government. In the 73rd Constitution Amendment Act, one-third of the seats and one-third of the posts of chairpersons have been reserved for women. In fact, in West Bengal, it is higher, because women elected from the General Category have been working as chairpersons, from long before this present Amendment Act came in. In 1990, West Bengal introduced the concept of Gram Sansad, which met twice in a year. The quorum required for a

meeting is 10 per cent. According to a recent survey by "Ghatak and Ghatak", the institution of Gram Sabha in the State of West Bengal has been working very well. We have heard about the Bengal Famine. I have seen in my life how during the time of natural calamity the rural people migrated to urban areas in search of jobs. I have also seen another picture in my life how even during the time of disasters and natural calamities like floods, droughts, etc., people stayed in rural areas. The nexus between urban and rural development is very important issue in the health of the economic life of a country. That is why Prof. Amartya Sen stated very recently that the availability of foodgrains to the poor do not depend on the stock of foodgrains at a particular time. We know it from our experience. So, how our political will will play to run these local bodies and local self-governments. Rabindra Nath Tagore and Mahatma Gandhi told us something. But, what is our present day experience?

As per the NSS data, the per-capita calorie intake in rural West Bengal increased from 2027 in 1987-88 to 2211 in 1993-94, whereas the all-India intake category had declined from 2221 to 2183 in the same period. These are the figures which are coming.

As far as rural poverty is concerned, the Planning Commission has reported at Point No.27. West Bengal registered a steep decline in both the rural and urban poverty. It is a remarkable thing. I quote, "Both West Bengal and Kerala have recorded significant decline in rural poverty ratio over the last three decades." It happened not due to any magic. It happened due to political will, the political role that it played.

Even Lieterm has published a survey report on rural poverty in major Indian States between 1974 to 1997. The decline in rural poverty in percentage point was as under: In West Bengal, it was 36.3; and in Kerala, it was 13 per cent. This is another figure which is available.

Sir, West Bengal acquired 1.37 million acres of land, which is about 18 per cent of total land acquired in India. This 1.37 million acres of land has been distributed to among 2.5 million landless and marginal cultivator households. That is why even during the days of calamities, the rural people do not migrate to urban areas. That is the point to be noted. This is an issue of economics. Out of those 2.5 million households in West Bengal, the Scheduled Castes and Scheduled Tribes families are 1.4 million.

Now, I would like to mention about another letter here. Even about the MPLAD funds, my party has a different outlook. We talk about more powers to the local bodies. That is a different issue. Even the then Chief Minister, Shri Jyoti Basu, in 1993, wrote a letter to the Prime Minister on the 74th Amendment Act regarding representation with voting rights in municipal bodies for M.P. and M.L.A. I quote, "This provision undermines the very basis of local self-government. However, the M.Ps. and M.L.As. may certainly be involved in local self-government in a manner which may be left to the State Governments to decide." That letter was in the year 1993. We have our problems. Big members, even in West Bengal, had to be trained to address the problems. So far as the accountancy is concerned, they had to be trained on how to use the IT and computers in panchayats, and on how the CAG can be involved in the accounting process on an experimental basis. This is the point. We do have problems and we are working on them.

When I was a Mayor, I raised a demand, why couldn't local bodies get municipal taxes from the Central Government properties? In the year 1998, I received a letter from an official in response to a letter to the then Prime Minister for framing a suitable legislation under article 285 of the Constitution, empowering local bodies to levy taxes on properties of the Central Government. It said, "I have to inform you that this Ministry is taking action. The matter is under active consideration with us." I received that letter. ...*(Interruptions)*...I have 25 years of experience, you see. I am concluding in a few minutes.

I met the Minister also. Many letters were written but no reply had been received. But we talk about giving more powers to the local bodies and more powers to the local self-governments. There are difficulties even for the very important scheme, namely the PMRY. With regard to bank loans, banks are not giving sufficient loans.

Then, about the Centrally-sponsored schemes under the 'State List' funds are to be provided. These are all very important programmes to be looked into by the Government.

I would like to request the Government and the concerned Ministry that after today's discussion, the matter should again be discussed with different State Governments, the real experts in the field, who love to decentralise powers for the local bodies. Who controls the local bodies?

That is a very important aspect. Again, it would be better if that can be discussed here. Only then some fruitful results would come. With these words, I conclude my speech. Thank you.

SHRI ARJUN SINGH (Madhya Pradesh): Mr. Vice-Chairman, Sir, I am grateful to you for giving me an opportunity to speak on this subject which, in my view, goes to the heart of governance, because governance as it must be understood, should deal with the vast majority of the country's population. That vast majority, we all know, resides in our villages. When Gandhiji gave us the idea that he would like every village to become a republic, it was very clear that he did not want a republic of the people situated thousands and thousands of miles away from their habitat at a place where their sentiments and their voices could not be echoed. This was the broad background of his concept. The Panchayat system, Sir, is as old as our history. First, it was family Panchayats, and then it became village Panchayats and then community Panchayats. It has gone through so many phases. But the idea of Panchayats where some people are gathered to take a decision in the larger interest of other people is a concept which is unique for our country and which now forms the basis of Panchayati Raj in this country. I must, when I am referring to this, seek your permission to pay my high tributes to modern mind, a person who held the reigns of office in this country as the Prime Minister for five years, who had no experience of administration, who had not been schooled in any area of governance, by mere observation and absorption from what he saw around him, that these Amendments to the Constitution flowed, and that person was Shri Rajiv Gandhi. It is not a matter of our saying that. The fact is, as the history of the latest development in this area shows, that perhaps but for his initiative we would still be wandering, trying to put something in place, getting it dispersed, seeing it disturbed and then do not know where to go. We must realise, Sir, that the colonial system under which India was for nearly two centuries, considered this Panchayat system as its first enemy. Therefore, the mindset of the colonial period, which has spilled over to this period, either through the rulers or through people who are in the bureaucracy, and also those public leaders whose mindset is the same in, they have never entertained the idea of strengthening the Panchayati Raj. So, gradually the Panchayats went into the shadow of village areas, where the functioning of the Panchayat was limited to settling disputes within the community and sometimes within people who were quarrelling over petty matters. Rajivji drew the attention of the country to the fact and the phrase

he used was that every rupee that goes for development in this country only 15 paise of that amount reached the villages. He did not elaborate for very obvious reasons. But the fact remains that is the situation where the Panchayat Raj system obtained at that point of time.

कृषि और ग्रामीण उद्योग मंत्रालय के राज्य मंत्री (श्री संघ प्रिय गौतम) : आप रोशनी डाल दीजिए थोड़ी-सी, वह कहाँ जाता था।

श्री मूल चन्द मीणा (राजस्थान) : आप सब जानते हैं।

श्री अर्जुन सिंह : गौतम जी का अपार ज्ञान है। वह तो अपनी जगह है। लेकिन यह कहना कि इमानदारी तो चाहिए As a Prime Minister he was saying that. People criticised him that 'how are you saying that?' But, he saw it happening. And, therefore, he said it and brought us face to face with realities. I do not want to go into the various stages where laws were passed. But the fact is that the Constitution (Amendment) Bill, which was the ultimate effort to empower the Panchayats, was, in the beginning, defeated in Parliament. I am not attributing any motive to any one. I think, it was not fairly comprehended that what is required is the change of that mind set. I must say, with due apologies to everyone, even today that mind set has to be further changed. The time has come, when every section of public opinion and every political party, has now endorsed the Panchayat Raj, it is time that an effort is made to bring about a total consensus, at least, on how the Panchayat Raj Act should be further implemented in this country. For that, I am sure, the Government realises that they have to take the first initiative. I think, Panchayat Raj Commission, consisting of all the political parties and some experts, should be set up and it should come forward within a year or two with the salient features of the Panchayat Raj which needs legal and other kinds of protection. Once that happens, we will not deviate from the path in which we have been deviating now and then.

The second point which I want say is, any one of us who lived and worked in a village cannot, but have observed the kind of interests that clash in a village community. On the one hand, you have the landed gentry and on the other you have the landless labour and in between there are scores of other interests which are vying and struggling to get recognition. I think this is something which we must also approach in a way to provide a consensus. First, decide and come to grips with what is there. If I say something, don't believe it. But, at least, if all ten people together say

something, which the country can believe, is it not worth trying? There are a lot of things on which, perhaps, there will not be consensus in this country on the political, or, economic sphere. But, I think, this is an area where all those who want to strengthen the basic roots of the Indian democracy cannot differ and the time has come for all of us to sit together and bring about that consensus. I am sure that this occasion will be a starting point for that kind of an effort. And, I must say with all humility that whereas many States have done a lot of work before and I am not trying to appropriate what they have done and the credit they have earned but the fact remains when this effort is to be modelled and streamlined to sub-serve the modern nation through its administrative and through its other avenues, Rajivji's name will never be forgotten. The hon. Prime Minister was sitting here in the morning when this Resolution was taken up. Madam, through the hon. Rural Development Minister, I would like to convey a request to him that it would be in the fitness of things that he takes the initiative to bring about consensus on a matter which is directly concerned with the people of this country who live in villages. And the fact that Rajivji initiated this effort, I am sure, it will bring about, in the young people of this country, a kind of enthusiasm and energy, which will be required to implement whatever consensus is reached. If that happens, I think, the effort of everyone, who owes allegiance to this concept, would be recognised.

With these words, I support this motion, which has been brought forward today.

श्री कलराज मिश्र : आदरणीय उपसभाध्यक्ष महोदय, जो प्रस्ताव प्रस्तुत किया गया है कि यह सभा गत दस वर्षों के दौरान संविधान के भाग 9 और भाग 9-क, जो स्वशासी संस्थाओं के रूप में पंचायतों और नगरपालिकाओं से संबंधित हैं, के कार्यान्वयन की प्रगति पर विचार करे, इस पर मुझे अपने विचार प्रकट करने का जो अवसर आपने दिया है, इसके लिए मैं बहुत आभारी हूँ।

मान्यवर, चाहे विपक्ष हो, चाहे सत्ता पक्ष हो, दोनों पक्षों ने पंचायत की जो कल्पना की है, उसको साकार करने की दिशा में जो कदम उठाए गए हैं, इसकी प्रशंसा की है। अपने यहां पंचायतें भारतीय संस्कृति की सामूहिक सोच-विचार की पद्धति की प्राचीन संस्थाएं हैं और इसलिए अपने यहां ऋषियों ने इस संबंध में यह कहा था कि चार प्रमुख दृष्टियाँ हैं - शरीरपरक हैं, मनपरक हैं, बुद्धिपरक हैं और व्यष्टि और समष्टि की एकात्मता अर्थात् आत्मपरक हैं। ये चारों दृष्टियाँ मिलकर सम्पूर्ण समाज के बारे में चिंतन करते हुए स्वस्थ स्वरूप निर्माण करती हैं। इन्हीं दृष्टियों को मिलाकर उस समय इनको "पंच" कहा गया और बाद में इसी को "पंच परमेश्वर" का रूप दिया गया। बाद में इसी समय में आधुनिक काल के ऋषि, जिनको हम राजनीतिक ऋषि कह

सकते हैं - पंडित दीन दयाल उपाध्याय जी - उन्होंने भी body, soul, mind, intelligence - इन दृष्टियों को सामने रखते हुए उसका एकात्म दर्शन किया और वह एकात्म दर्शन ऐसा कि भारत के विविध क्षेत्रों में समाज में रहने वाले लोगों को सामूहिक रूप से, सही स्वरूप दर्शाते हुए एकात्म रूप में उनको प्रस्तुत करना जिसके अंदर परस्पर समन्वय होगा, सामंजस्य होगा - इसे ही एकात्म दर्शन कहा। साथ ही यह निचले स्तर तक विकेंद्रित हो, इस बात पर भी उन्होंने जोर दिया। इसीलिए उन्होंने कहा कि व्यक्ति को केंद्र मानकर, समाज में गांव को केंद्र मानकर सारी रचना करना उपयुक्त होगा। इसी को इसके पूर्व पूज्य महात्मा गांधी जी ने 1909 में अपने प्रख्यात "हिंदू स्वराज्य" ग्रंथ में आदर्श पंचायत के बारे में कहा था, ग्राम के संदर्भ में कहा था कि "प्रत्येक गांव आत्मनिर्भर हो। उसके पास अपनी सम्पूर्ण व्यवस्था हो, व्यायामशाला हो, मंदिर हो" - यह वाक्य कहकर गांव को आत्मनिर्भर बनाने की प्रक्रिया में उन्होंने बहुत जोर दिया था।

मान्यवर, संविधान में भी हमारे यहां इस बात को कहा गया। अनुच्छेद 40 में यह प्रावधान किया गया कि "राज्य ग्राम पंचायतों को संगठित करने के लिए और उन्हें स्थानीय स्वशासन की इकाइयों के रूप में कार्य करने में सक्षम बनाने के लिए ऐसी शक्तियां और अधिकार सौंपने के लिए कदम उठाएंगे।" लेकिन मान्यवर, जिस प्रकार की कल्पना, जिस प्रकार की भावना संविधान के माध्यम से व्यक्त की गई, वह कार्यान्वित नहीं हो सकी। उसको साकार करने के लिए कुछ कमेटियां भी बनाई गई - बलवंत राय मेहता की कमेटी बनी, अशोक मेहता की कमेटी बनी। उन्होंने भी इस दिशा में जोर दिया लेकिन वह प्रभावी रूप धारण नहीं कर पाया। जैसे हमारे प्रणब दादा ने और श्रीमान अर्जुन सिंह जी ने भी कहा कि 73वें और 74वें संशोधन के माध्यम से विकेंद्रित व्यवस्था प्रभावी हो सके, उसको तत्कालीन प्रधान मंत्री जी ने ढंग से प्रस्तुत करने की दिशा में एक महत्वपूर्ण कदम उठाया। और उसी का परिणाम रहा कि 73वां संशोधन प्रस्तुत करते हुए, सरकार के लिए यह अनिवार्य किया गया कि पंचायतों का चुनाव प्रत्येक पांच वर्ष में होना ही चाहिए और नियमित रूप से हो। दूसरा, 73वें संशोधन के अंतर्गत समानुपातिक आधार पर अनुसूचित जाति, जनजाति के लिए सीट का आरक्षण होना चाहिए। तीसरा, महिलाओं के लिए कम से कम 33 फीसदी आरक्षण हो। चौथा प्रत्येक पांच वर्ष में राज्य वित्त आयोग और राज्य निर्वाचन आयोग गठित करें। इन पांच बिन्दुओं पर विशेष रूप से जोर दिया गया है। इसके आधार पर एक विकेंद्रित स्वरूप जो ग्राम स्वराज की कल्पना है, इसको स्वीकार करने में हम सक्षम हो सकेंगे। इस बात को ध्यान में रखकर यह 73वां संशोधन प्रस्तुत किया गया है। मान्यवर, 1992 में यह संशोधन आया और उसके पश्चात् यह बात सुनिश्चित की गई कि राज्यों में इसके अनुरूप कानून बने और कानून के आधार पर इस विकेंद्रित व्यवस्था को प्रभावी तौर पर ग्रामीण स्तर पर क्रियान्वित करें। ग्राम आर्थिक दृष्टि से और प्रशासनिक दृष्टि से, दोनों दृष्टियों से आत्मनिर्भर हो। इसके लिए यह व्यवस्था दी गई है। मैं कह सकता हूं कि जैसा हमारे मंत्री महोदय ने प्रस्ताव प्रस्तुत करते समय कहा है कि दस वर्ष के बाब हम यह कह सकते हैं कि ढाई लाख पंचायतें हैं। तीस लाख महिला निर्वाचित प्रतिनिधि हैं, जिसमें दस लाख महिलाएं निर्वाचित प्रतिनिधि हैं, जो विश्व में सबसे बड़ा प्रतिनिधित्व आधार है। यह बात कही गई है। कई राज्यों में ये चुनाव हुए, कई राज्यों में ये अधिनियम बन गए और उसके अनुसार चुनाव भी किए गए। मान्यवर, केवल बिहार ही ऐसा प्रदेश है जिसमें इस आरक्षण का क्रियान्वयन नहीं हो पाया है। अदालती तौर पर उसकी कुछ बातें कही जाती हैं कि उसके कारण शायद नहीं हुआ है और इसलिए...(व्यवधान)...

डा० रमेन्द्र कुमार यादव 'रवि' (बिहार) : मैं आपको सूचित करूँ कि वहाँ हो चुका है और आरक्षण के आधार पर चुनाव हुए हैं। उसकी सूची भी मेरे पास है।

श्री कलराज मिश्र : अगर है तो बहुत अच्छा है। लेकिन जो हमें जानकारी प्राप्त है ... (व्यवधान) ... उस जानकारी के अन्तर्गत ... (व्यवधान) ... कोई जिला पंचायत की अध्यक्ष महिला नहीं है और एससी, एसटी आरक्षित नहीं है। इसलिए इसके लिए न्यायालय की प्रक्रिया का इसमें व्यवधान बताया गया था। यह चीज है, लेकिन इसके अलावा और भी है कि इसमें जो बीस लाख से ऊपर की आबादी वाले प्रदेश हैं इसके त्रिस्तरी चुनाव होंगे अर्थात् गांव पंचायत, क्षेत्र पंचायत और जिला पंचायत। बीस लाख से कम की आबादी वाले जो प्रदेश हैं उनका द्विस्तरीय चुनाव हो और जो यूनियन टेरिटरी हैं और साथ ही साथ तमिलनाडु ने अपने कुछ ऐतिहासिक कारणों से अनुमति मांगी है कि हमारे यहाँ भी द्विस्तरीय चुनाव की अनुमति दी जाए। तमिलनाडु इसमें एक अपवाद है। लेकिन अधिकांश प्रदेशों में चुनाव हुए हैं। झारखंड ... (व्यवधान) ...

SHRI P.G. NARAYANAN: Tamil Nadu has a three-tier system.
... (Interruptions) ...

श्री कलराज मिश्र : ओरिजनली उन्होंने अनुमति मांगी है ... (व्यवधान) ... अब इसको हम संशोधित करेंगे। लेकिन जानकारी के अनुसार ऐसा था। मान्यवर, साथ ही साथ महाराष्ट्र और कर्नाटक दो ऐसे प्रदेश हैं जिनमें जिला पंचायतों के अध्यक्ष जिनकी अवधि पांच वर्ष की है, इसमें एक में 24 महीने और 18 महीने में अनुसार, उनको बदल रहे हैं क्योंकि संशोधन के अंतर्गत यह सुस्पष्ट नहीं है कि जिला पंचायत के अध्यक्ष की अवधि पांच वर्ष ही होगी। सामान्य तौर पर उसका अर्थ पांच वर्ष ही समझा जाएगा। लेकिन उन्होंने इसका इस तरीके से अर्थ निकला है। इसलिए इस प्रकार की उसकी एक व्यवस्था है। मान्यवर, इसमें विशेषरूप से पंचायतें आत्मनिर्भर हों, आर्थिक दृष्टि से भी, इसलिए राज्य को अधिकार दिया गया, विधानमंडल को अधिकार दिया गया कि वित्त आयोग बनाएगा। राज्य वित्त आयोग के माध्यम से सारी अर्थव्यवस्था का विकेंद्रीकरण करते हुए पंचायतों को सक्षम बनाया जाएगा। इसी तरीके से पंचायतों के चुनाव का समुचित तौर पर निर्देशन करने के लिए, मतदाता सूचियों को व्यवस्थित करने के लिए सुव्यवस्थित रूप से चुनाव हो जाएं, इसके संचालन के लिए राज्य निर्वाचन आयोग की व्यवस्था की गई। यह राज्य वित्त आयोग और राज्य निर्वाचन आयोग के माध्यम से आर्थिक व्यवस्था और चुनाव की व्यवस्था का सारा क्रियान्वयन करने की दृष्टि से किया गया। जो चुनाव हुए, चुनाव हो जाने के पश्चात् जो अपेक्षा की गई, सब लोगों ने इस प्रकार की जो इच्छा व्यक्त की कि ग्राम पंचायतें आत्मनिर्भर होकर यह अनुभव कर सकें कि वे स्वशासन कर रही हैं, वे स्वयं में आर्थिक दृष्टि से निर्भर हैं, यह अनुभव हम उन्हें नहीं करा पाए। राज्य विधानमंडल को अधिकार दिया गया है कि वह उस प्रकार के कानून बनाए और जो 11वीं अनुसूची है, जिसमें 29 विषय हैं, उन 29 विषयों को लागू करने की दिशा में राज्य उसके लिए प्रयत्न करेगा। मान्यवर, जहाँ-जहाँ चुनाव हुए, वहाँ-वहाँ कई स्थानों पर व्यवस्था तो की गई है लेकिन व्यवस्था करने के पश्चात् भी वह पंचायतों में प्रभावी तौर पर लागू नहीं हो पाया है। लागू हुआ भी है तो पंचायतें इस प्रकार से सक्षम नहीं हो पाई हैं जो समुचित तौर पर इसकी व्यवस्था कर सकें। इसमें लैकुना है, कई कमियाँ भी दिखाई पड़ी हैं। उदाहरण के तौर पर जैसे जिला पंचायत है, क्षेत्र पंचायत है, गांव पंचायत है, कभी-कभी दिखाया

जाता है कि गांव पंचायत के द्वारा वही सड़क बनी, क्षेत्र पंचायत के द्वारा दूसरी तिथि में भी वही सड़क बनाने की बात कही गई, जिला पंचायत के द्वारा अन्य तिथि में उसी सड़क को बनाने की बात कही गई। इसके कारण एक आर्थिक अनियमितता और साथ ही साथ, जो परस्पर का समन्वय है, उस समन्वय की कमी का भी आभास होता है, इस पर विचार करने की आवश्यकता है।

मान्यवर, अधिकार दिया गया है कि पंचायतों के माध्यम से उसको शक्तिमान बनाया जाएगा, शक्तिशाली बनाया जाएगा और उसके आधार पर पंचायतें ठीक से काम कर सकेंगी। मैं केवल इतना ही कहना चाहता हूँ कि जो राज्य वित्त आयोग है, जो राज्य वित्त आयोग गठित किया गया है, वह स्वतंत्र रूप से काम कर सके, इसकी व्यवस्था हो। कई स्थानों पर देखा गया है कि उसके ऊपर विधानमंडल दल या राज्य सरकार का दबाव होने के कारण समुचित तौर पर जो राज्य वित्त आयोग को काम करना चाहिए, वह काम नहीं कर पाता है इसलिए इस प्रकार का सुझाव है कि राज्य वित्त आयोग पूर्णतः स्वतंत्र हो। राज्य वित्त आयोग की सिफारिशों पर विचार करने में राज्य सरकारें अनावश्यक विलंब कर देती हैं। इस विलंब को रोकने के लिए रिपोर्ट की प्राप्ति की तारीख से छह महीने की अवधि निर्धारित की जानी चाहिए। इसके भीतर ही राज्य सरकार राज्य विधानमंडल में एस.एफ.सी. अर्थात् स्टेट फाइनेंस कमीशन की सिफारिशों पर की गई कार्रवाई की रिपोर्ट प्रस्तुत करे। मान्यवर, राज्य निर्वाचन आयोग, जो 253(6) मतदाता सूची के निर्देशन और नियंत्रण की दृष्टि से काम करता है, उसे भी क्षेत्रों का समुचित तौर पर सीमांकन आरक्षण करने की दृष्टि से पूरी छूट होनी चाहिए। उस पर अगर राज्य का दबाव पड़ा तो इसके कारण उनको भी दिक्कतें आएंगी। चुनाव आयोग राज्य सरकारों के हस्तक्षेप से मुक्त होना चाहिए। चुनाव संचालन के लिए विधिवत् अधिकार संपन्न किया जाना चाहिए। पंचायतों के लिए बजट प्रभारित होना चाहिए। चुनाव की दृष्टि से इसमें बजट भी प्रभारित होना चाहिए। मान्यवर, पंचायती राज संस्थाओं की शक्तियों तथा कार्यों की सुपुर्दगी पर एक कमेटी बनाई गई थी। ग्राम विकास मंत्रालय की अध्यक्षता में, हमारे श्रीमान् पूर्वक्ता, जो हमारे दल के राष्ट्रीय अध्यक्ष हैं, श्रीमान् नायडु जी ने स्वयं यह बात कही है कि 2001 में यह कार्य दल बनाया गया था। इसमें असम, छत्तीसगढ़, केरल, कर्नाटक, उत्तर प्रदेश, पश्चिम बंगाल के पंचायती राज सचिव भी संबंधित सदस्य थे। और इन्होंने रिपोर्ट प्रस्तुत कर दी है। मैं जरूर चाहूंगा कि रिपोर्ट के अनुसार उसमें जो भी सकारात्मक दृष्टि से सारे बिंदु आए हैं उनको इसमें लागू करने का प्रभावी कार्य करना चाहिए। मान्यवर, यह स्टैंडिंग कमेटी जो रूरल अर्बन डिवेलपमेंट से संबंधित है उन्होंने कुछ सिफारिशें की हैं, मैं उसके बारे में जरूर कहना चाहूंगा ताकि उनको ठीक से लागू किया जा सके। उन्होंने कार्यान्वयन संबंधी कुछ सिफारिश की हैं। नीचे भाग का समग्र उद्देश्य पंचायतों को ऐसी शक्तियाँ और उत्तरदायित्व प्रदान करना है जोकि संविधान के अनुच्छेद 243छ के अनुसार स्वशासन के रूप में संस्थाओं के सफल कार्यकरण को संभव बनाने के लिए आवश्यक हो। विधान मंडल समिति को यह देखकर दुख हुआ है कि संविधान (73वां संशोधन) अधिनियम पारित होने के बाद 9 वर्ष बीत जाने पर भी, भाग-9 के उक्त उपबंध के कार्यान्वयन के संबंध में बहुत थोड़े राज्य गंभीर प्रतीत होते हैं। आगे समिति यह कहती है कि पंचायतों को कतिपय कृत्य सौंपना केवल तभी लाभदायक होगा जब पंचायतों के पास साधन-सम्पन्न और प्रशिक्षित पदाधिकारी हों और उनके पास पर्याप्त वित्त भी उपलब्ध हो। अतः समिति यह देखती है कि पंचायत स्वशासन के संस्थानों के रूप में अपने उत्तरदायित्वों को तभी पूरा कर पाएगी जब हस्तांतरण तीन "एफ"

जिसके बारे में श्रीमान् प्रणब मुखर्जी जी ने अपने भाषण के अंतर्गत कहा था, कृष्य, पदाधिकारी और वित्त के बीच उचित समन्वय पर आधारित हो। मान्यवर, समिति ने प्रभावी कार्यान्वयन की दृष्टि से कुछ और भी सिफारिशें की हैं। समिति ने यह अनुभव किया है कि राज्य वित्त आयोगों द्वारा की गई सिफारिशों के कार्यान्वयन की गति बहुत धीमी है। इस तथ्य को ध्यान में रखते हुए समिति ने कृतिक बल द्वारा दिए गए इस आशय के सुझावों पर अपनी सहमति प्रकट की कि राज्य सरकारों को उनके राज्य वित्त आयोगों द्वारा की गई ऐसी सभी सिफारिशों का, जिन्हें मोटे तौर पर स्वीकार कर लिया गया हो, को उपयुक्त प्रशासनिक, विधायी और वित्तीय उपायों के माध्यम से निर्धारित समयावधि के अंदर कार्यान्वयन सुनिश्चित करने हेतु त्वरित उपाय करने चाहिए। मान्यवर, ग्राम में प्रशासनिक दृष्टि से चुनी हुई जो इकाई है, उसके माध्यम से जो काम होने चाहिए, वे काम नहीं हो पाते हैं, कुछ समानांतर ऐसी संस्थाएं हैं जो स्वयं काम करती हैं, इसके बारे में भी स्टैंडिंग कमेटी की रिपोर्ट के अंतर्गत यह सिफारिश की गई, जिसके लिए मैं अनुरोध करता हूँ कि यह सही सिफारिश है। कुछ मित्रों ने अपने भाषण में विचार व्यक्त करने के दौरान उसके बारे में भी बताया है। इसमें इन्होंने साफ कहा है कि नौवें भाग में उल्लिखित प्रावधानों के पूर्व के समानांतर निकाय जैसे जिला ग्रामीण विकास एजेंसियाँ, संयुक्त यन प्रबन्धन और जल प्रयोक्ता गुप ही कार्य नहीं कर रहे हैं, बल्कि संशोधन के पश्चात् केरल में विशेषज्ञ समिति और आन्ध्र में जन्मभूमि जैसे कुछ समानांतर निकाय भी कार्य कर रहे हैं, समिति यह पाती है यद्यपि विभाग इस बात से सहमत है कि संबंधित राज्यों में ये समानांतर निकाय ग्राम सभा और ग्राम पंचायत के निर्णय लेने की शक्तियों को नजरअंदाज कर रहे हैं, फिर भी इस स्थिति को सुधारने के लिए कोई ठोस कार्यवाही नहीं की गई है। समिति बार-बार यह सिफारिश करती रही है कि समानांतर निकायों और समानांतर कार्यक्रमों के गठन की प्रवृत्ति को हतोत्साहित किया जाना चाहिए। मान्यवर, योजनाओं के क्रियान्वयन के बारे में मैं यह कहना चाहता हूँ...(व्यवधान)... मान्यवर, बस दो मिनट अधिक से अधिक, यह आवश्यक प्रतीत होता है इसलिए मैं इसमें उत्तेजित करना चाहता हूँ, मान्यवर, विभिन्न कल्याणकारी राज्य और केन्द्र द्वारा प्रायोजित योजनाओं तथा इसके साथ ग्राम सभा के महत्व के बारे में ग्रामीण जनता के जागरूक होने से विभिन्न कार्यक्रमों, जिनके लिए केन्द्र सरकार तथा राज्य सरकारों द्वारा प्रतिवर्ष करोड़ों रुपये आवंटित किए जाते हैं, पर निगरानी रखने में अत्यन्त महत्वपूर्ण भूमिका अदा की जा सकती है, लेकिन जनता को इन सभी बातों के बारे में किस तरीके से जागरूक किया जाए, यह शायद सबसे बड़ी चुनौती है। इसलिए समिति का यह कहना है कि विभिन्न योजनाओं के कार्यस्थलों पर ऐसे सूचना बोर्ड लगाकर जिन पर परियोजना की लागत, परियोजना को वित्त-पोषित करने वाले अधिकरण का नाम, परियोजना के प्रारंभ होने की तिथि और पूर्ण होने की संभावित तिथि आदि जैसी जानकारी उपलब्ध कराई गई हो, यह मान्यवर, लगना चाहिए। मान्यवर, मैं कहना चाहता हूँ कि जब तक गांव को केन्द्र मानकर गांव के विकास के लिए जो भी आवश्यक उपक्रम हैं, जिनको ध्यान में रखकर 29 विषय सुनिश्चित किए गए हैं, प्रभावी तौर पर लागू करने की दिशा में प्रबल राजनीतिक इच्छाशक्ति का परिचय देते हुए कार्य नहीं किया जाएगा तब तक विकेन्द्रीकरण के माध्यम से गांव को स्वराज्य की, सुशासन की, स्वशासन की जो अनुभूति हम करा सकते हैं, नहीं करा पाएंगे।

मान्यवर, कुछेक चीजें ऐसी हैं, जिनके बारे में मैं सुझाव देना चाहूंगा। क्षेत्र पंचायत का चुनाव, यह अप्रत्यक्ष चुनाव है, जो यहां के सदस्य हैं वे चुनाव करते हैं, जिनकी संख्या

लगभग 90 और 100 के आसपास होती है। इस चुनाव के कारण भ्रष्टाचार को ज्यादा प्रोत्साहन मिलता है, खरीद-फरोख्त की स्थिति का निर्माण होता है। इसलिए क्षेत्र पंचायत का चुनाव भी प्रत्यक्ष हो तो ज्यादा उचित होगा। इसी तरह से जिला पंचायत के अध्यक्ष का चुनाव है, इसमें भी लगभग 50-60 लोग चुनाव करते हैं और इसमें भी खरीद-फरोख्त की संभावना ज्यादा होती है। इसमें भी अगर सीधा-सीधा प्रत्यक्ष चुनाव हो तो ज्यादा लाभकारी होगा और आम जनता की स्वाभाविक रूप से इसमें सहभागिता बढ़ेगी।

इसलिए, मान्यवर, मैं चाहता हूँ कि 73वें संशोधन के माध्यम से पंचायतों का चुनाव कर जो उसको अधिकार-सम्पन्न बनाने की कोशिश की गई है - जिन प्रदेशों में नहीं हुआ है, उनकी समुचित तौर पर समीक्षा करना, जहां हुआ वहां क्या त्रुटियां रही हैं, उनको ध्यान में रखना और उनके अनुरूप जो सिफारिशें आई हैं और इस सदन के माध्यम से, जो बहस हो रही है, इस माध्यम से भी जो सिफारिशें आएँ, उनको ध्यान में रखकर उनको प्रभावों तौर पर कैसे लागू किया जा सकता है, इसके बारे में भी एक सुनिश्चित प्रक्रिया करनी चाहिए तभी निश्चित रूप से जो हमारी कल्पना है, उसको साकार करने की दिशा में हम सक्षम हो सकेंगे।

मान्यवर, आपने मुझे अक्सर दिया, उसके लिए बहुत-बहुत धन्यवाद।

श्री उदय प्रताप सिंह (उत्तर प्रदेश) : आदरणीय उपसभाध्यक्ष जी, यह बहुत महत्वपूर्ण विषय है विशेष रूप से गांवों की दृष्टि से। उपसभाध्यक्ष जी, महान समाजवादी चिंतक डा० राम मनोहर लोहिया ने चौखम्भा राज्य की कल्पना की थी और वह कल्पना यह थी कि जो सत्ता है, जो शासन करने की शक्ति है वह चार स्तरों में विभाजित हो - गांव में हो, जिले में हो, राज्य में हो और केन्द्र में हो। इस चिंतन के पीछे बहुत राजनीतिक ऋषियों का अनुभव था, ज्ञान था। गांधी जी कहते थे कि असली भारत गांवों में रहता है और उन्होंने राम राज्य की कल्पना की थी। चौधरी धरम सिंह ने ग्राम राज्य की कल्पना की थी। इन सब बातों को जब हम सोचते हैं तो सोचते हैं कि यह जो पंचायत राज स्थापित किया गया, यह हमारे प्रजातंत्र के विकास की यात्रा में एक बहुत बड़ा मील का पत्थर रहा है।

मान्यवर, एक बात मैं जरूर कहना चाहता हूँ कि गांव को सत्ता देने, गांव को मजबूत करने और ग्राम पंचायतों को मजबूत करने के इस रास्ते में कई शक्तियों ने खूब-खूब रुकावटें डालीं। वे नीकरशाही की तरफ से थीं। जो यथास्थितिवादी होते हैं, जिनके पास सत्ता ज्यादा होती है, वे बहुत कम चाहते हैं कि हमसे सत्ता हटाकर दूसरों को दी जाए। अगर हम प्रजातंत्र के विकास की यात्रा पर थोड़ा भी विचार करें तो हमें लगेगा कि ये बड़ी रुकावटें रही हैं। कभी यह कहा जाता था कि जहां पर समता नहीं होती, समानता नहीं होती, जहां गैर-बराबरी होती है, वहां नैतिकता नहीं हो सकती लेकिन उस समता और समानता के रास्ते में रोड़े हमेशा रहे हैं। इसके पीछे मंशा यह थी कि जिन प्रजातांत्रिक मूल्यों की स्थापना छोटे और सर्वसाधारण के लिए की गई है, इसके द्वारा शासन और प्रशासन में उनकी भागीदारी निश्चित की जा सके। राज्य और केन्द्र स्तर पर अधिकारों का विकेन्द्रीकरण हो और उन्हें वित्तीय अधिकार भी हों। मैं कहना चाहता हूँ कि यह नहीं हो पा रहा है। जैसा अभी आदरणीय अर्जुन सिंह जी ने कहा कि राजीव जी ने कहा था कि जो एक रुपया यहां से चलता है, उसमें से केवल 15 पैसे यहां पहुंचते हैं। उनको

अपने संसाधन स्वयं जुटाने का किसी प्रकार से अधिकार दिया जाना चाहिए, तभी यह संभव होगा वरना केन्द्र को या राज्य को यह जिम्मेदारी सौंपी जाए। केन्द्र से पैसा राज्य को जाए और इतना जाए कि उसमें किसी तरह की गड़बड़ी न हो। अगर यह क्रम रहेगा तो बड़ा मुश्किल हो जाएगा। इसलिए उन्हें अपने संसाधन जुटाने की भी सहूलियत होनी चाहिए।

यह इसलिए किया गया था कि बहुत-सी ऐसी आवश्यकताएं होती हैं, बहुत-सी ऐसी सहूलियतें होती हैं, बहुत-से ऐसे छोटे-छोटे काम होते हैं, जिनके लिए गांवों को और पंचायतों को राज्यों का या जिले का मुंह न ताकना पड़े। इन सब कामों के लिए पंचायती राज बड़ा जरूरी था और यह किसी हद तक हुआ भी। लेकिन आगे चलकर हमें जो देखने को मिला, एक बड़ी मशहूर कहावत है कि - 'power corrupts and absolute power corrupts absolutely.' उसके हिसाब से भी ये जो 15 पैसे वहां पहुंचते थे, इसलिए पहुंचते थे कि कुछ ऐसे बिजली के स्तंभ थे जिनमें सारी की सारी पावर थी। इसलिए यह करप्शन होता था। इसलिए यह विकेन्द्रीकरण जरूरी था।

ये सारी बातें तो हुई लेकिन मैं इनकी तरफ न जाकर, केवल दो छोटी-छोटी बातें आपके सामने रखना चाहता हूं। वैकैया जी ने आज ये बातें कही हैं और आदरणीय कलराज मिश्र जी ने जो सुझाव दिए हैं, मैं उनसे सहमत हूं। लेकिन मैं दो बातें जरूर कहना चाहूंगा। पहली बात यह है कि हो सकता है कि बिहार में देर से शुरू हुआ हो, जैसे भी हुआ हो लेकिन आरक्षण के तहत महिलाओं को अधिकार दिया जाना चाहिए। हालांकि हम महिलाओं को आरक्षण दिए जाने के सिद्धांत के सदैव समर्थक रहे हैं लेकिन एक बात बड़ी जरूरी है कि महिलाओं को जब तक घर की चहारदीवारी के अंदर सशक्तीकरण के सिद्धांत के तहत मजबूत नहीं बनाया जाएगा, तब तक अगर बाहर आरक्षण दे भी दिया जाए, उसका कुछ लाभ नहीं होगा। जैसे कि हम अपने ही प्रदेश की बात कर रहे हैं, हमारा यह अनुभव है, बड़ा कटु अनुभव है, हम चारों ओर देख रहे हैं। मैं इसे कहना नहीं चाहता हूं लेकिन जब समीक्षा की बात है तो सारी बातें कहनी चाहिए। स्थिति यह है कि कहीं-कहीं महिला प्रधान के चैक पर भी उनके पति के हस्ताक्षर होते हैं। चैक तो खैर उनके पति के द्वारा ही बनाया जाता है। वैकैया जी ने सही कहा था कि केरल में महिलाएं बहुत सफलतापूर्वक काम कर रही हैं। यह भी सही है कि आंध्र प्रदेश में भी कर रही हैं लेकिन क्या हम इस बात के पीछे गए कि वे वहां क्यों सफल हैं, यू.पी. में क्यों सफल नहीं हैं?

महोदय, एक बात मैंने यह कही कि उनका सशक्तीकरण जरूरी है। अगर उनको शिक्षा नहीं मिलेगी, तो यह नहीं हो सकता है। क्या उत्तर प्रदेश की महिलाओं को केरल और आंध्र प्रदेश की महिलाओं जैसी शिक्षा मिली हुई है? यह सामाजिक संरचना भी बहुत महत्वपूर्ण है। इसलिए मैंने कहा कि वे आर्थिक रूप से भी सशक्त हों, घर के अंदर उनको संरक्षण मिले, तब वे बाहर सफल हो सकती हैं वरना यह होता है कि मीटिंग्स में जो प्रतिनिधि है वह परदे में रहता है और extra-constitutional agency जैसा काम करने वाले लोग आगे बैठते हैं और वे सारा काम करते हैं। मैं समझता हूं कि यह स्थिति हमारे प्रदेश के बहुत-से लोगों ने अनुभव की होगी, चाहे वे इसे ना कहें। मेरा निवेदन यह है कि वहां कामकाज कैसे किया जाए, इसकी शिक्षा का अतिरिक्त प्रबंध किया जाना चाहिए। इस प्रकार की कोई व्यवस्था सरकार सोचे, वरना यह नहीं होगा।

महोदय, अंत में बहुत छोटी-सी बात मैं कहना चाहता हूँ और यह यह है कि मिश्र जी ने केवल पैसे की बात कही थी। हमारा अनुभव यह है कि पंचायत के चुनाव में और जितने अप्रत्यक्ष चुनाव होते हैं, उन सब में काले पैसे का तो चमत्कार होता ही है लेकिन मसल पावर का भी बहुत बड़ा चमत्कार होता है। इतना काम होता है, चुने प्रतिनिधि उठा लिए जाते हैं भेड़ बकरियों की तरह से और कमरों में बंद रखे जाते हैं जब तक चुनाव नहीं होते और फिर इन सब बातों के चलते जो मकसद था वह सब रह जाता है और हम जहाँ पहुँचना चाहते थे वहाँ नहीं पहुँच पाते हैं। इसलिए मेरा दूसरा सुझाव है कि यह चुनाव जो जिला पंचायत के और ब्लॉक प्रमुख के होते हैं इनके प्रत्यक्ष चुनाव किए जाएं। उसमें सरकार का पैसा जरूर ज्यादा खर्च होगा, परिश्रम जरूर ज्यादा करना पड़ेगा लेकिन किसी हद तक हमको वह सफलता मिलेगी जिसके लक्ष्य को लेकर इस पंचायत राज की कल्पना की गई थी। मान्यवर, मैं बहुत नहीं बोलूंगा, बाकी सब लोग बोल चुके हैं। मैं इन्हीं दो सुझावों के साथ अपनी बात समाप्त करता हूँ और आपको धन्यवाद देता हूँ कि आपने मुझे यह मौका दिया।

श्री संघ प्रिय गीतम : कविता तो सुना दो।

श्री उदय प्रताप सिंह : जहाँ तक कविता की बात है, मैं कहना चाहता था कि हमारे मन में भी संशोधन हो। मैंने कभी लिखा था :

"देश दुर्दशा का दयनीय दृश्य देखकर बोले, दूसरी तरह का मानचित्र चाहिए,
जैसे दुर्गंध मेटने की असमर्थता में, झेंप मेटने को मित्र कहें कि इत्र चाहिए,
ज्ञानवानों! रोग के निदान उपचार हेतु ज्ञान से अधिक भावना पवित्र चाहिए,
मानचित्र कोई हो, देश के सुधार हेतु आदमी का पुतला नहीं चरित्र चाहिए।"

SHRI P.G. NARAYANAN : Mr. Vice-Chairman, Sir, I will confine myself only to local bodies and how effectively they are functioning in Tamil Nadu. In conformity with the 74th amendment, the Government of Tamil Nadu under, the dynamic leadership of my leader, Dr. Puratchithalaivi, has implemented the various provisions to improve and strengthen the institution of self-government. The Government of Tamil Nadu has amended the Chennai City Municipal Corporation Act, Tamil Nadu District Municipalities Act to further implement the 74th Amendment Act. According to Article 243(s) of the Constitution of India, wards and committees will be constituted consisting of one or more wards within the territorial area of municipality, having a population of more than 3 lakhs. As per 1991 Census, only 6 corporations are having a population of more than 3 lakhs. Wards and committees were constituted in all six corporations for the effective functioning of corporations.

4.00 p.m.

In Tamil Nadu, prior to the 74th Amendment, seats of Councilors in municipalities alone were reserved for Scheduled Castes, Scheduled Tribes and women. Now, seats are reserved not only in the office of Councilor for Scheduled Castes, Scheduled Tribes and women, but also in the office of the Mayor of municipal corporations, Chairperson of municipalities and the Chairpersons of Town Panchayats in the State.

Sir, a separate State Election Commission was constituted for conducting elections to local bodies. The first election was held in October, 1996 and the second election to local bodies was held in 2001. The duration of Councils of urban local bodies is fixed for five years.

The first State Finance Commission was constituted as per the 74th Amendment Act in 1994. The State Finance Commission has recommended 37 items in respect of corporations and municipalities. Thirteen items of the recommendations have been accepted in principle. Under the municipalities and corporations Acts, the councils of the urban local bodies have been empowered with powers to levy property tax, water tax, sewage tax, educational tax, advertisement tax, professional tax and a duty on transfer of property. Sir, the Second Finance Commission has submitted its report to the Governor in May, 2001. Some of the important recommendations accepted are: 1) to continue the transfer of 90 per cent of the entertainment tax collection to the local bodies; 2) transferring the entertainment tax in the form of deduct entries; 3) to restrict the collection charges for the surcharge on stamp duty collected for the urban bodies and 3 per cent for panchayats; 4) to share 87 per cent of the recommended devolution between panchayats and urban local bodies in 58:42 ratio; 5) to share devolution among corporations, municipalities and town panchayats in the share of 33:32:35; 6) to consider introduction of contributory pension schemes for local bodies employees; 7) fixing a ceiling of four times of own resources for borrowing by urban local bodies; 8) progressive introduction of accrual accounting system in all town panchayats and panchayat unions.

Out of 18 subjects listed in the 12th schedule of the Constitution, the urban local bodies in my State have already been entrusted with the specific responsibilities in respect of the following 10 items.

- 1) Roads and bridges
- 2) Water supply
- 3) Public health sanitation and solid waste management
- 4) Slum improvement
- 5) Urban poverty alleviation
- 6) Provision of urban amenities
- 7) Registration of births and deaths
- 8) Burial grounds and electrical cremations
- 9) Public amenities
- 10) Regulation of slaughter house.

Panchayati Raj institution in Tamil Nadu is excelling in forefront with the help of immense guidance under the leadership of my leader Dr. Puratchi Thalaivi.

After the 73rd Amendment the following steps have been taken to improve the standard of rural people. Gram Sabha has been constituted in all 12,618 village panchayats. I am very proud to disseminate this information before this House that Tamil Nadu is the first State to conduct Gram Sabhas four times in a year. Gram Sabha has been entrusted with the powers to approve village plan, village budget, audit reports on the accounts of village panchayat, review the progress of all schemes implemented in the village panchayat.

The powers are vested with the authorities for selection of beneficiaries under various programmes by village panchayats, monitoring powers given to all the tiers of panchayats, transfer of 8 per cent from States own tax revenue for Rural and Urban bodies from 2002 to 2007, allocation of funds to village panchayats, panchayat unions, district panchayats in the ratio of 47:45:8 are being implemented vigorously.

State Finance Commission grant is released on monthly basis to three tier local bodies. In Tamil Nadu, District Planning Committee has been constituted in all the 28 districts for effective planning. District planning is functioning very well in all the districts.

The Village Panchayat is vested with special powers such as approving layouts, taking up work up to Rs. 1 lakh from the General Fund and can engage private engineers for speedy execution of work, etc. Intermediate Panchayat is vested with power of maintenance of roads, dispensaries, elementary schools and execution of development programmes. District Panchayat is empowered with planning, coordination and advisory functions, identification of works under the Sampoorana Grameen Rozgar Yojana. The State Finance Commission grants and the SGRY funds are provided to the District Panchayats for community level projects.

Sir, the Government of Tamil Nadu, under the leadership of Dr. Puratchithalaivi is implementing the various provisions of the 73rd Amendment and the 74th Amendment in true letter and spirit which have borne fruit and improved the conditions of the people of Tamil Nadu significantly and emerged as a model institution of self-government. Thank you, Sir.

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): Thank you, Sir, for having given me this opportunity to speak on this Motion. I welcome the Motion. The 73rd Amendment in the Constitution generated enthusiasm among the people. They thought that there will be a larger participation of rural people, there will be democracy at the grassroot level and there will be decentralisation of power throughout India and the people would rule themselves. This was the slogan which was envisaged after the 73rd Amendment. Even though the amendment has been made, the reality is that the Panchayats are toothless.

Sir, I would like to read from a recent survey of Panchayats working in 19 States, conducted by the National Institute of Rural Development. It states as under:

- 1) Absence of a national consensus across party lines on what should be the status of the PRIs. There has been no political initiative to empower the Gram Sabha (village council consisting of all voters) and to get the PRIs back on track for speedy rural development.
- 2) High-level political authorities are unwilling to give up control over finance and development schemes.

- 3) The stronghold of the bureaucracy over PRIs continues.
- 4) Functional and financial autonomy has not been granted to the PRIs.
- 5) PRIs are perceived as lower-level agencies of the government, diluting their conceived status as units of self-government.
- 6) There is a tendency to execute only schemes sponsored by the State or Union Government. Hardly any programmes are carried out from PRIs own resources.
- 7) Most States have failed to give the Gram Sabha a mandate by clearly defining its functions and authority. This renders the Gram Sabha ineffective.
- 8) There has been no transfer of general or technical staff by the State Governments to the PRIs.

So, Sir, these are the eight defects which have been pointed out, and it is said that the Panchayats are toothless. Taking these facts into consideration, I believe the Government of India would like to make an amendment to the Constitution for strengthening the Panchayat system, as it is.

Sir, I would further like to say that several district planning commissions have to be constituted as per the provisions of article 243(d) of the Constitution. It has already been said by Mr. Reddy that the DPCs are entrusted with the job of preparing composite plan, but it has to be headed by the elected bodies. What has happened is this. In certain States, Ministers have been appointed; in certain States, bureaucrats alone have been appointed; in certain States committees have not even been constituted. So, this is the tendency which is prevailing.

Another thing I would like to say is, even when the Gram Panchayat is already constituted, the State Governments are interfering with their affairs by appointing parallel committees. The parallel committees are like water-sharing committees, vigilance committees, village prohibition committees and village education committees. These committees are, more or less, functioning as parallel Village Panchayat Committees, causing a lot of hindrance. The Prime Minister has also cautioned certain States saying

not to constitute parallel committees which cause hindrance to the working of Panchayats.

I have another worry and I would like to submit that before the august House. The Government of India has the Ministry of Rural Development. This Ministry is pumping crores of rupees to the Village Panchayats. This too is, more or less, working parallel to the Panchayats. The Ministry of Rural Development is pumping money like anything into the villages and this Ministry is functioning, more or less, parallel to the Village Panchayats. Instead of doing that, you assign all the functions to the Village Panchayats; let them do it as they want. Above all, the Rural Development Ministry has constituted District Vigilance and Monitoring Committees appointing Members of Parliament as the Chairmen of those committees. My worry is, on the one hand, we say not to constitute any committees that interfere with the working of Village Panchayats. On the other hand, we constitute committees like this and this, more or less, interferes with the working of the Village Panchayats. I request the hon. Minister to consider this aspect. You must ask the State Governments also not to encroach upon the working of Village Panchayats. I also request the Central Government not to interfere with the working of the Village Panchayats.

I have another submission. In certain States, we are not able to conduct elections that are reserved for Scheduled Castes. What is the reason? In Tamil Nadu and several other places, elections are not conducted in places reserved for SCs because the SC people are landless poor agriculturists, depending upon the caste Hindus. They also fear economic boycott. They fear that the economic boycott may be enforced against the dalit people, and that is why they are afraid of contesting elections. Moreover, they are landless, poor agricultural people and they don't want to have any quarrel with the rich agriculturists. On those grounds, they are not able to contest elections. I request the Government to provide adequate security for those who want to contest elections. There should be a strong action against those who prevent dalits from contesting elections. Even after they get elected, they have been prevented from continuing in office, they resigned and went away. The civil society also should come forward to help those people.

I would like also to say that we are making several amendments. Even the Supreme Court has recently delivered a judgment in regard to

Members of Parliament and Legislative Assemblies, laying down what are the things the applicants should declare, at the time of filing their nominations. They have to declare their assets, their convictions and educational qualification. This also should be stipulated for those who want to contest Panchayat elections. It should be incorporated in respect of Panchayat elections also. A person who wants to contest elections should declare all these facts before becoming a member of any body. I request the Minister to kindly take this into consideration.

There is another thing to be considered. If a ruling party is in power in a particular State, and if the Opposition's party has won the election for Mayor's post, or, Chairman of any Village Panchayat or municipality, we are having a lot of difficulties. They are not getting financial assistance. Everyday, they are being humiliated. Everyday, they are being charged, and they are facing problems in the day-to-day functioning. A sort of pandemonium has been created. It should not be allowed to continue as it is now. In order to avoid this anomaly, there should be some law. If the elected bodies are headed by opposition parties, they also should be allowed to function without fear, and all kinds of facilities should be provided to them by the ruling party. If an agitation goes on in a State, now the Central Government says, "No, it is the State Government's job, we can't interfere." The same thing should be applied for the Panchayats also by the State Governments, even if they are ruled by opposition parties. The State Government should say, "We are not going to interfere with it, since it is a subject of the concerned municipalities and corporations."

With these words, I support the motion. Thank you.

डा० रमेन्द्र कुमार यादव "रवि" : महोदया, आपने पंचायती राज संशोधन विधेयक पर बोलने की अनुमति दी, उसके लिए मैं आपका अनुगृहीत हूँ। वैसे समयामाव है, हमारी पार्टी के पास समय बहुत कम है। पूर्व में भाषण के क्रम में आदरणीय प्रणब जी ने, माननीय वैकैया नायडु जी ने, कलराज मिश्र जी ने, माननीय अर्जुन सिंह जी ने, उदय प्रताप सिंह जी ने, बंगाल के माननीय अनुमदी सांसद ने अपने बयान दिए। जहाँ तक पंचायती राज का सवाल है ऐसे अवसर पर राष्ट्रपिता महात्मा गांधी का पवित्र स्मरण करना चाहूँगा, जिन्होंने राम राज्य की परिकल्पना की थी। इस मौजू वक्त पर इस मुल्क के महान समाजवादी नेता डा० राम मनोहर लोहिया का भी पवित्र स्मरण करना चाहूँगा, जिन्होंने चौखम्बा राज्य की परिकल्पना की। माननीय दीन दयाल उपाध्याय जी ने भी इसकी परिकल्पना की। ऐसे अवसर पर चौधरी धरम सिंह जिन्होंने ग्राम राज्य की परिकल्पना की उनका भी नाम लेना चाहूँगा और इस मुल्क के एक होनहार युवा स्व० प्रधानमंत्री राजीव गांधी जी का भी पवित्र स्मरण करना चाहूँगा जिन्होंने पंचायती राज को

व्यवस्थित करने की दिशा में एक सार्थक प्रयत्न और पहल की। सब से पहली बात यह देश गांवों का देश है। गांवों के विकास और मजबूती के बिना विकसित शहर और विकसित संस्कृति की परिकल्पना नहीं की जा सकती, गांव घुप अंधेरे में रहे और शहरों में न्यू लाइट के हम दर्शन करते रहे, हाथ में वहां झलने को पंखा नहीं, यहां हम सब ए.सी. का स्वाद ले रहे हैं, यह है जीवन का विरोधाभास। लिप सिंपैथी हम सभी रखते हैं, भुलावे में हम सभी रखते हैं और माननीय प्रधानमंत्री जी ने संशोधन ला करके एक बहुत बड़ा काम किया कि इसे एक संवैधानिक दर्जा प्राप्त हो जाएगा, इसकी स्वायत्ता अधुष्ण हो जाएगी और ग्राम पंचायत की परिकल्पना 1946 में राष्ट्रपिता महात्मा गांधी ने की और इसे मैं एक नए युग की शुरुआत मानता हूं। चौखंबा राज्य, चार खंभे के बिना कोई घर नहीं बन सकता, कोई इन्फ्रास्ट्रक्चर नहीं हो सकता, कोई रचनात्मक काम हम नहीं कर सकते, धूप और बरसात से भी हम नहीं बच सकते अगर घर न हो। आज तक हम शहरों को देखते रहे इधर स्वजलधारा प्रधानमंत्री सड़क योजना वगैरह जैसी लाभकारी योजनाएं जन-जन तक पहुंचने की दिशा में ये कारगर प्रयत्न हुए हैं, इसकी भी सराहना करूंगा, इसलिए नहीं कि मैं ना पक्ष का हूं तो ना ही कहूं और हां पक्ष में हूं तो हां ही कहूं, यह तो गुलामी की बात है। इसलिए स्वस्थ मन से, स्वस्थ हृदय से इस संशोधक विधेयक का समर्थन करना चाहिए। संशोधन के क्रम में अपनी कुछ बातें कहना चाहता हूं कि पंचायतें कैसे सुदृढ़ हों। आदरणीय प्रणब बाबू ने कहा कि राज्य वित्त आयोग के गठन के बिना और डिस्ट्रिक्ट मॉनिटरिंग कमेटी और डिवेलपमेंट कमेटी के गठन के बिना यह सुधार रूप से नहीं चल सकता। जब हम राज्य वित्त आयोग के गठन की बात करते हैं, डिस्ट्रिक्ट मॉनिटरिंग कमेटी की बात करते हैं, सब से पहले हमें यह ध्यान देना चाहिए, जिसे इंटरनल रिसोर्सेस कहते हैं, गांवों में आंतरिक स्रोत नहीं और जब दिल्ली भी अभाव में जीती है और गुजरात, महाराष्ट्र, आंध्र, बंगाल आदि जो विकसित राज्य की सूची में आते हैं, जब वहां धनाभाव है और हम केन्द्र सरकार की ओर मुंहबाए खड़े होते हैं, तो बिहार की बात ही क्या है। अभी-अभी वेंकैया साहब ने फंक्शन, फंक्शनरीज और फंड के बारे में कहा। बिना फंड के, वित्तीय सहायता के कोई भी काम नहीं हो सकता। हमें पैसा चाहिए और हम केन्द्र की ओर देखते हैं, केन्द्र कब पैसा देगा। विकसित राज्यों की भी जब वित्तीय स्थिति दयनीय है तो बिहार जैसे राज्य की स्थिति क्या हो सकती है इसकी परिकल्पना की जा सकती है, जब झारखंड भी, जो सोने की खान था, हमसे अलग हो चुका है। बाद है, बालू है, आलू की खेती होती है, जल-जमाव है ...

उपसभापति : और लालू जी हैं।

डा० रमेन्द्र कुमार यादव "रवि" : हां, लालू जी हैं। लालू जी हैं तभी बिहार चल रहा है। यह उन्हीं का करिश्मा है। ऐसे कम लोग होते हैं कि जिनका इतना मजबूत जनाधार होता है, मुझे यह कहने में कोई संकोच नहीं है। तो हर राज्य को, गांव को वित्तीय सहायता चाहिए और स्वायत्तता - सिर्फ अधिकारों का विकेंद्रीकरण ही न हो, अर्थ का भी विकेंद्रीकरण हो, ऐसे वहां भी जाएं। जैसा श्री अर्जुन सिंह जी कह रहे थे कि राजीव गांधी जी ने कहा था कि 15 प्रतिशत पैसा ही सिर्फ गांव में पहुंचता है। तो उसकी मॉनिटरिंग के लिए केन्द्र सरकार या राज्य सरकार, जो भी एक मॉनिटरिंग कमेटी बनाए, उसे अपने सुपरविजन में रखे। उस पैसे का सही सदुपयोग हो, अंतिम इकाई तक वह राशि पहुंच सके, जहां टिबड़ी और लालटेन हम जलाते हैं। तो पंचायत कैसे सुदृढ़ हो, पंचायती राज के सशक्तिकरण की एक कारगर प्रक्रिया हो,

पंचायतों को वित्तीय अधिकार के लिए विधेयक लाएं, ऐसा प्रधानमंत्री जी ने कहा था कुछ दिन पहले। नौकरशाही के पंजे तले यह पंचायत चल रही हैं। आज भी जिनके पास अधिकार हैं, जिनके पास सत्ता होती है, वह नहीं चाहता है कि अधिकार जाए। एमएलए की पूछ कम हो जाती है, सांसदों की पूछ कम हो जाती है, इसलिए गांव इकाई के लोग वहां जाते हैं, पंचायतों की तरफ जाते हैं। सिर्फ एमपी तक निर्भर नहीं हैं, विधायकों तक निर्भर नहीं हैं। मैं यह भी आप्रह करना चाहूंगा माननीय सदन से और उपसभापति महोदया से कि आज हम सांसदों के वेतन में और भत्तों में वृद्धि करते हैं, टीए, डीए में वृद्धि करते हैं, विधायकों को एक-एक करोड़ देते हैं, लेकिन जिला परिषद् तक के जो लोग हैं, जो ब्लाक आते-जाते हैं, वे अपनी मोटर साइकिल के लिए पेट्रोल कहां से लाएंगे, इस बारे में नहीं सोचते। तो उनके लिए भी एक टोकन के रूप में कुछ राशि क्यों न आवंटित की जाए। अगर हम इलेक्ट्रिक प्रतिनिधि हैं, लोक सभा के हो या विधान सभा के हों, विधान परिषद के हों या राज्य सभा के हों, इस देश में कहीं से भी हों, हमें उनके लिए व्यवस्था करनी चाहिए। भ्रष्टाचार वहां होता है जहां अभाव होता है। बहुत लोग भरे हुए पेट में भी भ्रष्टाचार के आदी हो जाते हैं। जहां खाली पेट हो उसके लिए हजार, पांच सौ की व्यवस्था हम क्यों नहीं करते हैं। इधर हाल ही में अखबार में और टीवी में दिखाया जा रहा था कि एक महिला, जो किसी राज्य की सरपंच थी, उसने त्यागपत्र दे दिया क्योंकि उसको 150 रुपये महीना मिलता था और उसने चार हजार रुपये की नौकरी की कि हम अपने बच्चों को पढ़ाएंगे क्योंकि हमारा पति डेली डेलिस पर काम करता है और हमारे बच्चे अच्छी शिक्षा से वंचित न हों। तो यह त्रासदी क्यों? यह विषमता क्यों, यह विरोधाभास क्यों? ऐसे स्वशासी संगठनों की अवहेलना क्यों हो रही है? हम समझते हैं कि चौखम्भा राज्य में कोई बड़ा खम्भा नहीं होना चाहिए। भावना में, विचार में, संस्कृति में हृदय बदलना चाहिए। उदय प्रताप सिंह जी कह रहे थे कि आत्मा का बदलाव होना चाहिए। अगर यह फोर लेयर सिस्टम होगा विचारों में, संस्कारों में, व्यवहारों में, हमारी चिंतन पद्धति में तो यह एक बुरी बात होगी। इसलिए नौकरशाही के पंजे से पंचायतों को अलग करना चाहिए ताकि उसको भी स्वायत्तता हो। साथ ही साथ पंचायतों के पर काटती सरकार की ओर मेथ्यू ने केन्द्र सरकार पर आरोप लगाया था और सरकार की मंशा पर उसने संदेह व्यक्त किया था। इस की ओर भी मैं इशारा करना चाहूंगा। पंचायती राज में महिला भागीदारी का यह दशक हो। इस क्रम में मैं कहना चाहूंगा कि बिहार के संबंध में कलराज जी ने कहा था, मैडम, मैं दो मिनट अतिरिक्त चाहूंगा, ... इन्होंने कहा था कि बिहार में ऐसा नहीं हुआ है। मैं कुछ निवेदन करना चाहता हूँ। महोदया, 73वें संविधान संशोधन के अनुसरण में वर्ष 1993 में बिहार पंचायत राज्य अधिनियम, 1993 अधिनियमित किया गया एवं इसके आलोक में राज्य में वर्ष 2001 में त्रिस्तरीय पंचायत निकायों के निर्वाचन सफलतापूर्वक संपन्न कराए गए जिसके फलस्वरूप 37 जिला परिषदें, 531 पंचायत समितियां एवं 8,471 ग्राम पंचायतें जन आकांक्षाओं के जीवंत प्रतीक के रूप में राज्य के पटल पर अस्तित्व में आ गईं। इन पंचायत निकायों से करीब 1.37 लाख जन प्रतिनिधि निर्वाचित होकर आए हैं जिनमें करीब 45 हजार महिलाएं हैं। इनमें अधिकांश युवा हैं एवं पहली बार अपने क्षेत्र का प्रतिनिधित्व कर रहे हैं। ये जमीनी वास्तविकताओं से जुड़े लोग हैं जिनमें जोश के साथ-साथ अपने लोगों के जीवन को बेहतर बनाने के सपने हैं तथा पंचायत राज व्यवस्था के माध्यम से अपने क्षेत्र के अनवरत विकास की आकांक्षा है।

महोदया, 45 हजार निर्वाचित महिलाओं में से 10,045 महिलाएं अनुसूचित जाति/जनजाति वर्ग की हैं।

उपसभापति : यह बिहार में हुआ?

डा० रमेन्द्र कुमार यादव "रवि" : हां, मैडम।

उपसभापति : अभी तो किसी ने कहा कि बिहार में...(व्यवधान)...

डा० रमेन्द्र कुमार यादव "रवि" : कलराज जी ने कहा था कि कोर्ट के आदेश से ऐसा हुआ था। ऐसा हुआ है, लेकिन उस समय मैं लड़ नहीं सकता था, मैंने केवल प्रोटेस्ट किया था। मैं सिर्फ इसकी सफाई देना चाहता हूँ।

महोदया, ग्राम पंचायत, पंचायत समिति तथा जिला परिषद के सदस्य के पद हेतु महिलाओं के लिए 33 प्रतिशत आरक्षण का प्रावधान बिहार पंचायत राज अधिनियम 1993 में है। ग्राम पंचायत के मुखिया, पंचायत समिति के प्रमुख तथा जिला परिषद के अध्यक्ष के पद के लिए भी आरक्षण का प्रावधान है किन्तु माननीय उच्च न्यायालय के एक आदेश के आलोक में वर्ष 2001 के पंचायत चुनाव में इन पदों के लिए कोई आरक्षण का प्रावधान नहीं किया जा सका। इसके बावजूद 9 महिलाएं जिला परिषद अध्यक्ष, 11 महिलाएं उपाध्यक्ष, 51 महिलाएं पंचायत समिति की प्रमुख, 121 महिलाएं उप-प्रमुख एवं 86 महिलाएं ग्राम पंचायत के मुखिया के रूप में अपने दम पर जीतकर आई हैं। यह महिलाओं में बढ़ती जागरूकता एवं उनके प्रति समाज के बदले हुए दृष्टिकोण का परिचायक है।

इसके अतिरिक्त राज्य में कुल ग्राम पंचायतों की संख्या 8,471 है, निर्वाचित मुखियाओं की संख्या 8,471 है, ग्राम पंचायत के निर्वाचित सदस्यों की संख्या 1,16,036 है, और उनमें महिलाओं की संख्या 40,472 है। इसी तरह राज्य में पंचायत समिति की संख्या 529 है, पंचायत समिति के निर्वाचित सदस्यों की संख्या 11,612 है और उनमें महिलाओं की संख्या 3,954 है। इसी तरह राज्य में जिला परिषदों की संख्या 38 है, जिला परिषद के निर्वाचित सदस्यों की संख्या 1,162 है और उनमें महिलाओं की संख्या 389 है। इस प्रकार कुल मिलाकर सभी संस्थाओं में कुल निर्वाचित सदस्य 1,28,000 हैं और उनमें महिलाओं की कुल संख्या 44,815 है, यानी यह 33 प्रतिशत से ज्यादा है।

इसी तरह बिहार में नगर निगमों की संख्या 5 है, कुल निर्वाचित सदस्य 210 हैं और उनमें महिलाओं की संख्या 70 है...(व्यवधान)...

उपसभापति : आप ऐसा करिए कि ये डिटेल्स हाऊस को दे दीजिए।

डा० रमेन्द्र कुमार यादव "रवि" : जी, मैं ये डिटेल्स दे देता हूँ। महोदया, नगर परिषदों की कुल संख्या 32 है, जिनमें कुल निर्वाचित सदस्यों की संख्या 866 है और उनमें से महिलाओं की संख्या 292 है। इसी तरह नगर पंचायतों की संख्या 80 है, उनमें कुल निर्वाचित सदस्यों की संख्या 1,132 है और उनमें से महिलाओं की संख्या 413 है। उन्होंने जानकारी के अभाव में यह आरोप लगाया था।

उपसभापति : दुःख की बात यह है कि पंचायती राज पर आज जो भाषण यहां हुए हैं, जिसकी वजह से 33 प्रतिशत महिलाओं को आरक्षण मिला था लेकिन सिवाय माया सिंह के, किसी भी पार्टी ने किसी महिला को बोलने के लिए नहीं कहा। यह बड़े दुःख की बात है कि उनकी आयाज यहां सुनाई नहीं दी। उनको बोलना चाहिए था कि हमें इस बात की खुशी है कि इस आरक्षण से, 73वें और 74वें संशोधन से हमें सत्ता में भागीदारी मिली। करीब 10 लाख महिलाएं सत्ता में भागीदार हुईं जिनमें से 64-65 हजार महिलाएं सत्ता में बैठी हैं।

प्रो० राम देव भंडारी (बिहार) : महोदया, मेरी पार्टी में 8 मंबर हैं, उनमें से 2 महिलाएं हैं।

उपसभापति : आप बुलवाते कम हो उन्हें।

प्रो० राम देव भंडारी : समय बहुत कम है। आप समय दे दीजिए तो उन्हें बुलवा देते हैं।

उपसभापति : आप बुलवाइए, मैं समय देती हूं।

डा० रमेन्द्र कुमार यादव "रवि" : महोदया, पंचायतों को प्राथमिक एवं मध्य विद्यालयों के निरीक्षण एवं पर्यवेक्षण, शिक्षकों की नियमित एवं ससमय उपस्थिति सुनिश्चित करने एवं विद्यालय के भवन निर्माण के लिए अधिकार तथा पंचायत शिक्षा मित्रों की नियुक्ति के अधिकार दिए गए हैं। छात्रवृत्तियों का वितरण ग्राम पंचायतों के माध्यम से, आंगनवाड़ी सेविकाओं का चयन ग्राम पंचायतों द्वारा, चापाकलों के स्थल चयन, मरम्मत व निर्माण की जिम्मेदारी पंचायतों को, लोक स्वास्थ्य अभियंत्रण विभाग द्वारा इस हेतु गौरी योजना मद की राशि पंचायतों को उपलब्ध कराई जा रही है। खाद, स्वास्थ्य, आपूर्ति एवं पुनर्वास, पर्यावरण व वन इत्यादि इसमें से कई महत्वपूर्ण पंचायतों के प्रति निर्धारित किए गए हैं। लेकिन एक चीज है, जैसा मैडम, मैंने आग्रह किया कि सत्ता, साधन और संविधान का विकेंद्रीकरण हो, समान बंटवारा हो और जिसकी जितनी हिस्सेदारी है वह हो। उतना होने के बावजूद बिहार में चुनाव कराने के बाद भी दसवें वित्त आयोग में सरकार जो रूपए रिलीज करने वाली थी वह राशि आज तक विमुक्त नहीं की गई है। मैं आपके माध्यम से कहूंगा कि जिस सरकार ने केन्द्र सरकार के निर्देशों का अक्षरशः पालन किया उनको वह राशि विमुक्त होनी चाहिए। पूर्व ग्रामीण विकास मंत्री जी जिन्होंने यहां शानदार भाषण किया मेरा उनसे भी आग्रह है और माननीय केन्द्रीय मंत्री श्री शरद यादव जी भी यहां बैठे हैं और वे बिहार से आते हैं, उनसे भी आग्रह है कि वे बिहार सरकार को वह राशि शीघ्र विमुक्त कराएं।

उपसभापति : श्री सतीश प्रधान जी। आज ही खत्म करना है इसका सब लोगों को ध्यान रखना है।

श्री सतीश प्रधान (महाराष्ट्र) : मैडम, मैं आपको धन्यवाद देता हूं कि आपने मुझे इस विषय पर बोलने का मौका दिया। मैं अन्नासाहेब एम०के० पाटील को भी धन्यवाद देना चाहता हूं कि वे यह प्रस्ताव सदन के सामने चर्चा के लिए लाए। हम सदन में अलग-अलग विषयों पर

बहुत चर्चा करते हैं, निर्णय भी करते हैं। लेकिन स्थानिक स्वराज संस्थान के बारे में, उनके कारोबार के बारे में हम कभी यहां पर विशेष रूप से चर्चा नहीं करते। क्योंकि यह विषय राज्य सरकार का है इसलिए नहीं करते। लेकिन राज्य सरकार का इस पर निर्वहन कैसा है यह कभी देखा नहीं जाता। आखिर हर आदमी की जो आवश्यकता है उसमें जो सबसे बड़ी महत्वपूर्ण बात है वह स्थानिक स्वराज संस्थानों से संबंधित है। हमारे बुजुर्गों ने जब स्थानिक स्वराज संस्थान की संकल्पना की थी तो स्थानिक स्वराज संस्थान की कल्पना करते समय इसको स्थानिक स्वराज कहा गया। यह स्वराज ही छोड़ कर बाकी सब उधर है। मैं विलेज पंचायत में जाता हूँ, पंचायत समिति में जाता हूँ, जिला परिषद में जाता हूँ, नगर पालिका में भी जाता हूँ और नगरपालिका में तो मैंने 25 साल काम किया है, वहां अलग-अलग पदों पर काम किया है जहां मैंने काफी अनुभव किया है। महानगर पालिका में भी मैंने काम किया है और इन सब जगह काम करते हुए मुझे महसूस हुआ कि हम कानून बनाते हैं लेकिन कानून बनाते समय या कानून बनाने के बाद यह नहीं देखते कि सत्ता के अधिकारों का विकेन्द्रीयकरण कितना हुआ। जब देखते हैं तो ऐसा मालूम पड़ता है कि सत्ता का विकेन्द्रीयकरण नहीं हुआ है। अभी जो हमारे प्रधान मंत्री श्री अटल बिहारी वाजपेयी जी ने शुरू किया और कुछ केन्द्र सरकार की योजनाओं के जरिए जो काम शुरू किया उसका अधिकार पंचायत समितियों को दिया गया, ग्राम पंचायतों को दिया गया, नहीं तो इससे पहले कुछ नहीं थी सिर्फ नाम के लिए सब चल रहा था। मैं यह बताना चाहता हूँ कि पंचायत समिति की जो रूल बुक है - पंचायत समिति का कानून है, नगर पालिका का कानून है - जो सरपंच है या नगर पालिका का अध्यक्ष है, उसको यदि यह बुक परचेज करनी है, खरीदनी है तो उसे म्यूनिसिपैलिटी के पैसे से या ग्राम पंचायत के पैसे से इस बुक को खरीदने का अधिकार नहीं है। यह बहुत दुर्भाग्यपूर्ण बात है लेकिन अलग अलग विषयों पर चर्चा होने के बाद भी अभी तक यह अधिकार उन्हें प्रदान नहीं किया गया। यह बहुत गंभीर बात है। जो लोकप्रतिनिधि होते हैं वे चुनकर आते हैं, सब लोग उनको चुनकर भेजते हैं। यहां भी लोगों द्वारा चुनाव होने के बाद लोग मंत्री बनते हैं। मंत्री बनने के बाद वे कुछ भी करते हैं, जो उन्हें चाहिए, मंजूर कर दिया जाता है, सैंक्शन कर दिया जाता है। उनसे सदन में सब बातों का जवाब पूछा जाता है लेकिन जो उन्हें चाहिए, सैंक्शन कर दिया जाता है, वह चीजें उन्हें सैंक्शन करने का अधिकार है। किन्तु पूरे गांव का प्रथम नागरिक जिसको कहा जाता है, मेयर या महापौर या नगर अध्यक्ष या सरपंच या पूरे जिले का अधिकार जिसको दिया जाता है, जिला परिषद का अध्यक्ष, वह जिला परिषद की कानून की किताब नहीं खरीद सकता, इससे ज्यादा दुर्भाग्यपूर्ण बात दुनिया में नहीं हो सकती। लेकिन यह हकीकत है। इस विषय पर सतर्क होकर जब आप कानून बनाते हैं, उन्हें बनाते समय, अन्नासाहेब पाटील जी, इस बात का भी प्रावधान करें, इस संबंध में विचार करें। मैं यह बताना चाहता हूँ कि जो हमारे अधिकार हैं, वे हमें बताए जाते हैं। ये कैसे अधिकार दिये जाते हैं? यह छोटी मछली और बड़ी मछली का खेल चल रहा है। बड़ी मछली छोटी मछली को खा जाती है, यह निसर्ग का सिद्धांत है, सबको मालूम है। यह कानून है, निसर्ग का कानून है। यहां राज्य सरकार कभी म्यूनिसिपैलिटी या जिला परिषद को अधिकार प्रदान करने की बात करती है। कभी कोई अच्छा मुख्य मंत्री आता है तो अधिकार प्रदान करने की बात करके उन्हें कुछ अधिकार दे देता है। अधिकार देने के कुछ दिनों के बाद दूसरी ओर चर्चा शुरू हो जाती है कि अधिकार दिया है, इसका दुरुपयोग होगा और अधिकार का इस्तेमाल होने के पहले ही उस अधिकार को वापिस लेने के लिए क्या करना है, इस विषय पर चर्चा शुरू हो जाती है। मेरे यहां ठाणे डिस्ट्रिक्ट में मिवंडी में म्यूनिसिपल कारपोरेशन बन गयी है। महोदया, मैं वहां की एक बात बताना

चाहता हूँ। वहाँ ऐसा होता था कि कोई नगराध्यक्ष बनाना है, नगराध्यक्ष का चुनाव चल रहा है, लोग उसकी वोटिंग कर रहे हैं। वोट देकर बाहर आते समय, उधर वहीं एक कमरे में एक दूसरी ऐप्लीकेशन लिखाई जाती है जो नो कॉन्फ़्लिक्ट ऐप्लीकेशन होती है। उस पर सब मैबर्स दस्तखत करते हैं जो उसको वोट देकर आए हैं। ऐसा होता है। यह लोकतंत्र में एक क्रूर चेष्टा है। किन्तु ऐसा होता है, यह हकीकत है। अगर ऐसा हो रहा है तो इसके लिए कानून में कुछ प्रावधान करने की आवश्यकता है। जैसे यह चलता है, उसी ढंग से नगराध्यक्ष या महापौर या और किसी को अधिकार देने की बात होती है। हमारे यहाँ महाराष्ट्र में जब हमारी सरकार थी तो मुम्बई के मेयर साहब को कुछ अधिकार प्रदान करने की बात हुई। उसके लिए कानून बनाया गया। उनके चार साल भी पूरे नहीं हुए और दूसरे गठबंधन की सरकार आ गयी। आने के बाद सबसे पहला काम उन्होंने यह किया कि मेयर साहब को प्रदान किए हुए अधिकार वापिस ले लिए। इस प्रकार स्थानिक स्वराज्य संस्थाओं के साथ सरकार के द्वारा जो खिलवाड़ चल रहा है, इसे बंद करने के लिए कोई पक्का, परमानेंट सोल्यूशन निकालना चाहिए। उसके लिए परमानेंट फार्मूला निकालने की जरूरत है। उसके लिए संशोधन करने की जरूरत है। यह आवश्यक है इसलिए केन्द्र सरकार को इस विषय पर कुछ गाइडलाइन्स निकालने का प्रावधान करना चाहिए नहीं तो ऐसे काम नहीं चलेगा। इस ढंग से स्थानिक संस्थाएँ नहीं टिकेंगी, खड़ी नहीं रह पाएंगी और कुछ काम नहीं कर पाएंगी। महोदया, मैं बताना चाहता हूँ कि यह खेल कैसे चलता है। यह खेल ऐसे चलता है कि जैसे म्युनिसिपैलिटी की या ग्राम पंचायत की कोई योजना बनती है। समझ लीजिए पानी की योजना बनाई तो पानी की योजना बनाने के बाद सरकार की तरफ से कहा जाता है कि आपके पास पूरे सुशिक्षित और अच्छा काम करने वाले अनुभवी इंजीनियर्स नहीं हैं। नगरपालिका को कहा जाता है, महानगरपालिका को कहा जाता है और बाकी सबको भी कहा जाता है। इसके लिए सरकार के पास पूरा कर्मचारी वर्ग है, अधिकारी वर्ग है तो आपके लिए यह दूसरा डिपार्टमेंट बनाया है और यह डिपार्टमेंट आपके लिए काम करेगा। यह ऊपर से देखने के लिए बहुत अच्छी योजना है लेकिन असल में क्या होता है? यह जो सरकार की यंत्रणा है, यह जो कारोबार आपके लिए करेगी तो उसके लिए बीस टके से तीस टके तक ई.टी.पी. चार्जेंज लेते हैं। मतलब अगर योजना हो गई एक करोड़ रुपए की तो उसमें से बीस से तीस लाख रुपए यदि एस्टेब्लिशमेंट डिपार्टमेंट के लिए खर्चा करना है तो वह काम कैसा होगा और क्या होगा? और यदि सरकार इस ढंग से लेने वाली होगी तो इसका क्या होगा? ... (समय की घंटी)...

मैडम, दो-तीन महत्वपूर्ण बातें और हैं। विकास अराखाड़ा हम बनाते हैं, यह रीजनल डेवलपमेंट ग्राउंड बनता है या नगरपालिका का अपना विकास अराखाड़ा बनता है। नगरपालिका या महानगरपालिका के विकास अराखाड़ा बनने के बाद इस अराखाड़े में यदि कोई चेंज करना है तो वह चेंज करने का अधिकार ज़िले के नियुक्त प्रतिनिधि को नहीं है, वह अधिकार राज्य सरकार अपने पास रखती है। राज्य सरकार इनसे पूछे बगैर उसमें जो चाहे वह चेंजेज कर लेती है, उनके ऊपर कोई कंट्रोल नहीं है। मुम्बई में या महाराष्ट्र में मुझे ऐसी कई म्युनिसिपल कारपोरेशन्स और म्युनिसिपल काउंसिल्स की जानकारी है जहाँ ऐसे बहुत बड़े पैमाने पर चेंजेज किए गए हैं। जैसे कि एक जमीन देखी जहाँ कारखाना चल रहा था, फैक्ट्री चल रही थी और इंडस्ट्री चल रही थी। वहाँ से प्रोडक्शन हो रहा था लेकिन अब उस जमीन का प्रोडक्शन बंद कर दिया, फैक्ट्री बंद कर दी और फैक्ट्री के बदले में वहाँ निवासी क्षेत्र बनाया गया है। इसमें लाखों करोड़ों रुपए का घोटाला हो जाता है और राज्य सरकार यह पूरी अपनी जिम्मेदारी पर करती है।

इस विषय में म्युनिसिपैलिटी को या कारपोरेशन को पूछा तक नहीं जाता है। जब ऐसा करना है कि उसे निवासी क्षेत्र में बदलना है तो उस कानून में भी कुछ बदलाव लाने की आवश्यकता होगी, नहीं तो उसका बहुत बुरा परिणाम होगा।

मुझे यह भी कहना है कि राज्य सरकार के पास यह अधिकार होने से नगरपालिका के संबंध में इसका बहुत दुरुपयोग किया जाता है। जैसे यहां सदन में बहुत बार चर्चा होती है कि केंद्र सरकार के पास राज्य सरकार को बरखास्त करने का अधिकार है, वह रहे या नहीं रहे आर्टिकल 356 में लेकिन राज्य सरकार भी यह देखकर कि यह अपने पक्ष का नहीं है तो किसी भी हालत में कानून का ख्याल न रखते हुए उसको बरखास्त कर देती है। मुझे ऐसे कई नगरपालिका क्षेत्रों की जानकारी है। हमारे यहां थाने में अम्बरनाथ नगरपालिका क्षेत्र है और उस क्षेत्र में नगरपालिका को गवर्नमेंट ने एक शो-कॉज नोटिस दिया, उसका मुकदमा चलाया। हाई कोर्ट तक मुकदमा चलने के बाद कि वह आरोप गलत है, उसे विद्वों करना पड़ा। इतना होने के बाद भी फिर से दोबारा वही चार्जज रखकर सरकार ने अम्बरनाथ म्युनिसिपैलिटी बरखास्त करा दी। दोबारा, वही कानून... हाई कोर्ट का निर्णय देने के बाद भी ! कोई ऐसा कानून नहीं है, कोई आर्बिट्रेरी निर्णय नहीं ले सकता है, कानून के मुताबिक निर्णय करो। Quasi judicial inquiry करने का प्रावधान है कानून में लेकिन Quasi judicial inquiry भी नहीं होती। ये कुछ भी नहीं करते और इन्होंने एक दिन सीधा निर्णय कर दिया कि कल से अम्बरनाथ नगर क्षेत्र में अधिकारी नहीं बैठेगा। ये जो कारोबार चलता है, यह कैसे चलेगा? उल्हास नगर म्युनिसिपल कारपोरेशन का उदाहरण देना चाहूंगा कि वहां एक स्क्वीनिंग कमेटी होती थी कि वहां लैंड के जो मामले हों, उसके निर्णय वहां किए जाएंगे। सरकार ने एक दिन अचानक निर्णय ले लिया कि अब उसकी आवश्यकता नहीं है और स्वतंत्रता मिलने के पचास साल पूरे हो गए हैं, अब पचास साल के बाद लैंड ट्रांज़ैक्शन करना है तो इसकी कोई ज़रूरत नहीं है, सरकार समर्थ होगी और निर्णय कर सकेगी। यह कमेटी बर्खास्त कर दी है और बर्खास्त करने के बाद अभी परसों वह फिर से दोबारा पुनर्गठित की है। पहले कमेटी में वहां के एमपी रहा करते थे, वहां के एमएलए रहा करते थे, वहां के नगर अध्यक्ष रहा करते थे। ये सब लोक प्रतिनिधि उस कमेटी में रहा करते थे। अब यह निर्णय किया है कि ये सब उस कमेटी में नहीं रहेंगे। एमएलए और उसके चार आदमी काम करेंगे। यही काम करेंगे और दूसरा कोई नहीं करेगा।... (व्यवधान)... इस प्रकार से जो कारोबार चलता है। यह कारोबार गलत है और ऐसा कारोबार नहीं चलना चाहिए। इसके लिए गाइडलाइन देने वाला कानून हम यहां बनाकर दें या अपने पास पूरा अधिकार लेकर इन सभी स्थानीय संस्थाओं के लिए ठीक से परिस्थिति का निर्माण करने वाला हम कानून बनाएं। यह मेरा आग्रहपूर्वक कहना है। यह जल्दी से जल्दी हो। इसके लिए मैं प्रार्थना करता हूं। मैडम, मेरा यह एक बहुत महत्वपूर्ण मुद्दा है कि हमारा अधिकार एक लोक प्रतिनिधि को चाहिए। यदि लोक प्रतिनिधि को नहीं रखने दें तो इसके लिए एक कानून बनाकर दें और एडमिनिस्ट्रेशन को, म्युनिसिपल कमिशनर को, म्युनिसिपल चीफ आफिसर को या चीफ एग्जीक्यूटिव आफिसर को, जिला परिषद् को, ब्यूरोक्रेसी को सबको दिए जाएं। ब्यूरोक्रेसी को अधिकार देने का यह परिणाम हो रहा है। वहां पर भी जिसके लिए ये अधिकार दिए गए थे उनका उपयोग ठीक ढंग से होना चाहिए। हमारे यहां कमिशनर को दस लाख का अधिकार दिया गया है। लेकिन दस लाख का अधिकार देने के बाद ऐसी अपेक्षा है कि एक करोड़ सीधा बनना है तो उसके लिए ब्यूरोक्रेट्स को एक ही काम होगा। अगर एक करोड़ सीधा बनाना है तो इसके लिए दस-दस लाख के काटकर

यदि सौ पीस बनाए जाएं और वह काम किया जाए तो वह कानून से नहीं होगा, वह गलत है। लेकिन ये कमिशनर लोग उसी ढंग से करते हैं और उनका गवर्नमेंट भी साथ देती है। यह बड़ी दुर्भाग्यपूर्ण घटना है। इसलिए इसको कंट्रोल करने की आवश्यकता है। यह सब सोचकर लोक प्रतिनिधि पर पूरा विश्वास रखकर हम कानून में कुछ परिवर्तन करें। यह मेरे कहने का मतलब था। आपने मुझे समय दिया, आपको फिर से धन्यवाद देता हूँ।

उपसभापति : श्रीमती माया सिंह। आप आगे से बोल लीजिए। पीछे से माईक की आवाज ठीक नहीं आएगी। एक तो महिला बोल रही हैं तो कम से कम आगे से बोलें। ...**(व्यवधान)**... आपका प्रमोशन हो रहा है।

श्रीमती माया सिंह (मध्य प्रदेश) : उपसभापति महोदय, सबसे पहले मैं इस चर्चा को आयोजित करने की पहल करने के लिए केन्द्र सरकार को बधाई देना चाहती हूँ। भारतीय लोकतंत्र ने लगभग दस वर्ष पहले एक प्रयोग किया था। संविधान के 73वें और 74वें संशोधन के माध्यम से जो नया प्रयोग था, इसके द्वारा संविधान निर्माताओं द्वारा स्थापित द्विस्तरीय व्यवस्था को बदलकर त्रिस्तरीय संघीय व्यवस्था कायम की गई। इन दो संशोधनों में कुछ हद तक संविधान का मूल ढांचा ही बदल दिया गया। इस परिवर्तन के लिए निर्देश संविधान के अनुच्छेद-40 में, संविधान निर्माताओं ने दिए। अतः इन संशोधनों को संविधान की मूल भावना के अनुरूप माना गया। संविधान निर्माता शायद चाहते थे कि आने वाली पीढ़ियाँ व्यापक विचार-विमर्श कर, पंचायतों के संबंध में प्रावधान करें। लगभग 42 वर्षों तक विचार-विमर्श करने के बाद 1992 में संसद में अनुच्छेद-40 के नीति निर्देशक तत्वों के अनुरूप ये प्रावधान किए। इस दृष्टि से देखें तो 73वाँ और 74वाँ संशोधन अधिनियम भारतीय लोकतंत्र की गौरवगाथा में एक मील का पत्थर है। महोदय, मैं इसमें एक सबसे महत्वपूर्ण बिन्दु जिस पर चर्चा करना चाहूँगी और 73वें और 74वें संशोधन अधिनियमों की भूरि-भूरि प्रशंसा इसलिए करना चाहूँगी... क्योंकि विश्व के लोकतांत्रिक इतिहास में पहली बार महिलाओं को 33 प्रतिशत आरक्षण इन दो संशोधनों, अधिनियमों के माध्यम से दिया गया जिसके द्वारा आज दस लाख महिलाएं पंचायतों में और स्वायत्त संस्थाओं और नगरीय निकायों में जीतकर आईं। यह विश्व का सबसे बड़ा प्रतिनिधि आधार है। महिला आरक्षण के इस कदम के लिए मैं तत्कालीन सांसद और समस्त राजनीतिक दल, जिन्होंने इसका समर्थन किया, उन्हें बधाई देना चाहती हूँ। पिछले दस वर्षों में पंचायतों एवं नगरीय निकायों में महिलाओं के लिए आरक्षण के कारण, महिलाओं की राजनीति में भागीदारी बढ़ी है। महिलाओं ने अपनी लगन और कार्यकुशलता से इन स्वशासी संस्थाओं को मजबूत किया है। मैंने बहुत सारे प्रांतों और गावों में जाकर देखा है कि महिलाओं ने किस प्रकार विपरीत परिस्थितियों में भी संघर्ष करके समाज की सेवा की। इन संस्थाओं, इन तंत्रों के माध्यम से सरकार की सेवा की और समाज में अपना महत्वपूर्ण योगदान दिया है। महोदय, हम सब जानते हैं कि पिछले दस वर्षों में महिलाओं पर अत्याचारों में लगातार वृद्धि हुई है। मुझे बहुत शर्मिन्दागी होती है कि मैं जिस प्रदेश से आती हूँ, मध्य प्रदेश महिला उत्पीड़न और अत्याचार में नंबर वन पर है। कई स्थानों पर महिला पंच और सरपंच को प्रताड़ित करने, अपमानित करने, मारने, पीटने और यहां तक कि...**(व्यवधान)**...

कुमारी मैबल रिबैलो (मध्य प्रदेश) : क्या बोल रही हैं...**(व्यवधान)**...

श्रीमती माया सिंह : नहीं, मैं सच बोल रही हूँ। मैं कुछ उदाहरण भी दूंगी।

कुमारी मैबल रिबेलो : जो आप एलीगेशन लगा रही हैं वे सब्सटेंशिएट कीजिए। आप डिटेल्स निकालिए, डॉक्यूमेंट्स दीजिए...(व्यवधान)...

श्रीमती माया सिंह : पहले मुझे बोलने दीजिए...(व्यवधान)...

श्री कलराज मिश्र : महिला को महिला नहीं बोलने देती है...(व्यवधान)...

श्रीमती माया सिंह : महोदया, अगर आप मुझे इजाजत दें तो मैं कहना चाहूंगी यह बिल से संबंधित बात है। मैं माननीय सदस्या से कहूंगी कि आप थोड़ा धैर्य से सुनें और फिर आगे की बात भी सुनें। मुझे इजाजत दें तो मैं आपको कुछ उदाहरण देना चाहूंगी। खण्डवा जिले की गुजरखेड़ी पंचायत की अनुसूचित जाति की महिला सरपंच के साथ चार लोगों ने रेप किया, मध्य प्रदेश में विदिशा जिले की मदनखेड़ी में अनुसूचित जाति महिला पंच हुल्लीबाई के साथ बलात्कार की घटना, रायगढ़ के गोपाल कार्यक्रम के दौरान महिला सरपंच को वहां निर्वस्त्र करके निकाला गया। खरगौन जिले में जनपद की अध्यक्ष हैं - मुझे कहते हुए ग्लानि व शर्म महसूस होती है कि जनपद की अध्यक्ष शांतिबाई बारसिया की पिटाई की गई। इसके साथ-साथ सरपंच द्रौपदीबाई को कुछ राजनैतिक दल के व्यक्तियों ने भरी चौपाल में निर्वस्त्र करके घुमाया। इसी तरीके से बहुत सारी घटनाएं हैं। शिवपुरी में जनपद की अध्यक्ष नब्बो जाटव की सार्वजनिक रूप से गांव में जूतों से पिटाई की गई, बैतूल में गगरेल की पंच सुखियाबाई ने भ्रष्टाचार से त्रस्त आकर - वहां का जो पंचायत सचिव अधिकारी था, वह उससे पैसे मांगता था - उससे त्रस्त आकर उस महिला ने सब तरफ अपनी गुहार कही लेकिन जब नहीं सुनी गई तो उसने मिट्टी का तेल डालकर आत्महत्या कर ली...(व्यवधान)...

कुमारी मैबल रिबेलो : जहां ऐसा हुआ है ...(व्यवधान)... वहां इनकी पार्टी ...(व्यवधान)... कई लोगों का हाथ है...(व्यवधान)...

उपसभापति : देखिए, जो भाषण कर रहे हैं...(व्यवधान)... अगर महिलाओं के साथ ...(व्यवधान)... प्लीज, एक मिनट जरा ...(व्यवधान)... सवाल यह है कि केवल एक ही महिला बोल रही है। हम लोग आरक्षण के बारे में बहुत तारीफ करते हैं कि दस लाख महिलाओं की सत्ता में भागीदारी हो रही है। अगर उन महिलाओं की सत्ता में भागीदारी होने के बावजूद भी कोई समस्या आती है, उनके साथ शोषण होता है तो हमें उसे बोलने में कोई शर्मिन्दगी नहीं होनी चाहिए। जैसे पार्टी और पोलिटिक्स से ऊपर उठकर इस सदन में भाषण हुए हैं...(व्यवधान)... हमें उसी भावना से भाषण करना चाहिए। अगर आपको लगता है कि वे हाउस में कोई गलत बयानी कर रही हैं तो आपके पास उसके तरीके हैं। आप उनके खिलाफ प्रिविलेज नोटिस ला सकते हैं कि यह इन्होंने गलत बात कही है ...(व्यवधान)... एक मिनट रुकिए, जब मैं बोल रही हूँ तो आप भी थोड़ा ध्यान दीजिए। यह महिलाओं का मामला है और वे भी अनुसूचित जनजाति की महिलाएं हैं, बैकवर्ड हैं, हरिजन हैं, अगर उनके ऊपर कोई अत्याचार होता है तो हम सब लोगों को, चाहे किसी भी स्टेट में हो रहा हो, हमें उसके ऊपर कुछ न कुछ टिप्पण

करनी चाहिए। यह सोच कर कि यह मेरी, आपकी या उसकी स्टेट में हुआ है, उसको कवर कर देना, मैं मुनासिब नहीं समझती। आप सब्स्टेंशिएट करके बोलिए, कोई गलत चीज न बोलिए। ... (व्यवधान)...

SHRIMATI AMBIKA SONI (NCT of Delhi) : Madam, I agree with you. You are hundred per cent right that anywhere, if a woman is exploited or any untoward incident takes place with a woman, we should look at it above partisan politics. But, I am afraid that hon. Member, in the course of her enumerating the incidents, which have taken place against women, has definitely given a political tone to the whole issue. She is not saying, "Despite all these things, I am glad to say that, at the same time, the Government in office took stringent steps against the perpetrators of the crime." If she had said this, I would have accepted what you are saying because you have said the right thing. But, she has deliberately tried to create a wrong impression in this House.

उपसभापति : बोलने दीजिए।

श्रीमती माया सिंह : उपसभापति महोदया, मैं मध्य प्रदेश से हूँ। महिलाओं की पीड़ा हम सब की पीड़ा है। मैंने किसी राजनीतिक दल का नाम नहीं लिया है। इसलिए मैं चाहती थी कि इस मसले पर मुझे उस पक्ष से भी सहयोग मिलेगा। मैं यह कहना चाहती हूँ कि एक तरफ तो निर्वाचित प्रतिनिधियों के साथ... (व्यवधान)...

उपसभापति : देखिए, अभी सुन लेने दीजिए। आपका समय आएगा। मैं बहुत खुश हूँगी कि आप अपने माषण में, आप भी उसी स्टेट के हैं, मैं भी उसी स्टेट में पैदा हुई हूँ, मैं भी यह चाहूँगी कि आप, अगर कोई बात गलत हुई है तो आप उसकी पुष्टि कर दीजिए, सही कर दीजिए। मैंने उनको अम्बिका जी को इजाजत दी कि वे बोल दें। सवाल यह है कि एक ऐसे माहौल में चर्चा हो कि अगर खराबियाँ हों तो उसको उजागर तो हमें करना ही चाहिए। We cannot brush them under the carpet. I know that there are a lot of women, who get elected, are treated very badly in the Panchayat Samitis. It is a fact. Let us not deny it; let us be very honest about it.

श्रीमती माया सिंह : उपसभापति महोदया, एक तरफ तो निर्वाचित प्रतिनिधि महिलाओं के साथ इस तरीके का व्यवहार किया जाता है और दूसरी तरफ इसे विनोद का विषय या मजाक का विषय बनाया जाता है, कई उपनाम दिए जाते हैं, जैसे कि महिलापति वगैरह। लेकिन मैं यह कहना चाहती हूँ कि पंचायतों में 33 परसेंट आरक्षण का लाभ हम महिलाओं को मिला और जो महिला घर की चारदीवारी में रह कर काम कर रही है, उसको अचानक राजनीतिक क्षेत्र में आरक्षण मिलने के बाद राजनीति में जब वह कदम रखती है और कदम रखने के बाद वह अपने पति से, भाई से या पिता से, किसी से सहयोग लेती है तो मैं इसमें कोई बुराई नहीं समझती हूँ।

5.00 p.m.

लेकिन आज स्थिति बिल्कुल इसके विपरीत है। महिलाओं ने भी हिम्मत और साहस से इन सब का सामना किया है और तनिक भी विचलित नहीं हुई हैं। यह बतलाते हुए मुझे खुशी होती है कि इस बार हमारे यहां पर महिलाएं अनारक्षित सीटों पर भी जीत कर आई हैं, जो यह सिद्ध करता है कि आरक्षण का सहारा लेकर जो महिलाएं राजनीति में आईं उनमें से कइयों ने अपनी योग्यता, क्षमता, लगन एवं कड़े परिश्रम के आधार पर अपना स्थान बनाने में कामयाबी हासिल की है। मैं यह आशा करती हूं कि महिला आरक्षण के इस सफल प्रयोग के बाद आगे भी विधान सभा और संसद में महिलाओं को इस 33 परसेंट आरक्षण का लाभ मिले, इसके लिए भी मैं सदन से और सभी पार्टियों के सांसदों से विशेष आग्रह करना चाहूंगी। इन अधिनियमों का उद्देश्य, जैसा कि अनुच्छेद 40 में निर्दिष्ट है कि पंचायतों एवं नगरीय निकायों में ऐसी शक्तियां और अधिकार प्रदान करना, जो उन्हें स्वायत्त शासन की इकाइयों के रूप में कार्य करने योग्य बनाने के लिए आवश्यक हों। पर जमीनी सच्चाई यह है कि पंचायतों में, नगरीय निकायों में स्वायत्तता अत्यंत ही सीमित है। अधिकतर देखा जाता है कि जिले के कलेक्टर, तहसील का बीडीओ या अन्य अधिकारीगण निर्वाचित प्रतिनिधियों पर रीब गांठते हैं और इसके पीछे मैं दो प्रमुख कारण मानती हूं - एक तो वित्तीय और दूसरा अनुशासन। भाग 9 एवं 9 (क) के अंतर्गत राज्य विधान मंडल द्वारा जो कानून बनाए गए हैं उनमें पंचायतों एवं नगरीय निकायों को वित्तीय रूप में पूर्णतः राज्य सरकार पर आश्रित बना दिया है। संविधान के अनुच्छेद 243(झ) एवं 243 (म) में वित्त आयोग से संबंधित प्रावधान हैं परंतु ये काफी कमजोर हैं। न तो वित्त आयोग की स्वतंत्रता सुनिश्चित करने के लिए कोई प्रावधान है और न ही वित्त आयोग की सिफारिशों को बंधनकारी बनाने के लिए कोई प्रावधान है। यह कहना अतिशयोक्ति नहीं होगी कि राज्य सरकारें मनमानी करने के लिए स्वतंत्र हैं। यदि किसी सरपंच से जो उस स्थान का जिलाधीश है, नाराज हो जाए तो उस पंचायत को मिलने वाली सारी की सारी अनुदान बंद हो जाती है। यह हकीकत है, महोदया। जिस पंचायत पर वे खुश हो जाएं तो बजट की मूसलाधार बारिश कर देते हैं और किसी के सारे बजट रोककर उसे सूखे जैसी पीड़ा भोगने के लिए मजबूर कर देते हैं। इस मनमानी के विरुद्ध बेचारे पंच, सरपंच न तो किसी न्यायालय में जा सकते हैं, न वित्त आयोग में जा सकते हैं और न ही केन्द्र सरकार को गुहार कर सकते हैं। वित्तीय नियंत्रण की इस चाबुक के बावजूद यदि किसी सरपंच या पंच में कुछ आत्मसम्मान होता है तो उसे शीश झुकाने के लिए विवश किया जाता है क्योंकि राज्य सरकार के अधिकारियों के पास पद से हटाने की शक्ति का एक ब्रह्मास्त्र है। यह लोकतंत्र का मज़ाक ही कहा जाएगा कि एक नौकरशाह को यह अधिकार है कि वह एक निर्वाचित प्रतिनिधि को कारण बताओ नोटिस देकर आतंकित कर सकता है। दूसरी ओर मैं यह कहना चाहूंगी कि संविधान की 11वीं अनुसूची में जो 29 अधिकार पंचायतों को दिए गए हैं, उनमें से आधे भी उन पंचायतों को अभी तक प्राप्त नहीं हुए हैं। प्रतिनिधियों को यह अधिकार प्रदान कर उन्हें अधिकार सम्पन्न और जवाबदेह बनाया जाए ताकि राज्य सरकारों की निष्क्रियता और उदासीनता से पंचायत राज्य संस्थाएं मुक्त हो सकें।

उपसभापति महोदया, मेरा एक और सुझाव है कि पंचायत राज्य व्यवस्था के विकास व सुदृढीकरण के लिए एक राष्ट्रीय आयोग का गठन होना चाहिए ताकि उसके माध्यम से पंचायती राज व्यवस्था की सभी समस्याओं का निराकरण हो सके और राज्य सरकारों के अनुचित हस्तक्षेप पर रोक लग सके।

जिला परिषद के अध्यक्ष का जो निर्वाचन होता है, इसी तरीके से ब्लॉक के या जो जनपद के अध्यक्ष का निर्वाचन होता है, वह डायरेक्ट होना चाहिए, जनता के द्वारा कानून बनाकर किया जाना चाहिए। ज्यादातर यह होता है कि जो जिला परिषद के अध्यक्ष चुने जाते हैं उस चुनाव में जो 6 मੈम्बर वोट देते हैं, उन पर बहुत दबाव आ जाता है। कभी-कभी क्या होता है कि जो जिला परिषद का अध्यक्ष बनना चाहता है वह तीन-चार वोटर्स को पकड़कर कही ले जाता है, छुपाकर रख देता है। इस भारी दबाव के अंदर यह चुनाव निष्पक्ष नहीं हो पाता है। इसलिए मेरा यह कहना है कि जिला परिषद के अध्यक्ष और ब्लॉक पंचायत के अध्यक्ष का चुनाव सीधा जनता के द्वारा कराया जाना चाहिए ताकि पारदर्शिता को बढ़ावा मिले और भ्रष्टाचार पर रोक लग सके।

चौथा है केन्द्र सरकार पंचायत राज प्रतिनिधियों को वित्तीय व प्रशासनिक शक्तियां प्रदान करे ताकि यह तंत्र तमाम खामियों के बावजूद भी जो इन्हें कार्य सौंपा गया है, क्षेत्र के विकास के लिए जो ये संस्थाएं बनाई गई हैं, ये स्वतंत्र और निष्पक्ष रूप से अच्छा कार्य कर सकें। जितनी भी केन्द्र सरकार की योजनाएं हैं, जो प्रदेश में चल रही हैं, उन पर सीधा हस्तक्षेप केन्द्र का होना चाहिए ताकि मनमानी न हो सके, पैसे का दुरुपयोग न हो सके। जिस योजना का पैसा है वह उसी में खर्च हो। अनुमन देखा गया है कि जिस योजना का पैसा आता है, उस योजना में खर्च न होकर वह पैसा दूसरी मदों में खर्च होता है। तो इस पर निगरानी जरूर रखी जानी चाहिए। हमने यह भी देखा है कि जो सांसद, प्रतिनिधि जिला परिषद और जनपद में बनाए जाते हैं, उनके पास कभी सूचनाएं ही नहीं आती हैं। उन्हें मीटिंगों में बुलाया नहीं जाता है, एक शिकायत यह भी आम तौर पर सुनने में आई है। एक उदाहरण मैं देना चाहूंगी कि हमारे यहां समितियां इतनी ज्यादा बना दी गई हैं कि इन समितियों में एक सरपंच के लिए महीने में 15 बार बैठक बुलाना नामुमकिन सा होता है। उन बैठकों में लोग आते नहीं हैं क्योंकि गांव वालों को बैठकों में आने की इतनी ज्यादा फुरसत नहीं होती है। इसलिए यहां पर नियमानुसार काम नहीं हो पाता है, मनमानी चलती है और घर पर बैठकर ही बैठके हो गई हैं, इस बाबत हस्ताक्षर करा लिए जाते हैं। इस ओर भी थोड़ा सा ध्यान दिया जाना चाहिए और इस व्यवस्था को दुरुस्त करने की ओर कदम उठाए जाने चाहिए।

महोदया, इसी तरीके से जो मध्याह्न भोजन की बात है, मध्याह्न भोजन का प्रावधान हर गांव में है और इसकी व्यवस्था सरपंचों के माध्यम से होती है। लेकिन सरपंचों को इसके लिए साल-साल भर कोई राशि नहीं दी जाती है, न ही पैमेंट किया जाता है। ऐसी हालत में ये किस तरह से मध्याह्न भोजन की व्यवस्था करें? जिला कलक्टर और अधिकारी लोग जोर-जबर्दस्ती करते हैं और उनके निलंबन की धौंस देते हैं। जहां मध्याह्न भोजन का वितरण होता है, किन बच्चों को वह भोजन दिया गया, दो बच्चों को या चार बच्चों को दिया गया, इसका कुछ पता नहीं होता। किस तरीके से मध्याह्न भोजन का वितरण हुआ और कैसा भोजन बच्चों को मिला, इसकी मॉनीटरिंग कैसे होगी? साल भर के बाद इसका बिल बनता है। अब आपने 2 किलो बांटा या 4 किलो बांटा और बिल बनते हैं दस-दस किलो के। इस तरह से इन व्यवस्थाओं में जो कमियां हैं, ये कमियां किस तरह से दूर हों, मैं मंत्री महोदय का ध्यान इस ओर आकर्षित कराना चाहती हूँ।

महोदय, जिस तरीके से सांसदों और विधायकों को वेतन मिलता है, वैसे ही सरपंचों को भी मानदेय मिलता है। लेकिन छह-छह महीने हो गए हैं सरपंचों को मानदेय मिले हुए। सरपंच क्या काम करेंगे? पंचायतों में भी इसी तरीके से टैक्स लगाने के नियम बनाए गए हैं कि जो सब्जी बेचने वाला है, उसके ऊपर टैक्स लगाइए। अगर जानवर मरता है तो उसके ऊपर टैक्स लगाइए। कोई दुकान खोलेगा तो उसके ऊपर टैक्स लगाइए।

[उपसभाध्यक्ष (श्री सुरेश पचौरी) पीठासीन हुए।]

यहां पर न तो कोई लेता है और न कोई देता है लेकिन इस तरह के नियम बने हुए हैं। इस तरह के नियम क्यों बने हुए हैं जिन पर कोई अमल ही नहीं हो रहा है? अगर गांव में कोई हैंडपंप खराब हो जाए तो सरपंच सुधरवाए। सरपंच के पास कोई मैकेनिक नहीं होता है जो इसे सुधारे। विभाग के अधिकारी भी सरपंच की सुनते नहीं हैं। जो मैकेनिक हैं वे तनख्वाह पाते हैं सरकार से और काम करवाए सरपंच। अब चार-चार सरपंचों के नीचे एक मैकेनिक होता है तो वह किसकी सुने? स्थिति इतनी बिगड़ती है कि महीनों तक हैंडपंप खराब पड़े रहते हैं। उन्हें कोई दुरुस्त नहीं करता। इसी तरह की स्थिति ट्रांसफॉर्मर के बारे में भी है।

महोदय, ग्रामीण क्षेत्र का पॉयलट प्रोजेक्ट का जो पैसा राज्यों को दिया जाता है, उसमें भी कहा गया है कि सरपंच और ग्राम सभा के माध्यम से पेयजल की व्यवस्था की जाएगी लेकिन कार्यपालन अधिकारी ही ये सारे काम करते हैं। वह जैसा चाहेंगे, वैसा करेंगे। पेयजल के पंशों से गाड़ियां खरीदी जा रही हैं और प्रचार-प्रसार के लिए पैसे बरबाद किए जा रहे हैं।

मेरा कहना यह है कि हमने जिस मकसद से यह व्यवस्था कायम की है, वह व्यवस्था सही तरीके से काम करे और उसमें जो खामियां हैं, उन खामियों को हम दूर करें। इसीलिए इन 10 वर्षों की प्रगति पर, क्या हमने पाया है, इससे क्या फायदे हुए हैं, क्या नुकसान हुए हैं, इस बारे में आज हम यहां चर्चा कर रहे हैं। इसलिए मैं इन बातों की ओर आपका ध्यान आकर्षित कराना चाहती हूँ।

महोदय, एक और महत्वपूर्ण बात की ओर मैं मंत्री महोदय का ध्यान आकर्षित कराना चाहती हूँ कि केन्द्र सरकार ने राज्यों को निर्देश दिए थे कि ग्राम विकास के कार्यक्रमों को सुनिश्चित करने के लिए जिला स्तर पर निगरानी समितियां और सतर्कता समितियां बनाई जाएं। उनके अध्यक्ष वहां के चुने हुए लोकसभा के सदस्य होंगे। परंतु मैं एक उदाहरण देना चाहूंगी कि दिल्ली में अभी तक ये समितियां नहीं बनाई गईं। नौ जिलों की विकास समितियां दिल्ली में बनी हैं जिनका अध्यक्ष संसद सदस्य के बजाय स्थानीय विधानसभा सदस्यों को बनाया गया है। मैं मंत्री जी से यह पूछना चाहती हूँ कि आपने जो अनुदेश दिया था, जो व्यवस्था बनाई थी जिसका पालन नहीं होता है और अगर उनमें भी राजनीति चलेगी तो इस तरह से विकास कार्य तो सब एक तरफ रखे रह जाएंगे।

प्रो० रामबख्श सिंह वर्मा (उत्तर प्रदेश) : दिल्ली प्रदेश में पालन नहीं हो रहा है।

श्रीमती माया सिंह : नहीं, दिल्ली प्रदेश का मैंने एक उदाहरण आपको दिया। उपसभाध्यक्ष महोदय, मैं यह कहना चाहूंगी कि महिलाओं के 33 प्रतिशत आरक्षण के बारे में जो बात कही है, मैं तो चाहती थी कि यहां सदन में जो भी हमारी माननीय सदस्या मौजूद हैं वे इस पीड़ा का अनुभव भी स्वयं करती होंगी और यहां सदन में हम यह आग्रह करेंगे कि इस तरह की चुनी हुई जनप्रतिनिधि महिलाओं के साथ इस तरह की जो घटनाएं होती हैं उन घटनाओं को रोकने के लिए जब हम इनकी खामियों के बारे में चर्चा कर रहे हैं तो कुछ इस तरह के कदम उठाए जाएं ताकि भविष्य में इस प्रकार की घटनाओं की पुनरावृत्ति न हो। महिलाएं पंचायतों में अच्छा काम कर सकें इस बारे में उनके लिए जागरूकता के कार्यक्रम और प्रशिक्षण के कार्यक्रम चलाए जाएं। मैं एक और उदाहरण देना चाहती हूँ कि अविश्वास को जो प्रस्ताव चुने हुए जनप्रतिनिधियों के खिलाफ लाए जाते हैं उसमें ज्यादातर महिलाओं के खिलाफ ही इस तरह के प्रस्ताव लाए जाते हैं। सागर की एक महापौर हैं उनके खिलाफ एक प्रस्ताव लाया गया था।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : वह अभी चर्चा में कैसे चल रहा है, उस पर मत बोलिए।

श्रीमती माया सिंह : उपसभाध्यक्ष महोदय, इसना कहना चाहूंगी कि आज जिस विषय पर सरकार ने पहल की है और जिस विषय पर चर्चा कराई है यह अत्यन्त ही महत्वपूर्ण विषय है और इसमें जितनी भी बातें हम सब की नजर में आई हैं और जो हमारे पूर्व वक्ताओं ने रखी हैं, मुझे पूरी आशा है कि हम सब उन खामियों का ध्यान रखते हुए भविष्य में एक संशोधन प्रस्ताव लाएंगे ताकि उनको रोका जा सके। आपने मुझे सदन में बोलने का मौका दिया उसके लिए धन्यवाद।

उपसभाध्यक्ष (श्री सुरेश पचौरी) : श्री बालकवि बैरागी। इससे पहले मैं सदन की राय लेना चाहूंगा कि क्या इस महत्वपूर्ण विषय पर हम लोग यहां चर्चा जारी रखें और सभी वक्तागण आज बोल लें और माननीय मंत्री जी कल इसका उत्तर दें?

श्री एस0एस0 अहलुवालिया : आज चर्चा समाप्त कर ली जाए और कल मंत्री जी इसका उत्तर क्वेश्चन ऑवर के बाद दे दें।

SHRI M. VENKAIAH NAIDU: I am sorry; I do not want to interfere. Let the debate be concluded. The House should be full, otherwise लोग देखेंगे कि इनको रुचि नहीं है बोल कर चले गए हैं। I agree with you. Let the speakers speak up to 5.30 or 6.00 or whatever time the hon. Chair prescribes and tomorrow, we will have the reply so that the entire House will be there. ...*(Interruptions)*...

DR. M.N. DAS (Orissa) : May I know how many speakers are there?

उपसभाध्यक्ष (श्री सुरेश पवीरी) : अभी 6-7 वक्ता हैं। ठीक है, इसका उत्तर माननीय मंत्री जी कल दे देंगे।

श्री बालकवि बैरागी (मध्य प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं आपको धन्यवाद देता हूँ कि आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर दिया। यह विषय महत्वपूर्ण है तथा इसमें एक दिलचस्प तथ्य है और इस दिलचस्प तथ्य की ओर भी आपका और हमारा ध्यान जाना चाहिए। महत्वपूर्ण तथ्य यह है कि जिस 73वें और 74वें संशोधन का जिक्र किया जा रहा है उस 73वें और 74वें संविधान संशोधन के अन्तर्गत ये सारी व्यवस्थाएँ देश में लागू हुई थी। भारत की राजनीति और भारत की राजधानी में यह समय उस तौर पर याद रखा जाएगा कि जब इस देश का प्रधान मंत्री सबसे कम और सबसे युवा उम्र का व्यक्ति था जिसको सारा देश और सारा संसार राजीव गांधी के नाम से जानता है। ये इस संसद में प्रधान मंत्री थे और उन्होंने यह संविधान संशोधन पास करवाया और यह महत्वपूर्ण कानून इस देश को दिया। इस तथ्य पर हमारा सब का ध्यान जाना चाहिए कि जिस समय आज हम 10 साल के बाद इस कानून की, संशोधन की समीक्षा कर रहे हैं उस समय भारतवर्ष के इतिहास में सबसे कम उम्र के उस व्यक्ति - इस देश के प्रधान मंत्री, युवा और सबसे कम उम्र के व्यक्ति ने संशोधन कराया। कानून लागू किया और सबसे वयोवृद्ध प्रधान मंत्री की उम्र में तथा कार्यकाल में हम इस पर विचार कर रहे हैं, समीक्षा कर रहे हैं। यह एक संयोग है और मैं मानता हूँ कि इस संयोग का लाभ हम सबको मिलना चाहिए। मैं, सरकार ने जो प्रस्ताव यहाँ पर रखा है - पाटील साहब ने, पंचायत मंत्री जी ने - इसके लिए उनको धन्यवाद देता हूँ और बधाई देता हूँ कि आपने एक सही समीक्षा यहाँ पर करने की कोशिश की है। कुछ बातें महत्वपूर्ण हैं। अभी मुझसे पहले सामने की ओर से हमारी महत्वपूर्ण और बहुत सम्माननीय सदस्या माया सिंह जी कुछ बोल रही थीं। मध्य प्रदेश के बारे में उन्होंने कुछ जिक्र किया, उन्होंने चार उदाहरण दिए। मैं प्रतिवाद के लिए खड़ा होता तो शायद कटुता बढ़ जाती। मैं उन सबके उत्तर दे सकता हूँ और उत्तर मेरे पास हैं। उन चारों प्रकरणों में मुख्य मंत्री श्री दिग्विजय सिंह जी ने जिस तत्परता से कार्यवाही की, उस कार्यवाही का लेखा-जोखा यदि हम सदन में प्रस्तुत कर देंगे तो पता नहीं अपराधियों के तौर पर किन-किन राजनैतिक दलों के लोग सामने निर्वसन होकर खड़े हो जाएंगे। मैं चाहता हूँ कि यहाँ पर सदन में हम कटुता और उत्तेजना की बात नहीं करें। बहुत गंभीरता के साथ दिग्विजय सिंह जी की सरकार ने इस पंचायत अधिनियम को भी लिया है, संशोधन को भी लिया है और मध्य प्रदेश की सरकार ने देश की सरकारों के सामने एक उदाहरण पेश किया है। मैं अपनी बात सिलसिले से शुरू करूँ। मुझे सिर्फ एक बात निवेदन करनी है। एक प्रावधान इस संशोधन में है, ग्राम सभा का। मैं पंचायत मंत्री जी से निवेदन करना चाहता हूँ, एक प्रार्थना करना चाहता हूँ, प्रधान मंत्री जी से भी और आप सबसे भी, संसद से भी कि भारतवर्ष में जैसा कि हमारे हाथ में पेपर है, हम देख रहे हैं, 30 लाख आरक्षित पदों पर हमने सरपंचों को भरा और हम देखते हैं कि उसमें कम से कम दस लाख महिलाएँ पंचायतों में बैठी हुई हैं। यह सत्य और तथ्य है। लेकिन पीने छः लाख गांवों के देश भारतवर्ष में हमें इस बात को भी देखना है कि इस अधिनियम के अंतर्गत, इस संशोधन के अंतर्गत समीक्षा के समय हम यह ध्यान रखें कि कितनी ग्राम पंचायतें ऐसी हैं जिन्होंने ग्राम सभाएं पूरे तौर से आयोजित कर लीं। माननीय उपसभाध्यक्ष महोदय, आज ग्राम पंचायतों में ग्राम सभाएं नहीं होती हैं। ग्राम सभाओं की औपचारिकता तक होना बंद हो गया है और जो बड़ी पंचायतें हैं, उन बड़ी ग्राम पंचायतों में तो ग्राम सभा का सपना भी नहीं देख जा सकता क्योंकि

साल में तीन बार, चार बार या दो बार यदि आप ग्राम सभा को बुलाएं तो या तो लोग आते ही नहीं हैं या फिर लोग आने नहीं दिए जाते हैं। क्या हम इसमें ऐसा कोई प्रावधान कर सकेंगे कि जहां ग्राम सभाएं नहीं हो पाएँ, उन पंचायतों और सरपंचों पर हम क्या प्रावधान लागू करें? क्यों नहीं आते हैं? एक सरपंच जो सीधा चुनकर आता है, वह मुनादी करवाता है, ढिंढोरा पिटवाता है, डोंडी पिटवाता है, उसके बावजूद ग्राम सभा के लोग और उसके वोटर खुद सामने आकर पंचायत की जाजम पर, पंचायत की बिसात पर बैठने को तैयार नहीं हैं। उन सरपंचों पर हम क्या कार्यवाही कर सकते हैं? और अगर एक, दो या तीन ग्राम पंचायतों की बैठकों, ग्राम सभा में भी लोग नहीं आए तब फिर हमारे पास क्या प्रावधान है? या तो लोग आते नहीं हैं या फिर आने नहीं दिये जाते हैं क्योंकि आने देंगे तो ग्राम सभाओं में प्रश्न पैदा होंगे, सवाल करेंगे और मान-अपमान और सम्मान का, सत्कार का और अपमान का, तिरस्कार का, दोनों का वहां पर प्रसंग पैदा हो जाएगा। इसलिए इस प्रावधान पर हमें बहुत विचार करना चाहिए क्योंकि राजीव गांधी जी के समय में मैं सीभाग्यशाली हूँ कि इस संशोधन पर मैं उस सदन में बैठता था। यह मेरा सीभाग्य है। उस सदन में हम बैठते थे और हम प्रसन्न थे कि हम एक ऐसा कानून बनाकर आए हैं जिसमें सबको लाभ होगा। दूसरा हमने बहुत महत्वपूर्ण काम इसमें किया जैसा अभी बताया जा रहा था कि हमने पंचायतों को अधिकार तो दे दिए लेकिन दो स्थितियाँ पैदा हो गयीं। वे सारे अधिकार उनको नौकरशाहों के धूँ मिलते हैं। जितने नौकरशाह हैं, यदि वे उसमें से निकाल दिए जाएँ या नौकरशाहों को उसमें कम रखा जाए या उन्हें नौकरशाहों पर आधारित नहीं रखा जाए तो शायद पंचायतें ज्यादा काम करेंगी। मैं पंचायत मंत्री जी से सिर्फ एक सवाल करना चाहता हूँ। पंचायत कितना ही बड़ा काम करे, पंचायत के निर्माण कार्यों का वैल्यूएशन कौन करेगा? वैल्यूएशन करने वाले सरकार के लोग होते हैं, मूल्यांकन करने वाले सरकार के लोग होते हैं। सरकार के लोग जब वैल्यूएशन करने के लिए आते जाते हैं तो उस वक्त सरपंचों और पंचायत वालों की जो मन:स्थितियाँ होती हैं, उसके सबके अनुभव अपने-अपने अलग-अलग हैं। सारी परिस्थितियाँ उनकी अलग हो जाती हैं। मध्य प्रदेश सरकार ने इस दिशा में आगे बढ़कर कदम उठाया है। हमें इस पर गर्व भी है और संतोष भी है, हमारा सिर ऊंचा है। आपने 29 विषय दिये थे। मध्य प्रदेश की सरकार ने ग्राम पंचायतों को 37 विषय दे दिये और जिला सरकारें कायम कर दीं। जब मैं बोल रहा हूँ, उस वक्त एक विचार हमारे राजनैतिक गर्भ में है, शायद वह विचार कल आ जाए। मध्य प्रदेश में पचास हजार ग्राम इस वक्त हमारे पास हैं। हम तय करने जा रहे हैं, हो सकता है कि जल्दी इस बात की व्यवस्था हो जाए कि हर ग्राम को एक ग्राम पंचायत मुख्यालय बना दिया जाए। प्रत्येक ग्राम एक ग्राम पंचायत मुख्यालय हो जाए। इस दिशा में हम लोग आगे प्रवृत्त हैं, विचार भी चल रहा है। आप स्वयं मध्य प्रदेश से हैं इसलिए आप भी शायद इस बात से अवगत होंगे। यह एक सपना है जो हम देख रहे हैं। राजीव गांधी और महात्मा गांधी के सपने को आगे गांव-गांव तक ले जाने के लिए। लेकिन क्या इसका मतलब यह तो नहीं निकल आएगा कि हम सब नौकरशाहों के हाथों में सारे गांवों को झोंक देंगे? हमें बड़ा सावधान रहना पड़ेगा। मैं इस मामले में आपसे एक प्रार्थना करना चाहता हूँ कि हमारे पास क्या सिलसिला है, इन सारी बातों पर जब हम समीक्षा करते हैं तो उस वक्त हम लोगों को यह देखना चाहिए। "स्थानीय स्वशासन संस्थाओं के रूप में सभी तीन स्तरों पर पीआरआईज़ और नगर पालिकाओं के लिए क्रमशः अनुच्छेद 243(घ) और 243(ब) के अंतर्गत आर्थिक विकास और सामाजिक न्याय के कार्यक्रमों का क्रियान्वयन करना आवश्यक है। इस संबंध में अधिकतर राज्यों में अत्यंत अपर्याप्त प्रगति हुई है।" इस वाक्य को मैं फिर से पढ़ रहा हूँ। "इस संबंध में अधिकतर राज्यों में अत्यंत अपर्याप्त प्रगति

हुई है। ऐसा अंशतः इसलिए हुआ है कि कागज पर अंतरण के साथ प्रभावी अंतरण नहीं हुआ है और इसका बड़ा कारण यह है कि जहां भी पीआरआईज़ नगर पालिकाएं क्रियान्वयन में शामिल होती हैं, वहां वे स्थानीय स्वशासन संस्थाओं की बजाए अधिकतर सरकारी कार्यक्रमों के क्रियान्वयन के अभिकरणों के रूप में कार्य करने लगते हैं।" इस विसंगति से हमें इन्हें निकालना पड़ेगा, जब हम समीक्षा में बैठे हुए हैं। यदि हम केवल सरकारी अफसरों और नौकरशाहों के भरोसे ही इस पंचायतराज को छोड़ देंगे तो काम चलने वाला नहीं है। एक निवेदन तो मैं यह करना चाहता था। दूसरा, एक और चीज़ कहना चाहता हूँ। जब राजीव गांधी ने साहस करके, अपने अनुभव के आधार पर आकर आसपास देखा - वे तो सीधे प्रधान मंत्री बने थे - अपने आसपास बैठकर सब कुछ देखा, सारा संजाल, जंजाल देखा, राज्य सरकारों का, प्रदेश का और देश का तो उनके मुँह से सीधा एक वाक्य निकलता है कि हम 100 रुपए पहुँचाते हैं तो 85 रुपए पाइप लाइन में ही खर्च हो जाते हैं और 15 रुपए ही पहुँचा पाते हैं। जब यह बात उन्होंने सार्वजनिक सभाओं में कहनी शुरू की तो जो आज सज्जन उधर बैठे हैं, उन्होंने उनका मखौल किया था। मुझे याद है, मैं चुनाव लड़ा था और मुझे याद है कि इस बात का मखौल हुआ था। आज आप स्वयं जब संशोधन लाते हैं और समीक्षा लाते हैं तो उसमें, स्वयं में भ्रष्टाचार की बात करते हैं। राजीव गांधी का सिर्फ यह कहना था कि खेत को पानी कम मिल रहा है, खेत को पानी पहुँचाने वाली नाली ज्यादा पानी पी रही है। इस नाली ने इतना पानी पी लिया है कि खेत सूखते जा रहे हैं। वही तो आप कह रहे हैं। आज करप्शन की पंचायतों में क्या स्थिति हो रही है? आप अंदाजा लगा रहे हैं। एक एक पंच और सरपंच चुनाव लड़ने के लिए कितना खर्च करता है? आप भी जानते हैं, मैं भी जानता हूँ, सारा देश जानता है। शराब पीने वाले लोग 6-6, 7-7 महीने तक की शराब की बोतलें अपने घर में सरपंच से रखवा लेते हैं और फिर आराम से पाँच-छः महीने तक दारू पिया करते हैं। इस आधार पर हम लोगों को पंचायत राज को चलाना पड़ रहा है। हमारे सबके सामने उदाहरण है। रहा प्रश्न, माया सिंह जी अभी बात कर रही थीं, आपको भी अच्छा लग रहा था, मुझे भी अच्छा लग रहा था - हमने बहनों को बिटाया, सरपंच बनाया और इस पंचायत अधिनियम के अंतर्गत बनाया, संशोधन के अंतर्गत बनाया। क्या उन्हें स्वतंत्रतापूर्वक, तटस्थतापूर्वक, ईमानदारी से काम करने दिया जा रहा है? इस पर भी विचार करना पड़ेगा। माननीय मंत्री महोदय! लैटर पैड छप गए। "एसपी" - अंग्रेजी का शब्द "एसपी", हिन्दी का "एसपी" और पूछते हैं कि "एसपी" का क्या मतलब है? लोग खड़े हो जाते हैं, कलेक्टर खड़ा हो जाता है कि एसपी साहब मिलने के लिए आए हैं। तब पता चलता है कि 'सरपंच' पति आया है, 'एसपी' आया है। लैटरपैड छाप दिए। हमने उनसे कहा कि कहीं न कहीं मुकदमा चल जाएगा, इस चक्कर में न पड़ो। यह हालत हो रही है लेकिन इस सबके बावजूद, उनके भाई, उनकी बहन उनके जो भी कुछ काम करें लेकिन कम से कम उन कागजों पर तो उन्हें हस्ताक्षर करने दें जिन कागजों के माध्यम से राज को चलना है। हस्तक्षेप बहुत ज्यादा होता है। मैं जानता हूँ कि मेरी माँ मुझसे ज्यादा समझदार और ईमानदार थीं। इसलिए मातृ शक्ति में मैं अत्यंत विश्वास करता हूँ और उसकी जय-जयकार करता हूँ। लेकिन मातृ शक्ति को हम कितना असहयोग दे रहे हैं, यह हम सबको देखना पड़ेगा। एक चीज़ और मैं आपसे निवेदन करना चाहता हूँ। विशेष निवेदन मेरा यह है कि ग्राम, वार्ड, सभा की बैठकों में महिलाओं की सहभागिता दयनीय रही है। महिलाओं को ग्राम सभा की बैठकों में आने से रोक दिया जाता है। इसलिए हमें इस पर विचार करना चाहिए कि महिलाओं की सहभागिता ग्राम सभाओं में अधिक से अधिक होनी चाहिए और बराबर होनी चाहिए।

एक चीज और है, जैसे कि अविश्वास प्रस्ताव पर मामला चल रहा है। यह ठीक बात है कि अविश्वास प्रस्ताव प्रायः उन्हीं जगहों में लाए जाते हैं जहां लोगों के गले नहीं उतरता है लेकिन विशेष बात - आखिर यह महिलाओं पर ही आक्रमण क्यों हो रहा है? इस बात पर भी हमारी सरकार को और संसद को बहुत सोचकर तय करना पड़ेगा।

एक निवेदन और करना चाहता हूं कि संविधान में निर्वाचित स्थानीय निकायों की पहली बैठक के पश्चात् पांच वर्ष समाप्त होने से पहले चुनाव की व्यवस्था है लेकिन अनेक राज्यों में समय पर चुनाव कराने में अप्रत्याशित विलम्ब हुआ है। उच्चतम न्यायालय ने अपवादपूर्ण परिस्थितियों में मामूली विलम्ब को अपरिहार्य माना है लेकिन अन्य कारकों के लिए चुनाव को टाले जाने को अक्षम्य बताया है। यह चुनाव और उप-चुनाव, सभी पर लागू है। समीक्षा करके कृपा करके मुख्य मंत्रियों को, पंचायत मंत्रियों को बुलाकर हिसाब-किताब लीजिए सारे देश का कि कहां-कहां कितनी पंचायतें ऐसी हैं जो मंग पड़ी हैं या जहां सरपंच नहीं हैं? उनके चुनाव छः महीने के भीतर क्यों नहीं हुए? चाहे वह नगर पंचायत हो, चाहे नगर कारपोरेशन हो, चाहे ग्राम पंचायत हो, छः महीने के भीतर क्यों नहीं चुनाव हो पाते हैं? चुनाव क्यों टाले जाते हैं? इसके लिए भी आपको कुछ न कुछ प्रावधान लाना पड़ेगा जो भी आप नया सिलसिला तय करें।

निर्वाचन में मतदाता-सूची में जो घांघली होती है, आप विशेष तौर से जानते हैं। आप स्वयं देहात से आते हैं और खूब जानते हैं इस चीज को पंचायत मंत्री महोदय! लेकिन एक चीज जिसकी ओर मैं आपका ध्यान आकर्षित करना चाहता हूं कि क्या कारण है कि पंचायतों को जो अधिकार हम देते हैं, सबसे ज्यादा अगर कहीं रुकावट आती है तो वह इस बात पर आती है कि ग्राम पंचायतों में गरीब लोगों के राशन-कार्ड नहीं बनते हैं। राशन-कार्ड बनाने का क्या सिलसिला आप तय करते हैं? लोग संसद से उम्मीद करते हैं। मेरे पास पंचायतों से पत्र आते हैं कि राशन-कार्ड नहीं बन पा रहा है। इस ओर भी हमको देखकर सोचकर रास्ता निकालना पड़ेगा।

एक चीज और निवेदन करनी है। संविधान की धारा 243 और आज आप यह जो विचार और समीक्षा लाए हैं कि पुनर्समीक्षा की आवश्यकता है कि संविधान के भाग 9 और 9ए के प्रावधानों को विधायी आवरण पहनाया जाए, अभी तक किसी राज्य सरकार ने यह अभ्यास शुरू नहीं किया है। यह सिफारिश की जाती है कि केंद्रीय व राज्य विधि आयोगों से यह अनुरोध किया जाए कि वे इस मामले का अध्ययन करके उस पर प्रभावी कार्यवाही करें। जो समीक्षा आज आप करवा रहे हैं, इसको यदि हम प्रभावी आवरण नहीं दे पाए और संवैधानिक आवरण नहीं दे पाए तो हमारी समीक्षा निरर्थक हो जाएगी। दूसरा, नई दिल्ली से योजना आयोग राष्ट्रव्यापी प्रगति का खाका तैयार कर सकता है जो राज्यों को यह सोचने के योग्य बनाएगा कि वह कैसे राष्ट्रीय अवधारणा के अंतर्गत विकास का कुशल अभ्यास कर सकते हैं - इस पर भी हमको देखना पड़ेगा, विधि आयोग को बीच में लाना पड़ेगा।

महोदय!, एक विशेष निवेदन यह है कि ग्राम पंचायतों के लोगों को सांसदों और विधायकों से लगाव तो बहुत है लेकिन वैधानिक लगाव वे कम करना चाहते हैं। आज अगर आपके पास सांसद निधि नहीं होती तो पंचायत के लोग हमसे नमस्ते भी नहीं करते। आप भी जानते हैं, मैं भी जानता हूं। सांसद निधि ने उनको हमसे जोड़ रखा है लेकिन सांसद निधि का

आवंटन करते समय जब हम उनसे कहते हैं कि भई, किस तरह से खर्च करोगे तो वे धीरे से कहते हैं कि "साहब! इतना तो मुझ पर विरवास करो।" आप भी जानते हैं कि किस तरह से वह खर्च होता है ! तो मेरा आपसे आग्रह है कि वे लोग यह चाहते हैं कि हमारा वहां पर हस्तक्षेप तो नहीं हो लेकिन भागीदारी, ज़रूर हो। भागीदारी हो और हस्तक्षेप नहीं हो, हस्तक्षेप हो और भागीदारी नहीं हो, इस संतुलन को आपको कहीं न कहीं बैठाना पड़ेगा। ये कुछ ऐसी बातें हैं जो मेरे दिल-दिमाग में हैं और हमारे सामने दस्तावेज के तौर पर भी हैं।

मैं विशेष तौर से एक चीज़ और आपसे कहकर अपनी बात को समाप्त करना चाहता हूँ। मैं समाप्त करूँ उससे पहले यह कहूँगा कि आज भी लोग मध्य प्रदेश के मामले में हमसे पूछते हैं कि क्या मध्य प्रदेश में ज़िला सरकारें हैं? और मैं कह रहा हूँ कि हैं, एक नहीं पैतालीस हैं और ज़िला सरकारें काम कर रही हैं। सिर्फ एक बात का हमको अनुभव है कि जहां सवार मजबूत है, वहां घोड़ा ठीक चल रहा है। जहां सवार कमज़ोर है, वहां घोड़ा सवार को उछाल कर फेंक देता है। तो हमको इसका पूरा प्रशिक्षण देना पड़ेगा क्योंकि हमारे पास अधिकांश लोग ऐसे हैं जो पढ़े-लिखे भी नहीं हैं लेकिन अनपढ़ भी नहीं हैं। ... (समय की घंटी) ... मैं समाप्त कर रहा हूँ माननीय उपसमाध्यक्ष महोदय! बहुत संक्षेप में मुझे एक-डेढ़ मिनट और चाहिए। ऐसे लोगों को समझ में आ गया है, सत्ता का मतलब उनकी समझ में आ गया है, सरकार का मतलब उनकी समझ में आ गया है, संसद का मतलब उनकी समझ में आ गया है। और उनकी समझ में आ गया कि पंचायत प्रथा इस देश में अजल है, अविरल है, अनन्त है और यह टिकने वाली है, जाने वाली नहीं है। इसके लिए हमको गांव-गांव में पंचायतों के बारे में बात करवानी पड़ेगी। पंचायत का जो नए सिरे से प्रशिक्षण हो सकता है उसकी शुरुआत इस समीक्षा के साथ आपको करवानी पड़ेगी। मैं आपका बहुत आभारी हूँ। इस सिलसिले में जो बातें यहां पर हुई हैं, प्रणब दादा से लेकर अभी तक, मैंने सबको सुना है। उनको सुनकर, कुल मिलाकर मैंने अपनी बात दस पंक्तियों में कहने की कोशिश की है। मैं अपनी बात समाप्त कर रहा हूँ और पंचायत मंत्री जी से भी चाहता हूँ कि ये इनको अपने झोले में कहीं न कहीं रख लें, कभी वे पढ़ें तो शायद काम आएंगी। मैंने लिखा है:-

"हमने सत्ता तो पहुंचा दी

खेतों तक खलिहानों तक

लोकतंत्र की यह गंगा

जा पहुंची रेगिस्तानों तक

तब भी लगता है बहुत शेष

है अब भी करने धरने को

ग्राम वासिनी भारत माता

बैठी पुनः संवरने को

संसद फिर से सिद्ध करे
 फिर सूरज नया उगाया है
 मां का कर्ज चुकाने का
 यह नया मुहूरत आया है।।"

हमको मां का कर्ज तो चुकाना है। संसद इस देश की मां भी बनती है और संसद 'फिर से सिद्ध करे, फिर सूरज नया उगाया है।' एक बार हबने उगा दिया 73वां, 74वां संशोधन देकर। इसके लिए हमको संशोधन लाना पड़े तो हमको संविधान में संशोधन करना है। 'संसद फिर से सिद्ध करे, फिर सूरज नया उगाया है, मां का कर्ज चुकाने का, यह नया मुहूरत आया है।' इस सिलसिले में हमारी क्या तैयारी है? पंचायत मंत्री महोदय कल जब उत्तर देंगे तो देश बड़ी आशा से आपकी तरफ देखेगा और मैं उम्मीद करता हूँ कि आपने जितने प्रभावशाली ढंग से अपनी बात कही है, जितनी तन्मयता और एकाग्रता के साथ संसद के सदस्यों को सुना है उस सब का आभास हमको आपके कहीं न कहीं यचन में प्रतिवचन में अभिवचन में कल मिल सकेगा। इन शब्दों के साथ उपसभाध्यक्ष महोदय! मैं आपको धन्यवाद देता हूँ और सरकार के इस प्रस्ताव का समर्थन करता हूँ।

SHRI R.S. GAVAI (Maharashtra): Mr. Vice-Chairman, Sir, at the outset, I welcome the Motion moved by the hon. Minister, Mr. Patil, to consider the progress of the Panchayats and Municipalities as institutions of self-government during the last ten years. It does mean also that, while discussing about the progress of the Panchayat Raj, an inherently impression is that he is inviting some suggestions from us for the better implementation of the Act. Sir, coming to the Constitution (Seventy-third) Amendment Act, 1992, I would say that I will cover only four aspects. As an example, I deal with the progress of it and thereafter give some suggestions. The first aspect is Gram Sabha. The second aspect is District Planning and Development Committee. The third aspect is Extension to the Scheduled Area. The fourth and the last aspect is the subject given in the Eleventh Schedule of the Constitution. Sir, what is the purpose of the Constitution (Seventy-third) Amendment Act? It gives a constitutional status to Gram Sabha. Gram Sabha means a body consisting of persons, registered in the electoral rolls, relating to a village comprised within the area of panchayat at the village level, Gram Sabha may exercise such power and perform such functions at the village level as the Legislature of a State may, by law, provide. That is how villager, above the age of eighteen years, has an inherent right to determine his own destiny. Gram Sabha is the forum where the marginalized poor can influence the decisions affecting their life. I do refer, of course, to the very purpose given in the Constitution, I would give the gist. The role of the

Gram Sabha is, perhaps, the most important in ensuring the success of the Panchayat Raj institution at the village level. The role of the local people in conducting social audit and fixing the responsibility of the Panchayat functionaries will be effectively ensured if the Gram Sabha becomes active. At the outset, I welcome it. The hon. Minister is from Maharashtra. I am also from Maharashtra. I would like to know from the hon. Minister whether any Gram Panchayat has a Gram Sabha in Maharashtra; whether all the citizens, who are above 18 years, are being invited in the meetings of the Gram Sabha; whether our women folk attend the meetings of the Gram Sabha; whether the Scheduled Caste and the Scheduled Tribe people, whose destiny is decided in the Gram Sabha meetings, are invited there. The pious intention behind all this is being spoiled because of faulty implementation. Sir, it is my habit that whenever I go to a public function, I go to the Gram Panchayat or to the Sarpanch concerned and ask them to show me the register which has to be maintained by them to record the number of people, living below poverty line. There are no such registers. All concocted proceedings of the meetings of the Gram Sabha, which never take place, are noted down in the register. This is the fate of Gram Sabhas. Somebody mentioned, Balkaviji also, that you have to find out who is at the helm of affairs, not to allow the people of villages to participate in the meetings of the Gram Sabha. Secondly, the criterion of 'below poverty line' is the basis for the prospective progress of the people, who live below the poverty line. We know that thousands of crores of rupees are allotted by the Government of India, under the DRDA, at the district level for the very ambitious schemes to alleviate poverty. Indira Awas Yojna, Assurance Scheme, Pradhan Mantri Gram Sadak Yojna, Pradhan Mantri Svayam Rozgar Yojna are all very ambitious schemes. But what is the criterion for these schemes? The criterion is that the individual beneficiary must be in the list of the people living below the poverty line. Secondly, what is the pre-requisite for the group beneficiaries? The pre-requisite is, whoever is the person, he or she, must be in the group of the below poverty line. The list of people living below the poverty line has to be prepared by the Gram Panchayat. But the meetings of Gram Sabha are never held. In that list all the poor people, who live below the poverty line, should be incorporated without any discrimination on the basis of caste, creed, religion, etc. But what is the net result? The net results are that they are deprived from the benefits of the schemes, particularly under the head, DRDA, which are meant for the poor. They could not reap the harvest, nor could they get the benefit of the scheme. Then, how will poverty go? In a village, I

discussed it with a villager, who said, "Sir, do one thing for me." Now, Balkaviji has mentioned about the ration cards. Forget about the ration cards. There are different kinds of ration cards, having different colours, for the people living below the poverty line, for the middle class people, and for the people living above the poverty line. They said, "Do only one thing for us. Those who are not poor, who are having big buildings, who are having a lot of property, have got ration cards. Stop their cards." Now, a negative trend has started in the villages because of its faulty implementation. I want to know from you what evaluation you and your Ministry have made in this respect to see that all the advantages incorporated in the Government of India Scheme are reaped by the poor. I am just inviting your attention to this.

Sir, the second aspect is this. *(Time bell)* Sir, I will be very brief. It is my habit to speak within the time-limit and to be within the framework. What about the District Planning Committees? Are the meetings of the District Planning Committees held every month in every State? As per the guidelines of the Constitution (Seventy-third Amendment) Act, have all the States in the country constituted their District Planning Committees? Say 'yes' or 'no'. If you are to consider the progress of the Panchayat Raj Institutions during the span of ten years, I have a right to seek information from you whether District Development Planning Committees are being established in every State or not. And, Sir, what is their status? I don't want to enter into any controversy. If District Development Planning Committees are decentralized authorities, then, their recommendation ought to be accepted by the State Government. What will be your reaction to that? Will it be 'yes' or 'no'? I would like to know whether the recommendations of the DPCs are being accepted by the State Government or not.

The third point is regarding the Scheduled Tribes. It deals with the provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996. *...(Interruptions)...*

AN. HON. MEMBER: Sir, none of the clocks is working. *...(Interruptions)...* All the clocks are faulty *...(Interruptions)...*

उपसभाध्यक्ष (श्री सुरेश पचीरी) : सब के लिए समय अलग-अलग है, जैसे सब के ग्रा अलग-अलग हैं । *...(व्यवधान)...*

श्री के० रहमान खान (कर्णाटक) : तो वह देख कर समय फिक्स मत कीजिए ।
...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेश पचौरी) : यहां की घड़ी तो बिल्कुल ठीक है । समय 5:43 है ।
...(व्यवधान)... यहां की घड़ी तो ठीक है । Please continue.

SHRI R.S. GAVAI: What is the Act? This Act which came into force on 24th December, 1996, extends Panchayats to the Scheduled-V areas of States. What is its fate? Have the States in the nation, likewise, enacted an Act as that of Extension to the Scheduled Area Act, 1996? Sir, it intends to enable tribal society to assume control over their own destiny to preserve and conserve their traditional rights over natural resources. The State Governments were required to enact their legislation. What is the fate? Have the State Governments enacted a legislation or not?

Sir, my next point is regarding ownership of the minor forest products. Because of this Act, the Tribal people have become owners. There is a controversy between your Department and the Department of Environment and Forests. You have mentioned that your Ministry has already taken up the issue with the Ministry of Environment and Forests. What is the reaction of your brother and sister Department, that is, the Department of Environment and Forest? Have they agreed to safeguard the interests of the Scheduled Tribe people or not? To just sum it up, there are 29 subjects given in the Eleventh Schedule of the Constitution in a decentralised fashion. I agree. But in my own State of Maharashtra, the Department of the Scheduled Castes and Scheduled Tribes has no training, no perspective and no concept. The hostels are being run by the Social Welfare Department, they are run by the State Government which are not better. I do not want to discourage the concept, but, at least, such a subject which deals with Scheduled Caste and Scheduled Tribe should be on the high priority of the State Government, should be with state sector and not at local sector.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please conclude.

SHRI R.S. GAVAI: Sir, I will finish in one minute. I can designate it. The engine of democratic decentralisation run using Pachayati Raj Institution seems to have been derailed. There is a lack of political will and

bureaucratic support. The understanding of the Constitutional perspective of the Panchayati Raj is inadequate. The founding father of the Panchayati Raj, late Shri Rajiv Gandhi expected this perspective from us. And as Shri Arjun Singhji has mentioned -- he was frank enough to say --if one rupee is spent, hardly 25 paise or 15 paise goes to the poor. About 85 per cent goes to others. He was frank enough but, at the same time, he was the pioneer. I can say that the 14th April, 1993, was a landmark day in the history of the Panchayati Raj in India, as, on this day, the Constitutional (73rd Amendment) Act, 1992, came into force to provide constitutional safeguards to Panchayati Raj Institutions, and thereby to Scheduled Caste, Scheduled Tribe and women folk. He was the founding father of this new perspective, 'Parivartan', 'change'. And I do appreciate the spirit with which this particular legislation was passed in the Monsoon Session in 1993. Now, after 10 years, you are discussing the progress of it in the Monsoon Session itself. It means that you are observing the anniversary of Panchayati Raj. I request you to find out a suitable occasion to commemorate the memory of late Rajiv Gandhi. He showed us a new way ten years ago. He is no longer with us. I don't belong to his party, I belong to a particular party. But rising above politics I suggest you to find out a method, a formula to commemorate the memory of late Rajiv Gandhi. His memory will be there. There were some faults in its implementation. If we could follow what was his real perspective, I think, that would be the real tribute to late Rajiv Gandhi. We should avoid the faulty implementation. We should follow the spirit that he adopted. At the same time, I request you to commemorate the memory of late Rajiv Gandhi.

SHRI V.V. RAGHAVAN (Kerala): Mr. Vice-Chairman, Sir, the richest experience of the last 10 years, during the Panchayati Raj experiment, is the potential of our toiling masses as successful rulers. Around ten lakh women folk took up the responsibility and successfully discharged it. The Scheduled Caste and Scheduled Tribe cadres who have been entrusted with the responsibilities discharged their responsibilities to the satisfaction of the people. This is the richest tribute to our toiling masses. Sir, for want of time, I will confine myself to some of the deficiencies experienced during the last ten years. Sir, one of the deficiencies in the Panchayati Raj system is, there is no cohesion in the district administrative unit. We have the Panchayats, *Zilla Parishads*, we have separate municipal corporations, municipalities and *Nagar Palikas* in the district, and we have the District Collector with his Revenue Department. This creates a dual loyalty even

6.00 p.m.

among the staff itself. So, a single cohesive administrative unit in a district is quite essential for the successful development of planned economy. That is lacking now-a-days. We, in Kerala, had a District Council Administration under the District Administration Act. The elected District Council was the supreme authority of the district. The Chairman was the Executive Head. The Collector was working under him as Secretary. So, it was a very successful experiment. But after the LDF rule, UDF came to power and it was dissolved and when the Panchayati Raj Act came into force, this dual loyalty of district administration thrived. Why don't we bring all the elected representatives together, as we had done in the Kerala Zilla Council Administration. That is a must not only for the development works but for the planned economic development. A single administrative unit of elected representatives, is quite essential. That is one of the points that I have to make. I hope, Shri S.S. Ahluwaliaji, will seriously take up this issue for a further discussion. I do not want to request, Shri O. Rajagopal, the Minister of State in the Ministry of Parliamentary Affairs, because I know it is not fair on my part. And, I will also leave the Rural Development Minister. I hope you will take up the issue of a single administrative unit in a district which is quite essential. There are DRDAs, DDCs, and so many other agencies working in different directions. That must be put to a stop.

Another thing that I have to point out is that the Union Government is not devolving finance and powers. Sir, I have gone through the background materials in the library. The figures of the Tenth and Eleventh Finance Commissions are showing as to how much money they have allotted to the Panchayati Raj institutions. You will feel ashamed. An amount of only Rs. 4000 crores each had been given by the Tenth Finance Commission and the Eleventh Finance Commission. If the Finance Commission would not allot sufficient funds to the Panchayat Raj institutions, how can it function? So, this has to be taken seriously. If we really want the Panchayati Raj institutions, the Gram Panchayats, the Block Panchayats, the District Panchayats to function -- we call it as 'local governments' -- then, they must be provided with sufficient funds. So, I appeal to Shri Pranabda to take up this matter with the Twelfth Finance Commission also. Please allot sufficient funds to the most essential structure of our democracy, i.e., the Panchayati Raj institutions. Another thing, Sir, is that we have got Centrally-sponsored schemes. We are

spending huge amounts on them and the Rural Development Ministry and Social Welfare Ministry are spending a lot of money. As far as the Centrally-sponsored schemes are concerned, is it possible to adopt a set pattern in this country? This country of ours has so many peculiarities in different parts. You plan and set up a certain Centrally-sponsored scheme for the whole country. But you don't take into consideration access to various areas, various States and various regions. And so, the Centrally-sponsored schemes are not being implemented successfully. That is what late Shri Rajiv Gandhi had pointed out -- in the implementation, only a very small portion percolates down to the village level. This is sheer wastage. So, instead of setting up a unitary pattern of Centrally-sponsored schemes, you allot the money to the States and the Panchayat Raj units; of course, with definite instructions to be sent on such schemes or any other Yojanas. But setting up a certain pattern for the country as a whole is not at all workable, it is impracticable. So, please, reconsider the Centrally-sponsored schemes as to how they can be successfully implemented with the full utilization of funds. Sir, another thing is that the Rural Development Ministry and the Social Welfare Ministry are encouraging NGOs for implementing certain schemes. Why? Many of the NGOs are misusing it. There is ample evidence before us, Sir, in various States, as to how the NGOs misuse these funds. Corruption is rampant. When we have got such local Governments as the Panchayat Raj, why should you depend upon these NGOs to implement these programmes? Why don't you entrust those funds to the Panchayat Raj units? There might be some rare, good NGOs, but most of them are paper organizations, misleading you and misusing funds.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI) : Please, conclude.

SHRI V. V. RAGHAVAN : Sir, I am a very obedient member. So, I shall stop at it, and plead once again, to consider these points and utilize these schemes for the benefit of the poor masses. Thank you.

SHRI PRANAB MUKHERJEE : The clock says that we should not work beyond 5:10 P.M.! It is standing still at 5:10 P.M.

श्री बालकवि बैरागी : यह शायद पहला अवसर है, साहब, जब राज्य सभा की चारों घड़ियां चार दिशाओं में चार अलग-अलग समय बता रही हैं ।

SHRI PRANAB MUKHERJEE : Thank God, it is showing 5:20 and not 4:20.

श्री एस० एस० अहलुवालिया : केंद्री में टाइम जोन के बारे में चर्चा चल रही है तो ये बता रही हैं कि कोलकाता में क्या टाइम है, मुम्बई में क्या टाइम है, चेन्नई में क्या टाइम है । यह बताया जा रहा है ।

श्री प्रणव मुखर्जी : फोर टाइम जोन ।

श्री एस० एस० अहलुवालिया : फोर टाइम जोन ।

श्री बालकवि बैरागी : यह मेट्रोपोलिटिन सिटी का सब अलग-अलग टाइम है ।

SHRI H.K. JAVARE GOWDA (Karnataka): After the 73rd Amendment, 34,00,000 people were elected as representatives of the Panchayati Raj Institutions. Out of which, 16,23,000 were elected on the basis of reservation, that is, 10,00,000 were women, 3.64 were Scheduled Castes and 2.59 were Scheduled Tribes. After electing them, reservations were also made for the posts of *Adhyaksha* and *Upadhyaksha*. I would like to draw the attention of the Hon. Minister, Maj. Gen. (Retd.) B.C. Khanduri, to an aspect of election to Gram Panchayat President. One seat is reserved for Scheduled Castes or Scheduled Tribes. It is only one seat! Only one member is elected from this reserved category! The rest of them are not from the reserved categories. To contest the election for the Gram Panchayat President post, a nomination is required to be seconded by another person. This is the point in a matter decided by the Karnataka High Court one month back. An amendment is required to the election rules. Why? No one seconded the name of a Scheduled Caste woman to make her President of the Panchayat. On the technicality, that was not accepted by the Returning Officer. The name was not seconded because the other person wanted to keep the post vacant. If her application had been seconded, she would have been automatically elected because there was no other candidate. Then she went to the High Court of Karnataka. The High Court of Karnataka declared her deemed elected since the seat was reserved only for Scheduled Caste people and only one candidate was in contest. I feel, in the rest of the country, this type of problem may arise. Therefore, I seek your indulgence. Please get the information in this case from the Karnataka Government as to actually what happened. What should the Parliament do? In the instant case, it is reserved on the basis of

rotation in the district. An amendment is required to the election rules that if only one person is in contest, no second person is required to second the application.

The second point that I would like to emphasize is this. It is a ten-year-old experiment. Actually what is going on? Particularly, in Karnataka, the Ministers in charge of districts and the MLAs are controlling the entire institutions *de facto*. The Zilla Panchayat Secretary is at the mercy of ...*(Interruptions)*...

SHRI M.V. RAJASEKHARAN (Karnataka) : Hon. Member is misleading the House. ...*(Interruptions)*...

SHRI H.K. JAVARE GOWDA: I am not misleading. I am not yielding, my learned friend. He also knows the real fact. On the party lines, he wants to defend it. That is all. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Can you please continue? ...*(Interruptions)*...

SHRI H.K. JAVARE GOWDA: I am not denigrating. But it is a hard reality. I am not making any allegations. He also knows that. ...*(Interruptions)*...What I am submitting is that every ML A, irrespective of the party, gets the amount sanctioned for works from the Government. He wants to implement schemes. But they are not allowing the elected members of PRI's, the Congress or the BJP or the Janata Dal. This is the reality. You must bear it in mind. The Central allocations or the State allocations should reach directly to the three-tier system. Otherwise, on the basis of the recommendations of Ministers, the powerful MLAs or Ministers will take away the major chunk of funds and implement projects according to their whims and fancies ignoring PRI's and other areas will be totally neglected. That is not the tenor and spirit of the 73rd Amendment. The second aspect is: who is really ruling the Panchayati System. At Gram Panchayat level, it is only the bureaucracy which is running the show. The village accountant, or the officer, the Panchayat Secretary, is managing the whole thing. An amendment is required to rectify this. The next point is the Gram Sabhas. What is actually going on? Beneficiaries are being selected only on the party lines, and not on the basis of their poverty or their eligibility. Another important thing is that we devolved and

decentralised powers. But, the corruption has been decentralised to a greater extent. Decentralisation of corruption has taken place instead of decentralisation of powers. These are the points on which I would like to emphasise. Finally, regarding the amendment to election rules, I need a reply from the hon. Minister.

श्री मूल चन्द मीणा : उपसभाध्यक्ष महोदय, आज सदन में जिस विषय पर चर्चा हो रही है पंचायत राज के ऊपर, वे पंचायत राज की व्यवस्थाएं पौराणिक समय से इस देश के अंदर लागू हैं। महात्मा गांधी जी कहते थे कि जब तक ग्राम स्वराज नहीं होगा तब तक राम राज इस देश के अंदर नहीं आ सकता। इस देश के अंदर पंचायत राज की व्यवस्था के कई स्वरूप थे। किसी राज्य के अंदर कहीं पंचायत राज के दो स्तर थे, कहीं तीन स्तर थे। कई तरीके के पंचायत राज के चुनावों की व्यवस्थाएं थी। पंचायतों को आर्थिक अधिकार किसी राज्य के अंदर थे, किसी राज्य में बिल्कुल ही नहीं थे। तब पंचायत राज की बहुत दयनीय स्थिति थी। पंचायत राज के अंदर शैड्यूल्ड कास्ट, शैड्यूल्ड ट्राइब्स इनका कहीं नाम ही नहीं था, महिलाओं का भी नाम नहीं था। इन सारी कमियों को और खामियों को देखने के बाद इस देश के अंदर एक नौजवान प्रधान मंत्री के दिमाग में यह बात आई कि इस देश के अंदर जो शैड्यूल्ड कास्ट, शैड्यूल्ड ट्राइब्स, महिलाएं तथा गरीब लोग जिस तादाद में इस देश में रहते हैं उनके बाद भी उनको प्रतिनिधित्व पंचायतों में नहीं मिलता है। यही सपना राजीव गांधी जी का सपना था। इस देश के अंदर महिलाओं को प्रतिनिधित्व देने के लिए, शैड्यूल्ड कास्ट व शैड्यूल्ड ट्राइब्स के लोगों को प्रतिनिधित्व देने के लिए यहां पर बिल लाया गया, संशोधन लाया गया। आज इस हाउस में जब चर्चा हो रही थी तो हाउस के सारे सदस्य आज राजीव गांधी जी के उस सपने की बढाई करते हुए देखे गए। वे लोग उस दिन कहां चले गए थे जब राजीव गांधी जी इस सदन में इस संशोधन को लाए थे और एक वोट से संशोधन राज्य सभा में गिर गया था। मुझे अफसोस हो रहा है कि अच्छे काम के लिए ऐसा किया गया। आज राजीव गांधी जी हमारे बीच में नहीं हैं। लेकिन उनकी आत्मा को तब जाकर संतुष्टि हुई होगी जब नरसिंह राव की सरकार ने 73वां और 74वां संशोधन पास करके महिलाओं को पंचायतों में, नगरपालिकाओं में चुनने का अवसर दिया। शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स के लोग जो पंचायत में कहीं सरपंच नहीं बन सकते, ब्लॉक प्रधान नहीं बन सकते, जिला प्रमुख नहीं बन सकते थे उनको मौका दिया, यह राजीव गांधी का सपना था। उस सपने के 10 साल का जो पंचायत राज का कार्यक्रम है उसकी प्रगति के बारे में आज यह प्रस्ताव आया है, उसकी समीक्षा के बारे में प्रस्ताव आया है। यह संशोधन बड़े सोच समझ कर पास किया गया था लेकिन कुछ खामियां रह गई थी। हम आज गांव के अंदर और ग्राम पंचायतों, ब्लॉक स्तर पर तथा जिला परिषद के अंदर देखते हैं कि महिलाओं को आरक्षण, शैड्यूल्ड कास्ट के आदमी को आरक्षण, शैड्यूल्ड कास्ट की महिला को आरक्षण है। तो आज इसकी परिभाषा ही दूसरी हो गई - सरपंच जी तो सरपंच पति हो गए। हमारे राजस्थान में ब्लॉक प्रधान कहते हैं, वे प्रधानपति हो गए। जिले के प्रमुख को जिला प्रमुख कहते हैं, वे प्रमुखपति हो गए। इसमें कुछ प्रशिक्षण देने की आवश्यकता है, सुधार करने की आवश्यकता है। जब तक हम इनको प्रशिक्षण, सुधार और शिक्षा नहीं देंगे तब तक पंचायती राज का जो मतलब था, जो उद्देश्य था राजीव गांधी जी का, वह पूरा नहीं हो सकता।

उपसभाध्यक्ष महोदय, आज सारे देश के अंदर पंचायती राज का जो यह संशोधन लागू हुआ है, किसी राज्य में दस साल हो गए हैं, किसी में पांच साल ही हुए हैं। यह तो लचीलापन था राज्यों का कि उन्होंने इसे लागू नहीं किया। लेकिन मुझे अनुभव है कि पिछले पांच साल के लिए जो सरपंच बनाए गए थे शेड्यूल्ड कास्ट एंड शेड्यूल्ड ट्राइब्स के लोग और जो महिलाएं सरपंच बनाई गई थीं, पांच साल के बाद जब रोटेशन बदला और जब वे सरपंच नहीं रहे तो उनकी क्या आर्थिक स्थिति हो गई? ये दिवालिए हो गए, जमीनें बेच-बेचकर कोई दिल्ली में काम करने आ गया, कोई दूसरी जगह जहां रोजगार मिले, वहां चला गया। यह सरपंचों की हालत है। यह क्यों हुई? इसलिए हुई कि पंचायती राज में गरीब तबके के लोग थे, जो अधिकारी और कर्मचारी लगे हुए हैं, विकास का जो पैसा जाता है, आपके यहां ब्लॉक कहते हैं, हमारे यहां पंचायत समिति कहते हैं - तो पंचायत समिति के स्तर के कर्मचारी पचास परसेंट तो वहीं रख लेते हैं और डेवलपमेंट का जो पचास परसेंट पैसा आता है, उसमें ग्राम पंचायत का सेक्रेटरी रहता है, जो उसको बराबर कर देता है। काम हुए नहीं, उनका ऑडिट हुआ नहीं, बाद में उनका जो जे.ई. है, उसने सर्वेक्षण किया तो बकाया जितना भी बैलेंस है, वह सरपंच के ऊपर आ गया। आज उनकी हालत यह है कि उनके दिवाले निकल रहे हैं। उनके खिलाफ एफ.आई.आर. लॉज हो रही हैं। मुझे देखने को मिलता है। कई डिस्ट्रिक्ट्स में जाने का मुझे मौका मिला तो मैंने देखा कि राजस्थान के करीब पचास परसेंट शेड्यूल्ड कास्ट एंड शेड्यूल्ड ट्राइब्स के लोगों के खिलाफ एफ.आई.आर. दर्ज होने की स्थिति पैदा हो गई है। यह क्यों हुई? लेकिन इसकी जिम्मेदारी सरकारी कर्मचारी की भी होगी हालांकि जो पैसा निकाला जाता है, वह सरपंच और सेक्रेटरी के साइन से निकाला जाता है। खर्च होता है तो उसके बाद जिम्मेदारी होती है सरपंच की और कर्मचारी बच जाता है। पंचायत समिति के कर्मचारी जो बीच में पैसा लेते हैं, वे भी बच जाते हैं। बेचारा सरपंच जिम्मेदार हो जाता है और अनपढ़ लोगों की यह दुर्गति होती है। इस संशोधन को पास करने के बाद आज आवश्यकता है कि यदि हमें पंचायती राज को मजबूत करना है तो वित्तीय व्यवस्था करनी पड़ेगी। हमने संविधान में संशोधन तो कर लिए, पारित भी कर लिए लेकिन वित्तीय अभाव के कारण, शक्ति और साधन न होने के कारण पंचायती राज बदनाम हो रहा है। इसको रोकने के लिए हमें वित्तीय शक्ति की आवश्यकता है, वित्त देने की आवश्यकता है। राजीव गांधी जी का यह सपना था कि पंचायत को डायरेक्ट चेक मिले और पंचायत उस पर काम करे लेकिन वह पूरी तरह लागू नहीं होने के कारण उनकी वित्तीय स्थिति बहुत ही दयनीय हो गई है। मैं यह चाहूंगा कि 2004-05 के राज्यों के बजटों में स्पष्ट रूप से दिखाया जाए कि किस-किस पंचायत को, किस-किस निकाय को कितना-कितना पैसा देंगे? कितने पैसे की व्यवस्था है, क्या योजना है? आने वाले बजट में देश के सारे राज्यों के अंदर यह स्पष्ट रूप से होना चाहिए जिससे वह पंचायतों की वित्तीय शक्ति बन सके और काम करने की एक इच्छाशक्ति उत्पन्न हो।

अभी यहां ग्राम सभाओं की बात चल रही थी। मैंने प्रैक्टिकल में देखा है कि पहली बार ग्राम सभा हुई तो लोग आए, उत्साह था लोगों में। उसके अंदर प्लान भी बनाया गांव का, योजना भी बनाई गांव की कि यहां स्कूल का काम होगा, सड़क का काम होगा, बिजली का काम होगा। यह पहली बार की बात है। पहली बार जब ग्राम सभा हुई तब तो लोगों का इंटरेस्ट था लेकिन जब दूसरी बार ग्राम सभा का समय आया और पिछली बार जब कोई काम नहीं हुआ तो लोगों ने इंटरेस्ट लेना ही बंद कर दिया, ग्राम सभा में कोई आता ही नहीं, फोर्मलिटी होती है।

इसलिए फोर्मल्टी होती है कि पंचायत के पास कोई अधिकार नहीं है। डेयलेपमेंट के लिए पैसा नहीं है। लोगों का इन्टरेस्ट तब होगा जब हम यह वित्तीय पावर देंगे। महोदय, इस पंचायत राज संशोधन में जो निर्वाचन मंडल है, इसमें संशोधन करने की बहुत जरूरी आवश्यकता है। करप्शन का एक ऐसा वातावरण बन गया है कि जो जिला प्रमुख बनता है, उसका भी निर्वाचन मंडल सीमित हो गया है। पंचायत समिति में जो ब्लाक का प्रधान बनता है, उसका भी निर्वाचन मंडल सीमित हो गया है। दस-पन्द्रह आदमियों के बीच जब चुनाव होता है तो वहां पार्टी सीमाएं नहीं रहती हैं। वहां केवल पैसा और दबाव रह जाता है। पहले राजस्थान का सिस्टम अच्छा था उसमें जो व्यवस्था थी उसमें सरपंच और पंच मिलकर एक ब्लाक प्रधान का चुनाव करते थे। जिले का सरपंच, प्रधान और एमएलए मिलकर जिला प्रमुख का चुनाव करते थे। वह एक बहुत बड़ा निर्वाचन मंडल था उसमें करप्शन नहीं होता था। उसमें खरीद-फरोख्त नहीं होती थी। अब पांच-छः या दस-बारह आदमियों में इतनी खरीद-फरोख्त होती है कि बाद में यह चुनाव तक होती है। दो साल बाद निर्वाचन मंडल के लोग उसका अविश्वास प्रस्ताव पारित करने के लिए, यह करना शुरू कर देते हैं। इसके साथ ही एक और समस्या सामने आती है कि ग्राम पंचायत के अंदर पंचायत समिति का सदस्य, जिला परिषद् का सदस्य और सरपंच तीनों डेयलेपमेंट के काम में झगड़ते हैं। इसलिए निर्वाचन मंडल प्रमुख प्रधान हो। ब्लाक प्रधान और जिला प्रमुख का चुनाव आप जनता से डायरेक्ट कर दें। यदि जनता से नहीं कर पाते हैं तो जो राजस्थान में निर्वाचन मंडल का पहले सिस्टम था, अब उसी प्रकार का कर दें तो इससे करप्शन रुक जाएगा। जो अविश्वास का भारी दबाव रहता है और करप्शन की बात है तो यह सब रुक सकता है यदि आप यह प्रावधान कर दें। जब गांव में ग्राम पंचायतें काम कर रही हैं तो वहां पर समानान्तर संगठन नहीं होने चाहिए। वहां पर समानान्तर संगठन काम कर रहे हैं, मुझे यह कहने में अफसोस है कि आन्ध्र प्रदेश के अंदर जब ग्राम पंचायतें काम कर रही हैं तो वहां जन्मभूमि जैसे कार्यक्रम, नोडल अधिकारियों की संस्थाओं को दे दिए गए हैं। लोगों का जो पंचायतों पर विश्वास था, इससे वह टूट रहा है। इसमें करप्शन भी बहुत हो रहा है जबकि पंचायत में इतना करप्शन नहीं हो सकता। ऐसी संस्थाओं पर रोक लगनी चाहिए और पंचायतों के अधिकारों का हनन नहीं होना चाहिए। इसके साथ ही अध्यापक, अभिभावक संघ, एडवोकेट संघ, जन उपमोक्ता के कई संघ बनाए जाते हैं। लेकिन उनको स्वतंत्र नहीं होना चाहिए कि वे पंचायत के अंदर न हों ताकि पंचायत की हैसियत बनी रहे। जो ऐसे प्राइवेट संगठन बनाए जाएं, जो प्राइवेट एनजीओज बनते हैं, वे पंचायत की स्वीकृति के बाद ही बनें ताकि पंचायत के काम में, स्वतंत्रता में बाधा न हो। यह देखा गया है कि जहां राज्य सरकार बिना किसी आरोप के एमएलए और एमपीज के दबाव में आकर पांच-पांच रुपए के दस-बारह हल्फनामों पर फर्जी आरोप लगाकर किसी भी पंचायत को भंग कर देती है, सरपंच को सरपेंड कर देते हैं, यह परम्परा बन्द होनी चाहिए क्योंकि वह चुना हुआ जन प्रतिनिधि है। यदि पब्लिक नहीं चाहती है, लेकिन उसका विश्वास करती है तो सस्पेंड मत करिए। सरकार अपनी मन मर्जी से सस्पेंड कर दे, मन मर्जी से किसी के अधिकारों को छीन ले, इस प्रवृत्ति पर रोक लगनी चाहिए, यदि पंचायत राज में सुधार लाना है। महोदय, पंचायतों को जो न्यायिक अधिकार दिए जाएं, उसके लिए प्रशिक्षण दिया जाए कि न्याय आपको इस तरीके से करना है। प्रशिक्षण देने के बाद उन्हें न्याय का अधिकार दिया जाए जिससे लोगों का खर्चा न हो। वे अपने झगड़ों को सुलझाने के लिए पंचायत में जा सकें। उन्हें स्थानीय स्तर पर न्याय मिल सके। यह व्यवस्था हो। तो पंचायत राज की नई समीक्षा के बाद आप जो संशोधन लाएं उसमें यह सुधार जरूर करें। मुझे यही कहना है। धन्यवाद।

SHRI N.K. PREMACHANDRAN (Kerala): Thank you, Mr. Vice-Chairman, for giving me this opportunity to take part in the discussion. Sir, first of all, I would like to congratulate the Minister and the Government on bringing such a motion; for having an overall review of the Panchayati Raj institution as well as the Municipal Institutions. It is a good thing as far as the governance of the whole country is concerned. I would like to appreciate that you have brought such a Motion after ten years of working experience. Sir, by the 73rd and the 74th Amendments, Panchayati Raj & Nagar Palika Institutions are being given constitutional protection. We have been experiencing the working and functioning of the Panchayati Raj and Nagar Palika Institutions for the last ten years in our country. A constitutional protection has been given to it, so that throughout the country it could be implemented in a uniform way so as to have the decentralisation of power in this country. I feel the real intention or the real spirit of this Panchayati Raj and Nagar Palika Institutions in Part IX and Part-IX-A of the Constitution is very specific in this matter. But let us analyse the experience which we have gained during the last ten years. According to my personal experience -- I was a Gram Panchayat member, subsequently I was elected to the Zila Panchayat and District Council, which was just now referred to by the hon. Member, Shri V.V. Raghavan -- wherever there is a Government which is having the political will of having decentralisation of power, there it is implemented in a proper way. That is the real thing which has happened. In those States where the Government or State authorities were not interested in devolution of powers or not interested in parting with the powers which were entrusted to them, nothing has been done so far. This is what we have been experiencing for the last ten years. I can cite so many examples, but due to paucity of time I am not going into all those things. Sir, the reason is that almost in all the provisions in Part IX and Part-IX-A of the Constitution or in the 73rd and 74th Amendments, so many discretionary powers are being vested with the State Legislatures to enact laws. That loophole is being made use of by the State Governments in order to create hurdles in the decentralisation of power. That is why the Panchayati Raj Institutions are not being empowered with functions, functionaries and funds, as was rightly mentioned by Pranabda. That is what has happened in this country. For example, article 243 (g) is the cardinal provision in the 73rd Constitution Amendment, i.e., the State may enact a law as far as the powers to be or the subjects to be transferred to the Panchayati Raj Institutions are concerned. There are 29 subjects. But that is subject to the discretion and whims and fancies of the State

Legislature as the Government thinks it fit. That means when discretion is absolute upon the State Government where they are interested in devolution of power, they can transfer it. Going through the chart which is annexed with the background paper, it is very clear that even now so many States are having powers with them. It is just like that they are still holding those powers. So, my humble suggestion to the hon. Minister through you, Sir, is that these provisions have to be made mandatory. This should be obligatory on the part of the State Governments or the State Legislatures to make a law so as to have these subjects transferred to the Panchayati Raj institutions or Nagar Palika institutions. Otherwise, this will not work. I am citing this provision only as an example. As far as the election is concerned, why are elections not held? If it is having constitutional protection, and if periodical elections are not held, the Election Commission is not constituted, finance commission is not constituted, if it is a mandatory provision, then, definitely the States are obliged to abide by the provision. If the State Governments are not abiding by the constitutional provisions, definitely, the constitutional machinery of that particular State is not functioning properly. Therefore, the Government should intervene. This is a three-tier administration. The Panchayati Raj administration or Nagar Palika administration is the grassroot of Indian democracy. Strengthening the Panchayati Raj institution means, we are strengthening rural India. Strengthening the rural India means, we are strengthening the common people, we are strengthening the grassroots of Indian democracy. Suppose, any State or any authority is not willing to oblige or not willing to abide by the constitutional provisions, there should be some remedy. If we have some remedy, then, it should be a mandatory provision. That is the first point which I would like to submit.

Regarding the review of this, I do appreciate that the Scheduled Castes and the Scheduled Tribes and the women have got the benefits. There are periodical elections, transfer or devolution of powers and the District Planning Committees. How the District Planning Committee is misused, about which, just now Javare Gowdaji has said. I have gone through the record. It can be seen that the Ministers are holding the chairmanship of the District Planning Committees. The District Panchayat President is just sitting there and the Minister who is in-charge of a particular district will be assigned the charge of the Chairman of the District Planning Committee. Is this decentralisation? Is this decentralisation or centralisation? That is why I am suggesting that all these provisions have to

be made mandatory and it should be accepted by the State Governments also.

Sir, I would like to cite another defect in the 73rd and the 74th Amendment. There are 29 subjects for Panchayats and 18 subjects for the Corporations, Municipalities which will be transferable by the State Governments. Still a doubt remains in my mind. What are the powers vested with the Central Government, the Union Government which are transferable to the States? Nothing is transferable. Is the Union Government sincere in decentralisation of powers? The State Governments are having all the powers. They have transferred so many subjects. What about the powers which are vested with the Central Government? I agree that we have a Federal Constitution with a unitary character. Even now, the Union Government is having so many powers. Even the drinking water projects, rural development schemes, etc., are still vested with the Government of India or the Union Government. When the State Government is transferring powers under the provisions of the Constitution which were enjoyed by the State Governments, why is the Union Government not transferring or devolving any power to the State Governments? That should also take place, if the Union Government is sincere in respect of decentralisation of powers. That is my second point.

Sir, my third point is about devolution of powers. Definitely, devolution of powers means decentralisation of planning also. That should also be done. I would like to share the experience which we have got in my State. Forty per cent of the Plan fund had been given to the Panchayati Raj and Municipal institutions. The Human Development Report which has just been published two weeks back by the UNDP, very clearly states that health standard in Kerala is far better than the developed countries like America. It is due to public health network which is there in the State. It is very essential to have people's participation in development. For that purpose, the Gram Sabha is there under the provisions of the Constitution. Before this, the Gram Sabha was not there in the Panchayati Raj Act. Nowhere was the Gram Sabha there. The Gram Sabha is the ground unit or the basic unit of decentralisation of power. We can say like from Parliament to Gram Sabha. In the Gram Sabha the people have to assemble. The aspirations of the people have to be taken into consideration, project development activities have to start from the grassroot level. That is decentralisation of planning with the participation of the people. That should also be done.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Please conclude.

SHRI N.K. PREMACHANDRAN: Yes, I am concluding. That also should be taken into consideration when the Government comes up with a new amendment.

I would like to make another point that particularly concerns my State. The three-tier institutional system is very difficult for a State like Kerala because it is a very small State. The intermediary Panchayat, that is, the block Panchayat is not essential. It is a ceremonial institution, as far as our State is concerned. So, there is a unanimous opinion in our State that it may be made as an option. The three-tier system may be there for a State like U.P. and other large States, but it may be an option for a State like Kerala.

Shri V.V. Raghavan has also said about the Centrally sponsored schemes. That may be entrusted to the Panchayati-raj institutions. I request the Government to kindly go through all these things and come out with a proposal for a Constitution Amendment and have a consensus so as to empower the Panchayati-raj and Nagar-Palika institutions. The whole country and the political parties, I feel, would fully support this proposal.

With these words, I support this motion. Thank you.

SHRI C.P. THIRUNAVUKKARASU : Sir, with regard to Pondicherry, I forgot to mention one very important point. There has not been any Panchayat elections in Pondicherry for long. I raised a Special Mention on this in the month of March, 2002 and I received a reply on 7th May 2003. It is categorically stated by the Rural Development Minister that there was some delay and therefore they were taking up the matter with the Chief Minister to impress upon him the need to hold elections urgently. So far, the elections have not been held. I request the hon. Minister to kindly take up this matter and direct the Pondicherry Government under article 246 of the Constitution to conduct elections as early as possible. Thank you.

उपसभाध्यक्ष (श्री सुरेश पचौरी) : पंचायत और म्युनिसिपैल्टीज के संबंध में प्रस्तुत प्रस्ताव पर चर्चा समाप्त की जाती है। इस पर माननीय मंत्री जी कल उत्तर देंगे।